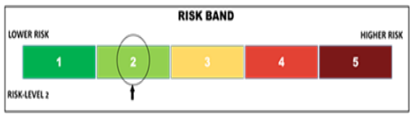
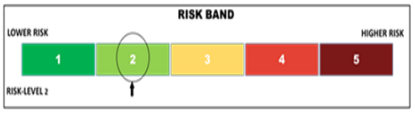
INVESTMENT STRATEGY INFORMATION DOCUMENT (ISID)

SECTION I

MAGNUM HYBRID LONG SHORT FUND
(An Interval investment strategy investing predominantly in equity and debt securities, including limited short exposure in equity and debt through derivatives)

Scrip Code
(Scrip code for NSE & BSE will be added after listing of units)

This product is suitable for investors who are seeking*:	Risk-band	Benchmark Risk- band
• Long term Capital appreciation • An Interval investment strategy investing predominantly in equity and debt securities, including limited short exposure in equity and debt through derivatives.		**NIFTY 50 Hybrid Composite Debt 50:50 Index** 

*Investors should consult their financial advisers if in doubt about whether the product is suitable for them.

The above product labelling assigned during the New Fund Offer (NFO) is based on internal assessment of the characteristics of the investment strategy or model portfolio and the same may vary post NFO when the actual investments are made.

Offer for Units of Rs. 10/- each for cash during the New Fund Offer and Continuous offer for Units at NAV based prices

New Fund Offer Opens on: XX/XX/XXXX
New Fund Offer Closes on: XX/XX/XXXX
Investment Strategy re-opens on: within 5 business days from the date of allotment

Name of SIF	Mutual Fund	Trustee Company	Asset Management Company
Magnum SIF *Offered by* *SBI Mutual Fund*	SBI Mutual Fund	SBI Mutual Fund Trustee Company Private Limited ('Trustee Company') CIN: U65991MH2003PTC138496	SBI Funds Management Limited ('AMC') (*A joint venture between SBI and AMUNDI*) CIN: U65990MH1992PLC065289
Corporate Office	**Corporate Office**	**Registered Office:**	**Registered Office:**
9th Floor, Crescenzo, C– 38 & 39, G Block, Bandra-Kurla, Complex, Bandra (East), Mumbai- 400 051 https://www.sbimf.com/sif	9th Floor, Crescenzo, C– 38 & 39, G Block, Bandra-Kurla, Complex, Bandra (East), Mumbai- 400 051 www.sbimf.com	9th Floor, Crescenzo, C– 38 & 39, G Block, Bandra-Kurla, Complex, Bandra (East), Mumbai- 400 051 www.sbimf.com	9th Floor, Crescenzo, C– 38 & 39, G Block, Bandra-Kurla, Complex, Bandra (East), Mumbai- 400 051 www.sbimf.com

The particulars of the investment strategy have been prepared in accordance with the Securities and Exchange Board of India (Mutual Funds) Regulations 1996, (herein after referred to as SEBI (MF) Regulations) as amended till date and circulars issued thereunder filed with SEBI, along with a Due Diligence Certificate from the AMC. The units being offered for public subscription have not been approved or recommended by SEBI nor has SEBI certified the accuracy or adequacy of the Investment Strategy Information Document.

The Investment Strategy Information Document sets forth concisely the information about the investment strategy that a prospective investor ought to know before investing. Before investing, investors should also ascertain about any further changes to this Investment Strategy Information Document after the date of this Document from the SIF/Mutual Fund / Investor Service Centres / Website / Distributors or Brokers.

The investors are advised to refer to the Statement of Additional Information (SAI) for details of Magnum SIF, SBI Mutual Fund, Standard Risk Factors, Special Considerations, Tax and Legal issues and general information on https://www.sbimf.com/sif.

SAI is incorporated by reference (is legally a part of the Investment Strategy Information Document). For a free copy of the current SAI, please contact your nearest Investor Service Centre or log on to our website.

The Investment Strategy Information Document (Section I and II) should be read in conjunction with the SAI and not in isolation.

Investors are advised to note that investments in Specialized Investment Fund involves relatively higher risk including potential loss of capital, liquidity risk and market volatility. Please read all investment strategy related documents carefully before making the investment decision.

This Investment Strategy Information Document is dated ----------.

Stock Exchange Disclaimer Clause:

Disclaimer by NSE

“As required, a copy of this Investment Strategy Information Document has been submitted to National Stock Exchange of India Limited (hereinafter referred to as NSE). NSE has given vide its letter ref no. NSE/LIST/5880 dated July 30, 2025 permission to the Magnum SIF to use the Exchange's name in this Investment Strategy Information Document as one of the stock exchanges on which the Magnum SIF’s units are proposed to be listed subject to, the Magnum SIF fulfilling various criteria for listing. The Exchange has scrutinized this Investment Strategy Information Document for its limited internal purpose of deciding on the matter of granting the aforesaid permission to the Magnum SIF. It is to be distinctly understood that the aforesaid permission given by NSE should not in any way be deemed or construed that the Investment Strategy Information Document has been cleared or approved by NSE; nor does it in any manner warrant, certify or endorse the correctness or completeness of any of the contents of this Investment Strategy Information Document; nor does it warrant that the Magnum SIF's units will be listed or will continue to be listed on the Exchange; nor does it take any responsibility for the financial or other soundness of the Mutual Fund, its sponsors, its management or any Investment Strategy of the Magnum SIF.

Every person who desires to apply for or otherwise acquire any units of the SIF may do so pursuant to independent inquiry, investigation and analysis and shall not have any claim against the Exchange whatsoever by reason of any loss which may be suffered by such person consequent to or in connection with such subscription /acquisition whether by reason of anything stated or omitted to be stated herein or any other reason whatsoever."

Disclaimer by BSE

“BSE Limited ("the Exchange") has given vide its letter dated July 30, 2025 permission to Magnum SIF offered by SBI Mutual Fund to use the Exchange's name in this ISID as one of the Stock Exchanges on which this Magnum SIF's Unit are proposed to be listed. The Exchange has scrutinized this ISID for its limited internal purpose of deciding on the matter of granting the aforesaid permission to Magnum SIF offered by SBI Mutual Fund. The Exchange does not in any manner:

• warrant, certify or endorse the correctness or completeness of any of the contents of this ISID; or
• warrant that this Investment Strategy’s unit will be listed or will continue to be listed on the Exchange; or
• take any responsibility for the financial or other soundness of this Mutual Fund, its promoters, its management or any Investment Strategy or project of this SIF;

And it should not for any reason be deemed or construed that this ISID has been cleared or approved by the Exchange. Every person who desires to apply for or otherwise acquires any unit of MAGNUM HYBRID LONG SHORT FUND of this SIF may do so pursuant to independent inquiry, investigation and analysis and shall not have any claim against the Exchange whatsoever by reason of any loss which may be suffered by such person consequent to or in connection with such subscription/acquisition whether by reason of anything stated or omitted to be stated herein or for any other reason whatsoever.”

Part I. HIGHLIGHTS/SUMMARY OF THE INVESTMENT STRATEGY

Sr. No.	Title	Description
I.	**Name of the Investment Strategy**	MAGNUM HYBRID LONG SHORT FUND
II.	**Category of the Investment Strategy**	Hybrid Long-Short Fund
III.	**Type of Investment Strategy**	An Interval investment strategy investing predominantly in equity and debt securities, including limited short exposure in equity and debt through derivatives.
IV.	**Investment strategy code**	It is to be obtained from NSDL and will be updated at the time of filing final launch of ISID with SEBI.
V.	**Investment objective**	The investment objective of the Investment Strategy is to generate regular income by predominantly investing in Derivatives strategies like covered calls, arbitrage opportunities in the cash and derivatives segments of the equity markets and debt and money market instruments and to generate long-term capital appreciation through unhedged exposure to equity and equity related instruments. There is no assurance that the investment objective of the Investment strategy will be achieved.
VI.	**Liquidity/listing details**	Investors can subscribe to the Investment Strategy on a daily basis, whereas redemptions are allowed twice in a week (Monday and Thursday). The Investment Strategy being offered is an Interval Investment Strategy. The Units under the Investment Strategy are proposed to be listed on NSE and / or BSE within 5 business days from the date of allotment. Investors can trade on the exchange and Investors wishing to exit may do so, through NSE or BSE or any other stock exchange where the Investment Strategy will be listed.
VII.	**Benchmark (Total Return Index)**	**NIFTY 50 Hybrid Composite Debt 50:50 Index TRI.** The same has been chosen as the composition of the aforesaid benchmark is such that it is most suited for comparing performance of the Investment Strategy. The Trustee reserve the right to change the benchmark if due to a change in market conditions, a different index /indices appears to provide a more appropriate basis for comparison of performance of Investment Strategy.
VIII.	**Subscription frequency**	Investors can subscribe to the Investment Strategy on a daily basis at applicable NAV.
IX	**Redemption frequency**	Two Times in a week (Monday & Thursday) or any lesser redemption frequency as may be decided by the AMC. Redemption requests received after Thursday 3.00 PM till Monday 3.00 PM would be considered for processing with Monday NAV, and

		requests received after Monday 3.00 PM till Thursday 3.00 PM would be processed with Thursday NAV. Note: If Monday / Thursday falls on non-business day, then the next business day's NAV would be considered for transaction processing.
X	**NAV disclosure**	The AMC will calculate and disclose the first NAV not later than 5 business days from the date of allotment. Subsequently, NAVs of the Investment Strategy would be computed and declared on every Business Day. NAV will be calculated and disclosed in the manner as may be specified under SEBI (Mutual Funds) Regulations, 1996. NAVs can be viewed on our website https://www.sbimf.com/sif and AMFI www.amfiindia.com. Further, the AMC shall send the latest available NAVs to the unitholders through SMS, upon receiving a specific request in this regard. Whenever the Investment Strategy also invests in foreign securities, the NAVs of Investment Strategy for those business days will be disclosed on the website of the AMC https://www.sbimf.com/sif and on the website of AMFI by 10:00 a.m. of the following business day in line with Paragraph 8.2 of SEBI Master Circular for Mutual Funds dated June 27, 2024. In case of non-availability of price/valuation for the underlying overseas investments before aforementioned timeline, consequent to which there would be inability in capturing same day price/valuation for such underlying investments, then NAV of the Investment Strategy will be declared as and when the price/valuation for such underlying securities/ Funds is available. For further details refer Section II.
XI.	**Applicable timelines**	Timeline for • Dispatch of redemption proceeds: within 3 working days from the date of redemption or repurchase (under normal circumstances) Further, in exceptional situations additional timelines in line with AMFI letter no. AMFI/35P/MEM -COR/74/2022-23 dated January 16, 2023 will be applicable for transfer of redemption or repurchase proceeds to the unitholders. • Dispatch of IDCW (if applicable) etc.- Within 7 working days from the record date.
XII.	**Plans and Options** Plans/Options and sub options under the Investment Strategy	The Investment Strategy has two plans viz. Regular plan & Direct plan **Options under each Plan(s)** Both plans provide two options for investment – Growth Option and Income Distribution cum Capital Withdrawal (IDCW) Option. Facility for "IDCW Re-investment" and "IDCW Pay-out" is available. Between "Growth" or "IDCW" option, the default will be treated as "Growth". In "IDCW" option between "IDCW Payout" or "IDCW Reinvestment", the default will be treated as "IDCW Reinvestment". Investor can select only one option either IDCW payout or IDCW

		Reinvestment or in IDCW plan at a Strategy and folio level. Any subsequent request for change in IDCW option viz. IDCW Payout to IDCW Reinvestment or vice-versa would be processed at the Folio / Investment Strategy level and not at individual transaction level. Accordingly, any change in IDCW option (payout / reinvestment) will reflect for all the units held under the Investment Strategy / folio. Note – If the payable IDCW amount is less than or equal to Rs. 150/, the same will be compulsorily reinvested in the respective Investment Strategy(s)/Plan(s)/Option(s) irrespective of the IDCW facility selected by investor. If the IDCW amount payable is greater than Rs. 150/- then it will be either reinvested or paid as per the mandate selected by the investor. For detailed disclosure on default plans and options, kindly refer SAI and section II of the ISID.
XIII.	**Load Structure**	Exit Load- For Ongoing Basis: • Any redemption or switch-out in excess of the limit shall be subject to the following exit load: 0.50 % if the investment is redeemed on or before 15 days from the date of allotment of units. • 0.25 % if the investment is redeemed after 15 days but on or before 1 month from the date of allotment of units. • No Exit Load will be charged if investment is redeemed after 1 month from the date of allotment of units. The AMC reserves the right to modify / change the load structure on a prospective basis.
XIV.	**Minimum Application Amount/switch in**	**During NFO: -** Rs. 10 Lakhs and in multiples of Re.1 thereafter • **On continuous basis:** Rs. 10 Lakhs and in multiples of Re.1 thereafter • Switches between Investment Strategies of Magnum SIF are allowed and the minimum switch amount shall be Rs. 100,000/- and in multiples of Re. 1 thereafter. Note – An aggregate investment by an investor across all investment strategies offered by Magnum SIF, at the Permanent Account Number ('PAN') level, should not be less than Rs. 10 lakhs ('Minimum Investment Threshold'). For investments made by designated employees of SBI Funds Management Limited in line with paragraph 6.10 of the SEBI Master Circular for Mutual Funds dated June 27, 2024, requirement for minimum application/ redemption amount will not be applicable.
XV.	**Minimum Additional Purchase Amount**	Rs. 10,000/- and in multiples of Re. 1 thereafter

XVI.	**Minimum Redemption / switch out amount**	Rs. 100,000/- and in multiples of Re. 1 thereafter The redemption will be subject to compliance with provisions mentioned under "Minimum investment threshold" of SEBI circular dated February 27, 2025 as amended from to time
XVII	**Notice Period**	Investors can redeem their units under the Investment Strategy two times in a week (Monday & Thursday) or at any lesser frequency as may be decided by the AMC.
XV.	**New Fund Offer Period** This is the period during which a new investment strategy sells its units to the investors.	NFO opens on: XX/XX/XXXX NFO closes on: XX/XX/XXXX The subscription for the Investment Strategy will be open to the public for minimum 3 working days or as many days as may be decided by the Managing Director of the AMC. The AMC reserves the right to extend or pre close the New Fund Offer (NFO) period, subject to the condition that the NFO Period including the extension, if any, shall not be for more than 15 days or such period as allowed by SEBI. Addendum for extension or pre closure of NFO period, as applicable, will be uploaded on the website https://www.sbimf.com/sif
XVI.	**New Fund Offer Price:** This is the price per unit that the investors have to pay to invest during the NFO.	Rs. 10/- per unit.
XVII.	**Segregated portfolio / side pocketing disclosure**	The Investment Strategy may undertake segregated portfolio. For details, kindly refer SAI
XVIII	**Swing pricing disclosure**	The Investment Strategy does not undertake swing pricing.
XIX.	**Stock lending / short selling**	Yes, the Investment Strategy may engage in stock lending and short selling. For details, kindly refer SAI.
XX.	**How to Apply and other details**	Investors are advised to refer SAI & application form for instructions. Please note that Applications complete in all respects together with necessary remittance may be submitted at any OPAT of the AMC. The application amount in cheque shall be payable to **"**MAGNUM HYBRID LONG SHORT FUND**"**. The Cheques should be payable at the Centre where the application is lodged. Investors are requested to note that application form is available with Investor Service Centres (ISCs)/Official Points of Acceptance (OPAs) of the AMC or can be downloaded from our website https://www.sbimf.com/sif. The list of the Investor Service Centres (ISCs)/Official Points of Acceptance (OPAs) is also available on https://www.sbimf.com/contact-us . Further, pursuant to AMFI Best Practice Guidelines Circular dated January 31, 2025, financial transactions received through email in respect of non-individual investors will be accepted subject to terms and conditions.

		For Details kindly refer section II.
XXI.	**Investor services**	Details of Investor Relations Officer of the AMC: Name: Mr. C A Santosh Address: SBI Funds Management Ltd., Investor Relations Officer) Address: 9th Floor, Crescenzo, C– 38 & 39, G Block, Bandra-Kurla, Complex, Bandra (East), Mumbai- 400 051 Telephone number: 022 61793537 e-mail: customer.delight@sbimf.com
XXII	**Specific attribute of the Investment Strategy (such as lock in, duration in case of close ended schemes as applicable)**	Not applicable
XXIII	**Special product/facility available during the NFO and on ongoing basis**	**The Investment Strategy offers following facilities during NFO:** 1. Systematic Investment Plan For investors, the SIF offers a Systematic Investment Plan (SIP) at all our Official point of acceptance of the AMC locations. Under this Facility, an investor can invest a fixed amount per frequency. This facility will help the investor to average out their cost of investment over a period of six months or one year and thus overcome the short-term fluctuations in the market. The Investment Strategy offers daily, weekly, Monthly, Quarterly, Semi-Annual & Annual Systematic Investment Plan. **The Investment Strategy offers following facilities on an ongoing basis:** (i) Systematic Investment Plan For investors, the SIF offers a Systematic Investment Plan (SIP) at all our Official point of acceptance of AMC's locations. Under this Facility, an investor can invest a fixed amount per frequency. This facility will help the investor to average out their cost of investment over a period of six months or one year and thus overcome the short-term fluctuations in the market. The Investment Strategy offers daily, weekly, Monthly, Quarterly, Semi-Annual & Annual Systematic Investment Plan. (ii) Systematic Withdrawal Plan

		Under SWP, a minimum amount of Rs. 1,00,000/- and in multiples of Re. 1 thereafter can be withdrawn every week or month or quarter or half yearly or on an annual basis by indicating in the application form or by issuing advance instructions to the Registrar at any time. However, the SWP transaction will be processed on the following Monday or Thursday of the SWP date opted by the investor, as the redemption is allowed only on Monday and Thursday. Note: If Monday / Thursday falls on non-business day, then the next business day's NAV would be considered for transaction processing. For further details of special products / facilities, kindly refer SAI and section II of the ISID.
XXIV.	**Weblink**	Please note this is the new Investment Strategy. Please refer https://www.sbimf.com/sif TER for last 6 months, Daily TER as well as investment strategy factsheet.
XXV	**Minimum Investment Threshold**	Pursuant to SEBI circular dated February 27, 205 and July 29, 2025 as amended from to time, an aggregate investment by an investor across all investment strategies offered by Magnum SIF, at the Permanent Account Number ('PAN') level, should not be less than Rs. 10 lakhs ('Minimum Investment Threshold'). The AMC will monitor compliance with the Minimum Investment Threshold on a daily basis and ensure that there are no active breaches. The AMC will ensure that the investor's total investment value does not fall below the Minimum Investment Threshold due to redemption transactions initiated by the investor. Passive breaches (occurrence of instances not arising out of omission and commission by AMC), such as those caused by a decline in Net Asset Value (NAV), shall not be treated as a violation of the Minimum Investment Threshold. However, if the total investment value falls below the threshold due to a passive breach, the investor shall only be permitted to redeem the entire remaining investment amount from the SIF. In case of any active breach of the Minimum Investment Threshold by an investor, including through transactions on stock exchanges or off-market transfers: i. all units of such investor held across investment strategies of the SIF shall be frozen for debit, and ii. a notice of 30 calendar days shall be given to such investor to rebalance the investments in order to comply with the Minimum Investment Threshold. Pursuant to the notice to the investor as mentioned above: • in case investor rebalances his/her investments in SIF within the notice period of 30 calendar days, the units of SIF of such investor

		shall be unfreezed, and no further action shall be taken with regard to compliance with Minimum Investment Threshold. • in case the investor fails to rebalance the investments within the aforesaid 30 calendar day period, the frozen units shall be automatically redeemed by the AMC, at the applicable Net Asset Value of the next immediate business day after the 30th calendar day of the notice period.

DUE DILIGENCE BY THE ASSET MANAGEMENT COMPANY

It is confirmed that:

(i) The draft Investment Strategy Information Document submitted to SEBI is in accordance with the SEBI (Mutual Funds) Regulations, 1996 and the guidelines and directives issued by SEBI from time to time.
(ii) All legal requirements connected with the launching of the Investment Strategy as also the guidelines, instructions, etc., issued by the Government and any other competent authority in this behalf, have been duly complied with.
(iii) The disclosures made in the Investment Strategy Information Document are true, fair and adequate to enable the investors to make a well informed decision regarding investment in the Investment Strategy.
(iv) The intermediaries named in the Investment Strategy Information Document and Statement of Additional Information are registered with SEBI and their registration is valid, as on date.
(v) The contents of the Investment Strategy Information Document including figures, data, yields etc. have been checked and are factually correct
(vi) A confirmation that the AMC has complied with the compliance checklist applicable for Investment Strategy Information Document and other than cited deviations/ that there are no deviations from the regulations
(vii) Notwithstanding anything contained in this Investment Strategy Information Document, the provisions of the SEBI (Mutual Funds) Regulations, 1996 and the guidelines there under shall be applicable.
(viii) The Trustees have ensured that MAGNUM HYBRID LONG SHORT FUND approved by them is a new product offered by MAGNUM SIF and is not a minor modification of any existing Investment Strategy.

Sd/-

Date: July 29, 2025

Name: Nand Kishore

Place: Mumbai

Designation: Managing Director & CEO

Part II. INFORMATION ABOUT THE INVESTMENT STRATEGY

A. HOW WILL THE INVESTMENT STRATEGY ALLOCATE ITS ASSETS?

The pattern under normal circumstances would be as follows:

Instruments	Indicative allocations (% of total assets)	
	Minimum	Maximum
Equity & Equity related instruments	65	75
• Hedged (including index futures, stock futures, index options, & stock options, etc. as part of hedged / arbitrage exposure, derivative strategies like Covered calls, protective Puts etc.)	0	75
• Unhedged (Short derivatives)	0	25
Debt and Money Market Instruments, including Units of Debt oriented mutual fund schemes	25	35
Units issued by REITs and InvITs*	0	10

*The exposure will be in line with SEBI limits specified from time to time.

The Investment Strategy may seek investment opportunities in foreign securities including ADR/GDR/Foreign equity and overseas ETFs and debt securities subject to Regulations. Such investment may not exceed 35% of the net assets of the Investment Strategy.

Further, pursuant to paragraph 12.19 of SEBI's Master Circular for Mutual Funds dated June 27, 2024 read with SEBI Circular No. SEBI/HO/IMD/IMD-PoD-1/P/CIR/149 dated November 04, 2024 and as may be amended from time to time, the Investment Strategy may invest upto US $25 million in Overseas securities and invest upto US $10 million in Overseas ETFs.

Pursuant to paragraph 12.19.1.3(c) of SEBI's Master Circular for Mutual Funds dated June 27, 2024 read with SEBI Circular No. SEBI/HO/IMD/IMD-PoD-1/P/CIR/149 dated November 04, 2024 and, on an ongoing basis the Investment Strategy will have an investment headroom of 20% of the average AUM in Overseas securities / Overseas ETFs of the previous three calendar months for that month to invest in Overseas securities / Overseas ETFs subject to maximum limits.

In accordance with the clause 12.24.1 of the Master Circular for Mutual Funds ('Master Circular') dated June 27, 2024, the cumulative gross exposure through equity, debt, derivative positions (including and fixed income derivatives), repo transactions and credit default swaps in corporate debt securities, Real Estate Investment Trusts (REITs), Infrastructure Investment Trusts (InvITs), other permitted securities/assets and such other securities/assets as may be permitted by the Board from time to time should not exceed 100% of the net assets of the investment strategy. However, pursuant to paragraph 12.25 of SEBI Master Circular of Mutual Funds dated June 27, 2024 and SEBI letter no. SEBI/ HO/ IMD – II/ DOF3 / OW/ P/ 2021/ 31487/ 1 dated November 3, 2021 addressed to AMFI, it has been mentioned that cash or cash equivalents like Government securities, T-Bills and repo on Government Securities with residual maturity of less than 91 days may be treated as not creating any exposure.

Use of offsetting or hedging options strategies like call option short or put option long against long equity exposure, and/or put option short or call option long against short equity exposure can be upto 100% of equity assets.

Offsetting of exposure at the portfolio level shall be allowed for:

- Cash and derivative positions on the same underlying security
- Between derivative positions on the same underlying security

The Investment Strategy may invest in Repo in Corporate Debt as permitted by SEBI. The gross exposure of the Investment Strategy to repo transactions in corporate debt securities shall not be more than 10% of the net assets of the Investment Strategy or such higher limit as may be specified by SEBI.

The Investment Strategy shall not invest more than 10% of its NAV of the debt portfolio of the Investment Strategy in such instruments having special features or as permitted by SEBI from time to time.

The Investment Strategy shall make investment in Securities lending upto 20% of the total assets with maximum single party exposure restricted to 5% of the total assets or as permitted by SEBI from time to time.

The total exposure towards Credit Enhancement / structured obligations such as corporate / promoter guarantee etc. shall not exceed 10% of debt portfolio of the Investment Strategy and group exposure shall not exceed 5% of debt portfolio of the Investment Strategy. These limits would be as per limit specified by SEBI from time to time.

As per paragraph 12.25.9.3 of SEBI Master Circular for Mutual Funds dated June 27, 2024, the Investment Strategy may indulge in 'Imperfect hedging' using IRFs upto maximum of 20% of the net assets of the Investment Strategy, Debt instruments in which the Investment Strategy invests shall be rated as not below investment grade by at least one recognized credit rating agency authorized under the SEBI Act, 1992.

Further, the Investment Strategy may invest in unrated and unlisted debt instruments as per the SEBI guidelines as per paragraph 12.1.5 of SEBI's Master Circular for Mutual Funds dated June 27, 2024. The gross exposure of the Investment Strategy in such instruments shall not be more than 5% of the net assets of the Investment Strategy or such higher limit as may be specified by SEBI.

The proportion of the Investment Strategy's portfolio invested in each type of security will vary in accordance with economic conditions, interest rates, liquidity and other relevant considerations, including the risks associated with each investment. Performance of the Investment Strategy will depend on the Asset Management Company's ability to assess accurately and react to changing market conditions.

Indicative Table (Actual instrument/percentages may vary subject to applicable SEBI circulars**)**
(Std. Obs. 18 and 19)

Sl. no	Type of Instrument	Percentage of exposure	Circular references
1	Securities Lending	The Investment Strategy shall adhere to the following limits should it engage in Stock Lending. 1. Not more than 20% of the net assets of the Investment Strategy can generally be deployed in Stock Lending. 2. Not more than 5% of the net assets of the Investment Strategy can generally be deployed in Stock Lending to any single counter party (as may be applicable).	Regulation 44(4) of SEBI Mutual Fund Regulations 1996 read with Paragraph 12.11 of the SEBI Master Circular dated June 27, 2024
2	Derivatives positions	Upto 100% of the net assets	SEBI circular no. SEBI/HO/IMD/IMD-PoD-1/P/CIR/2025/26 dated February 26, 2025
2 (a)	Equity / Debt Derivatives for hedging purpose (through index futures,	Equity Derivatives - Upto 100% of equity allocation	

	stock futures, index options, stock options for strategies such as cash-future arbitrage, covered calls etc.)	Debt Derivatives - Upto 100% of debt allocation	
2 (b)	Naked Derivatives (shorts) for non hedging purpose	Upto 25% of the net assets	
3	Overseas Securities including ADRs / GDRs / Foreign equity and debt securities	Upto 35%	Paragraph 12.19 of the SEBI Master Circular dated June 27, 2024 read with SEBI Circular No. SEBI/HO/IMD/IMD-PoD-1/P/CIR/149 dated November 04, 2024
4	Units of Mutual Funds	Upto 25% Investment Strategy may invest in mutual fund scheme under the same asset management company or any other mutual fund without charging any fees, provided that aggregate inter-scheme investments made by all investment strategies under the same management or in mutual fund schemes under the management of any other asset management company shall not exceed 5% of the net asset value of the Investment Strategy.	Clause 4 of Schedule 7 read with Regulation 44(1)
5	Repo in corporate debt	Upto 10%	Paragraph 12.18 of the SEBI Master Circular dated June 27, 2024
6	Domestic Securitized Debt	Upto 20%	Paragraph 12.15 of the SEBI Master Circular dated June 27, 2024
7	Instruments with special features	Upto 10% of debt portfolio	Paragraph 12.2 of the SEBI Master Circular dated June 27, 2024
8	Credit Enhancement / structured obligations such as corporate / promoter guarantee etc	Upto 10% of debt portfolio	Paragraph 12.3 of the SEBI Master Circular dated June 27, 2024
9	Interest Rate Futures	Upto 20%	Paragraph 12.25.9 of the SEBI Master Circular dated June 27, 2024
10	Credit Default Swaps	Upto 10% of AUM of the Investment Strategy and shall be within the overall limit of the derivatives	Para 12.28 of SEBI master circular dated June 27, 2024 read with SEBI circular no SEBI/HO/IMD/PoD2/P/CIR/2024/125 dated September 20, 2024
11	Tri party Repo	Allocation may be made to TREPS from any amounts that are pending	-

		deployment or on account of any adverse market situation	
12	REITS and InVITS	Upto 10% of the net assets	Clause 44A (4) of Chapter VIC, Mutual Funds Regulations
13	Unrated debt and money market instruments	Upto 5% of the net assets	Clause 12.1.5 of SEBI Master Circular for Mutual Funds

The Investment Strategy shall not invest in units of SIFs.

Timelines for deployment of funds collected by AMCs in New Fund Offer (NFO):

Pursuant to SEBI circular no. SEBI/HO/IMD/IMD-PoD-1/P/CIR/2025/23 dated February 27, 2025; the fund manager shall aim to deploy the funds garnered during the NFO within 30 business days from the date of allotment of units.

In an exceptional case, if the fund manager is not able to deploy the funds within 30 business days as per the asset allocation, reasons in writing, including details of efforts made to deploy the funds, will be placed before the Investment Committee. The Investment Committee, after examining the root cause for delay in deployment, may extend the timeline by 30 business days.

Change in Asset Allocation: The above investment pattern is indicative and may be changed by the Fund Manager for a short term period on defensive considerations, keeping in view market conditions, market opportunities, applicable SEBI (Mutual Funds) Regulations 1996, legislative amendments and other political and economic factors, the intention being at all times to seek to protect the interests of the Unit Holders. If the exposure falls outside the above-mentioned asset allocation pattern, the portfolio to be rebalanced by AMC within 30 calendar days from the date of said deviation.

Rebalancing Period: Pursuant to Paragraph 2.9 of SEBI Master Circular for Mutual Funds dated June 27, 2024 read with SEBI circular no. SEBI/HO/IMD/PoD2/P/CIR/2025/92 dated June 26, 2025, in case the fund manager for any reason is not able to rebalance the asset allocation due to passive breaches (occurrence of instances not arising out of omission and commission of AMC) within 30 business days from the date of deviation, justification in writing, including details of efforts taken to rebalance the portfolio shall be placed before Investment Committee. The Investment Committee, if so desires, can extend the timelines up to sixty (60) business days from the date of completion of the mandated rebalancing period. Further, it will follow timelines for rebalancing of portfolios of Investment Strategy, reporting & disclosure requirements in pursuant to Paragraph 2.9.4 of SEBI Master Circular of Mutual funds dated June 27, 2024. The funds raised under the Investment Strategy shall be invested only in transferable securities as per Regulation 44(1), Schedule 7 of the SEBI (Mutual Funds) Regulations, 1996.

Apart from the investment restrictions prescribed under SEBI (MF) Regulations, the fund follow internal norms vis-à-vis limiting exposure to a particular scrip or sector, etc.
There can be no assurance that the investment objective of the Investment Strategy will be achieved.

B. WHERE WILL THE INVESTMENT STRATEGY INVEST?

Subject to the Regulations, and the specific asset allocation as mentioned above, Magnum Hybrid Long Short Fund will invest in equity and equity related instruments including derivatives for hedging (including index futures, stock futures, index options, & stock options, etc. as part of hedged / arbitrage exposure, derivative strategies like Covered calls, protective Puts etc.)., unhedged (Short derivatives), Debt and Money Market Instruments, including Units of Debt oriented mutual fund schemes, units issued by REITs and InvITs, as permitted by SEBI from time to time.

Money Market instruments includes commercial papers, commercial bills, treasury bills, Government

securities having an unexpired maturity up to one year, call or notice money, certificate of deposit, usance bills, and any other like instruments as specified by the Reserve Bank of India from time to time.

A brief narration of Money Market Instruments is as under:

1. Certificate of Deposits (CDs) is a negotiable money market instrument issued by scheduled commercial banks and select all- India Financial Institutions that have been permitted by the RBI to raise short term resources.
2. Commercial Paper (CPs) is an unsecured negotiable money market instrument issued in the form of a promissory note, generally issued by the corporates, primary dealers and all India Financial Institutions as an alternative source of short term borrowings. They are issued at a discount to the face value as may be determined by the issuer. CP is traded in secondary market and can be freely bought and sold before maturity.
3. Treasury Bills (T-Bills) are issued by the Government of India to meet their short term borrowing requirements. T-Bills are issued for maturities of 91 days, and 364 days. T-bills are issued at a discount to their face value and redeemed at par.
4. Triparty Repo
5. Securities created and issued by the Central Governments as may be permitted by RBI, securities guaranteed by the Central Governments (including but not limited to coupon bearing bonds, zero coupon bonds and treasury bills). Central Government Securities are sovereign debt obligations of the Government of India with zero-risk of default and issued on its behalf by RBI. They form part of Government's annual borrowing programme and are used to fund the fiscal deficit along with other short term and long term requirements. Such securities could be fixed rate, fixed interest rate with put/call option, zero coupon bond, floating rate bonds, capital indexed bonds, Fixed Interest security with staggered maturity payment etc.

6. **Investment in Foreign Securities:**

In accordance with paragraph 12.19.3.4 of SEBI Master Circular for Mutual Funds dated June 27, 2024, the following conditions shall apply to the participation of Investment Strategy in the overseas investments. Please note that the investment restrictions applicable to the Investment Strategy's participation in overseas investments will be as prescribed or varied by SEBI or by the Trustees (subject to SEBI requirements) from time to time. The regulations pertaining to investment in ADRs/ GDRs/Foreign Securities and Overseas ETFs have now been decided as under:
The aggregate ceiling for overseas investments is US $7 billion as per the above mentioned SEBI Circulars. Within the overall limit of US $ 7 billion, Investment Strategy can make overseas investments subject to a maximum of US $1 billion per mutual fund. Further, SIFs can make investments in Overseas Exchange Traded Fund (ETFs) subject to a maximum of US $300 million per mutual fund, within the overall industry limit of US $ 1 billion.

Pursuant to paragraph 12.19 of SEBI Master Circular for Mutual Funds dated June 27, 2024, the Investment Strategy may invest in overseas securities / overseas ETFs as mentioned below.

Investments in Overseas Securities (in USD mn)	**Investments in Overseas ETFs (in USD mn)**
25	10

The Investment Strategy may invest during the six months period post closure of NFO. Post completion of the six months period, the relevant provisions of para 12.19 of SEBI Master Circular for Mutual Funds dated June 27, 2024, shall be applicable.

The permissible investments SIFs can invest in:

- ADRs / GDRs / IDRs issued by Indian or foreign companies.
- Equity of overseas companies listed on recognized stock exchanges overseas
- Initial and follow on public offerings for listing at recognized stock exchanges overseas
- Foreign debt securities in the countries with fully convertible currencies, short term as well as long term debt instruments with rating not below investment grade by accredited/registered credit rating agencies
- Money market instruments rated not below investment grade
- Repos in the form of investment, where the counterparty is rated not below investment grade; repos should not however, involve any borrowing of funds by mutual funds
- Government securities where the countries are rated not below investment grade
- Derivatives traded on recognized stock exchanges overseas only for hedging and portfolio balancing with underlying as securities
- Short term deposits with banks overseas where the issuer is rated not below investment grade
- Units/securities issued by overseas mutual funds or unit trusts registered with overseas regulators and investing in (a) aforesaid securities, (b) Real Estate Investment Trusts (REITs) listed in recognized stock exchanges overseas or (c) unlisted overseas securities (not exceeding 10% of their net assets) in line with SEBI circular no. SEBI/HO/IMD/IMD-PoD-1/P/CIR/149 dated November 04, 2024.

The restriction on the investments in mutual fund units upto 5% of net assets and prohibits charging of fees, shall not be applicable to investments in mutual funds in foreign countries made in accordance with SEBI Guidelines. However, the management fees and other expenses charged by the mutual fund in foreign countries along with the management fee and recurring expenses charged to the domestic Investment Strategy shall not exceed the total limits on expenses as prescribed under Regulation 52(6). Where the Investment Strategy is investing only a part of the net assets in the foreign mutual fund(s), the same principle shall be applicable for that part of investment.

The overseas securities markets offer new investment and portfolio diversification opportunities by enabling investments in the overseas markets. However, such investments also entail additional risks. Such investment opportunities may be pursued by the SIF provided they are considered appropriate in terms of the overall investment objectives of the Investment Strategy. The Investment Strategy may then, if necessary, seek applicable permission from SEBI and RBI to invest abroad in accordance with the investment objectives of the Investment Strategy and in accordance with any guidelines issued by SEBI/RBI from time to time. These investments shall be made subject to any/all approvals, conditions thereof as may be stipulated by SEBI/RBI and provided such investments do not result in expenses to the Investment Strategy in excess of the ceiling, if any, on expenses prescribed by SEBI for offshore investment, and if no such ceiling is prescribed by SEBI, the expenses to the Investment Strategy shall be limited to the level which, in the opinion of the Trustee, is reasonable and consistent with costs and expenses attendant to international investing. The SIF may, where necessary appoint other intermediaries of repute for advising and administering such investments. The appointment of such intermediaries shall be in accordance with the applicable requirements of SEBI and within the permissible ceilings of expenses.

The Fund Manager reserves the right to invest in such instruments and securities as may be permitted from time to time and which are in line with the investment objective of the Investment Strategy.

(Detailed definition and applicable regulations/guidelines for each instrument , please refer Section II)

C. WHAT IS THE INVESTMENT APPROACH?

The investment objective of the Investment Strategy is to generate income and capital appreciation through a judicious mix of arbitrage opportunities & other derivative strategies like covered calls, directional equity exposure, and fixed income instruments. The portfolio construction aims to balance risk and return by utilizing a combination of market-neutral and directional strategies, depending on prevailing market conditions and the Fund Manager's outlook.

1. **Income Generation through Arbitrage and Derivatives strategies like Covered Calls**
   The Investment Strategy will have allocation to arbitrage opportunities by taking advantage of price differentials between the cash and derivatives segments. A typical arbitrage trade involves simultaneously buying a stock in the spot market and selling it in the futures market when the futures trade at a premium, thereby capturing a locked-in spread. Such positions are generally held until expiry or may be unwound earlier to capture profits or meet redemption requirements. Rolling over of arbitrage positions into subsequent monthly contracts may be undertaken if the pricing spread remains favorable. In addition, the Investment Strategy may pursue event-based opportunities including dividend arbitrage, merger/reverse merger arbitrage, buyback arbitrage, inter-month basis trades or other special situation opportunities.

   The Investment Strategy also intends to undertake derivatives strategies such as but not limited to covered calls. Covered call strategies involve writing call options against existing long stock or long futures positions and earning premium as income while capping upside on the underlying long position.

2. **Long and Short Equity Strategies**
   To enhance the return potential of the portfolio, the Investment Strategy may maintain a selective long equity exposure. Equity positions will be constructed using a combination of bottom-up stock selection and top-down thematic views. The Investment Strategy may invest in equity shares, equity-related instruments including derivatives, and eligible securities across market capitalizations and sectors, based on fundamentals, valuations, and growth outlook. Further, based on the Fund Manager's market outlook and risk-return assessment, the Investment Strategy may also take short positions in equity or equity derivatives. Such naked short positions (i.e., without corresponding long exposure) may be taken up to a maximum of 25% of the portfolio, within the overall framework permitted under SEBI regulations. These positions aim to generate returns from expected declines in specific stocks or market segments, or to hedge broader portfolio risks.

   The long and short exposures can have offsetting derivatives positions such as call option short or put option long against long equity exposure, and/or put option short or call option long against short equity exposure. The long and short exposures can also come directly from options positions without any futures or stock exposure.

3. **Fixed Income Allocation for Stability and Liquidity**
   The Investment Strategy will invest in debt and money market instruments to provide income, liquidity, and portfolio stability. The debt allocation will be actively managed based on interest rate outlook, credit environment, and liquidity conditions. Instruments may include government securities, corporate bonds, treasury bills, commercial papers, and certificates of deposit, among others.

Derivatives Strategy:

The Fund may make use of offsetting or hedging options strategies like call option short or put option long against long equity exposure, and/or put option short or call option long against short equity exposure can be up to 100% of equity assets. Exposure to derivatives can be for hedging and/or non-hedging purposes, as permitted under applicable regulations from time to

time. Such derivative exposure will be undertaken in accordance with the investment objective and the overall strategy of the Investment Strategy.

Derivatives, being leveraged instruments, can lead to both amplified gains and heightened losses. While they can be used to enhance portfolio efficiency or manage risk, their application involves a higher degree of complexity. The effectiveness of derivative strategies depends on accurate assessment of market conditions and timely execution. However, identifying and implementing such strategies involves uncertainty, and there is no assurance that these strategies will consistently generate positive outcomes.

The risks associated with derivatives may be different from, or potentially greater than, those associated with direct investments in equities or other traditional securities. Investors should be aware that such instruments can increase the volatility of the portfolio under certain market conditions. The Investment Strategy will be predominantly actively managed, with the use of derivatives forming an integral part of the investment and risk management process.

For detailed derivative strategies, please refer to SAI.

For details pertaining to Risk Controls Strategies refer Point no. C in section II of the ISID.

PORTFOLIO TURNOVER

The Portfolio Turnover is defined as the lower of the value of purchases or sales as a percentage of the average corpus of the Investment Strategy during a specified period of time. The Asset Management Company does not have a policy statement on portfolio turnover. Generally, the Asset Management Company's portfolio management style is conducive to a low portfolio turnover rate. However, given the nature of the Investment Strategy which follows a monthly cycle or rollover / positions the portfolio turnover is expected to be high. Further, there are trading opportunities that present themselves from time to time. These trading opportunities may be due to trading opportunities in equities, changes in interest rate policy by the Reserve Bank of India, shifts in the yield curve, credit rating changes or any other factors where in the opinion of the fund manager there is an opportunity to enhance the total return of the portfolio. It will be the endeavour of the fund manager to keep portfolio turnover rates as low as possible.

D. HOW WILL THE INVESTMENT STRATEGY BENCHMARK ITS PERFORMANCE?)

The Investment Strategy would be benchmarked to the **NIFTY 50 Hybrid Composite Debt 50:50 Index** TRI.

The Investment Strategy is benchmarked to NIFTY 50 Hybrid Composite Debt 50:50 Index TRI as the index constituents reflects the underlying fund’s universe in the best possible manner. The composition of the aforesaid benchmark is such that it is most suited for comparing performance of the Investment Strategy.

The Trustee reserve the right to change the benchmark if due to a change in market conditions, a different index /indices appears to provide a more appropriate basis for comparison of performance of Investment Strategy.

E. WHO MANAGES THE INVESTMENT STRATEGY?

Name of the Fund Manager, Age & tenure of managing the Investment Strategy	Educational Qualifications	Experience
Mr. Gaurav Mehta Age : 43 years Tenure of managing the Investment Strategy –NA	• PGDM, IIM Lucknow; • B.Tech., IIT Bombay; • CFA Charterholder, CFA Institute, USA	Mr. Gaurav Mehta is Head – SIF Equity of SBI Funds Management Limited (SBIFML). Gaurav has over 19 years of experience in Indian financial markets. He joined SBIFML in November 2018 as an Equity Analyst and was appointed as Fund Manager for schemes of SBI Mutual Fund. He was later appointed as CIO – Alternatives Equity of SBIFML in October 2021. In this stint, amongst other strategies, he also managed the SBI Optimal Equity Fund, a long short Cat III AIF for nearly three years. Before joining SBIFML, he worked with Ambit Investment Advisors as a Portfolio Manager. Prior to that, he was an equity research analyst for Institutional equities at Ambit Capital. Gaurav began his career with Edelweiss Capital in May 2006.

F. HOW IS THE INVESTMENT STRATEGY DIFFERENT FROM EXISTING INVESTMENT STRATEGY OF THE SIF?

The investment objective of the Magnum Hybrid Long Short Fund is to generate regular income by predominantly investing in Derivatives strategies like covered calls, arbitrage opportunities in the cash and derivatives segments of the equity markets and debt and money market instruments and to generate long-term capital appreciation through unhedged exposure to equity and equity related instruments.

There is no assurance that the investment objective of the Investment strategy will be achieved.

Magnum Hybrid Long Short Fund is the first Investment Strategy that will be launched under Hybrid Investment Strategies under regulatory framework for SIF as specified by SEBI.

G. HOW HAS THE INVESTMENT STRATEGY PERFORMED

i) **Performance of the Investment Strategy (in %)**: This is a new Investment Strategy and does not have any performance track record

ii) **Financial Year Wise Performance:** This is a new Investment Strategy and does not have any performance track record

H. ADDITIONAL INVESTMENT STRATEGY RELATED DISCLOSURES

This is a new Investment Strategy and therefore, the requirement of following additional disclosures shall not be applicable for the Investment Strategy.

i. Investment Strategy's portfolio holdings (top 10 holdings by issuer and fund allocation towards various sectors.) –- NA
ii. Functional website link for Portfolio Disclosure - Please refer to our website - https://www.sbimf.com/sif
iii. Portfolio Turnover Rate – Not Applicable.
iv. Aggregate investment in the Investment Strategy by:

Sr. No.	Category of Persons	Net Value	
.	Concerned Investment Strategy's Fund Manager(s)	Units	NAV per unit
1	Mr. Gaurav Mehta	NA	

For any other disclosure w.r.t investments by key personnel and AMC directors including regulatory provisions in this regard kindly refer SAI.

v. Investments of AMC in the Investment Strategy –

Please refer to our website - https://www.sbimf.com/sif

Investments by the AMC will be in accordance SEBI (MF) Regulations, 1996 which states that:

"The asset management company shall not invest in any of its Investment Strategies unless full disclosure of its intention to invest has been made in the ISID, provided that the asset management company shall not be entitled to charge any fees on its investment in the Investment Strategy."

Further, in accordance with SEBI Regulations, the asset management company shall invest such amounts in such Investment Strategies of the SIF, based on the risks associated with the Investment Strategies, as may be specified by the SEBI from time to time. But the AMC shall not be entitled to charge any management fees on this investment in the Investment Strategy.

Part III- OTHER DETAILS

A. COMPUTATION OF NAV

The first NAV will be calculated and announced not later than 5 business days from the date of allotment in the NFO. Subsequently, the NAV of the Investment Strategy shall be computed and declared on every business day. The NAV under the Investment Strategy would be rounded off to 4 decimals and Units will be allotted upto three decimal places as follows or such other formula as may be prescribed by SEBI from time to time:

$$\text{NAV} = \frac{\text{Market or Fair Value of Investment Strategy's investments + Current Assets - Current Liabilities and Provision}}{\text{No of Units outstanding under Investment Strategy on the Valuation Date}}$$

NAV will be disclosed as prescribed under SEBI (Mutual Funds) Regulations, 1996. NAV can also be viewed on Website https://www.sbimf.com/sif and www.amfiindia.com.

The AMC shall update the NAVs on the website of Association of Mutual Funds in India - AMFI (www.amfiindia.com) and website of the Fund i.e. on https://www.sbimf.com/sif by 11.00 p.m. on business day basis.

Whenever the Investment Strategy also invests in foreign securities, the NAVs of Investment Strategy for those business days will be disclosed on our website https://www.sbimf.com/sif on the website of AMFI by 10:00 a.m. of the following business day in line with Paragraph 8.2 of SEBI Master Circular for Mutual Funds dated June 27, 2024. In case of non-availability of price/valuation for the underlying overseas investments before aforementioned timeline, consequent to which there would be inability in capturing same day price/valuation for such underlying investments, then NAV of the Investment Strategy will be declared as and when the price/valuation for such underlying securities/ Funds is available.

In case of any delay, the reasons for such delay would be explained to AMFI by the next day. If the NAVs are not available before commencement of business hours on the following day due to any reason, the Fund shall issue a press release providing reasons and explaining when the Fund would be able to publish the NAVs.

Further, as per SEBI Regulations, the repurchase price shall not be lower than 95% of the NAV

Methodology for calculation of sale and re-purchase price of the units of Investment Strategy:

Let's assume that the NAV of an Investment Strategy on April 01, 2025 is Rs. 10/-.

Purchase of units of Investment Strategy:

The Purchase Price of the Units on an ongoing basis will be same as Applicable NAV.

Purchase Price = Applicable NAV

In the above example, purchase is done on April 01, 2025, when the Applicable NAV = Rs. 10/-
Therefore, Purchase Price = Rs. 10/-

As per existing Regulations, no entry load is charged with respect to applications for purchase / additional purchase of Investment Strategy units.

Redemption/Re-purchase of Investment Strategyunits

The Redemption Price of the Units will be calculated on the basis of the Applicable NAV subject to prevailing Exit Load, if any. In case of redemption, the amount payable to the investor shall be calculated as follows:

Redemption Price = Applicable NAV * (1 - Exit Load)

Say, in the above example the exit load applicable is:

a. For exit on or before 12 months from the date of allotment – 1.00%
b. For exit after 12 months from the date of allotment – Nil.

Scenario 1: Redemption is done during applicability of exit load

In case the investor requests for redemption on or before 12 months i.e. on or before March 31, 2026; say December 1, 2025, when the NAV of the Investment Strategy is Rs. 12/- and the exit load applicable is 1%, so the Redemption amount payable to investor shall be calculated as follows:

Redemption Price = Applicable NAV * (1 - Exit Load)
= Rs. 12 * (1-1%) = Rs. 11.88/-

Scenario 2: Redemption is done when the exit load is NIL

In case the investor requests for redemption after 12 months i.e. after March 31, 2026; say April 1, 2026, when the NAV of the Investment Strategy is Rs. 12/- and the exit load applicable is NIL, so the Redemption amount payable to investor shall be calculated as follows:

Redemption Price = Applicable NAV * (1 - Exit Load)
= Rs. 12 * (1-0) = Rs. 12/-

The aforesaid example does not take into consideration any applicable statutory levies or taxes. Accordingly, the redemption amount payable to investor shall further reduce to the extent of applicable statutory levies or taxes.

Note: The aforesaid disclosure has been made pursuant to SEBI circular no. SEBI/HO/IMD/DF2/CIR/P/2018/92 dated June 05, 2018.

Illustration on Computation of NAV:

If the net assets of the Investment Strategy are Rs. 10,55,40,345.34 and units outstanding are 1,00,00,000 then the NAV per unit will be computed as follows: 10,55,40,345.34 / 1,00,00,000 = Rs. 10.5540 p.u. (rounded off to four decimals)

For other details such as policies w.r.t computation of NAV, rounding off, investment in foreign securities, procedure in case of delay in disclosure of NAV etc. refer to SAI

B. NEW FUND OFFER (NFO) EXPENSES

These expenses are incurred for the purpose of various activities related to the NFO like sales and distribution fees paid marketing and advertising, registrar expenses, printing and stationary, bank charges etc.

The entire New Fund Offer expenses for the launch the Investment Strategy will be borne by the AMC.

C. ANNUAL RECURRING EXPENSES

The AMC has estimated that expenses upto 2.25% per annum as per regulation 52(6)(c) (plus allowed under regulation 52(6A)) of the daily net asset will be charged to the Investment Strategy as expenses. The maximum annual recurring expenses that can be charged to the Investment Strategy, excluding issue or redemption expenses, whether initially borne by the mutual fund or by the asset management company, but including the investment management and advisory fee shall be within the limits stated in Regulations 52 read with chapter 10 of SEBI master circular for Mutual Funds dated June 27, 2024.

These estimates have been made in good faith as per the information available to the Investment Manager based on past experience and are subject to change inter-se. Types of expenses charged shall be as per the SEBI (Mutual Funds) Regulation, 1996. These are the fees and expenses for operating the Investment Strategy. These expenses include Investment Management and Advisory Fee charged by the AMC, Registrar and Transfer Agents' fee, marketing and selling costs etc. incurred towards different heads mentioned under regulations 52(2) and 52(4) and as illustrated in table below:

Expense head	% of daily Net Assets
Investment Management and Advisory Fees	Upto 2.25%
Trustee fee	
Audit fees	
Custodian fees	
RTA Fees	
Marketing & Selling expense including agent's commission	
Cost related to investor communications	
Cost of fund transfer from location to location	
Listing fees	
Cost of providing account statements and Income Distribution cum capital withdrawal redemption cheques and warrants	
Costs of statutory Advertisements	
Cost towards investor education & awareness	
Brokerage & transaction cost over and above 12 bps and 5 bps for cash and derivative market trades respectively (refer note 1 below)	
Goods & Service tax on expenses other than investment and advisory Fees	
Goods & Service tax on brokerage and transaction cost	
Other Expenses^	
Maximum total expense ratio (TER) permissible under Regulation 52 (6) (c)	Upto 2.25%
Additional expenses for gross new inflows from specified cities under regulation 52 (6A) (b) (refer note 2 below)	Upto 0.30%
Additional expenses under regulation 52 (6A) (c) (refer note 3 below)	Upto 0.05%

^ Any other expenses which are directly attributable to the Investment Strategy, may be charged to Investment Strategy with the approval of the Trustee within the overall limits as specified in the Regulations except those expenses which are specifically prohibited.

The aforesaid expenses are fungible within the overall maximum limit prescribed under SEBI (Mutual Funds) Regulations. This means that SIF can charge expenses within overall limits, without any internal cap on the aforesaid expenses head.

Pursuant to SEBI Notification dated December 13, 2018, the maximum total expenses of the Investment Strategy under Regulation 52(6)(c) of the SEBI (Mutual Fund) Regulations 1996 shall be subject to following limits:

Assets under management Slab (in Rs Crores)	Total expense ratio limits
On the first Rs 500 crores of the daily net assets	2.25%
On the next Rs 250 crores of the daily net assets	2.00%
On the next Rs 1,250 crores of the daily net assets	1.75%
On the next Rs 3,000 crores of the daily net assets	1.60%
On the next Rs 5,000 crores of the daily net assets	1.50%
On the next Rs 40,000 crores of the daily net assets	Total expense ratio reduction of 0.05% for every increase of Rs 5000 crores of daily net assets or part thereof.
On balance of the assets	1.05%

In addition to expenses as permissible under Regulation 52 (6) (c) the SEBI (Mutual Fund) Regulations 1996, the AMC may charge the following additional costs or expenses to the Investment Strategy:

1. In terms of Regulation 52 (6A) (a) the SEBI (Mutual Fund) Regulations 1996, Brokerage and transaction costs which are incurred for the purpose of execution of trade up to 0.12 per cent of trade value in case of cash market transactions and 0.05 per cent of trade value in case of derivatives transactions. Further in terms of paragraph 10.1.14 of SEBI Master Circular for Mutual Funds dated June 27, 2024, any payment towards brokerage and transaction cost, over and above the said 0.12 per cent and 0.05 per cent for cash market transactions and derivatives transactions respectively may be charged to the Investment Strategy within the maximum limit of Total Expense Ratio (TER) as prescribed under regulation 52 of the SEBI (Mutual Funds) Regulations, 1996. Goods & Service Tax (GST) on brokerage and transaction cost paid for execution of trade, if any, shall be within the limit prescribed under Regulation 52 of the SEBI (Mutual Fund) Regulations 1996.
2. In terms of Regulation 52 (6A) (b) of the SEBI (Mutual Fund) Regulations 1996, expenses not exceeding of 0.30 per cent of daily net assets will be charged, if the new inflows from such cities as specified from time to time are at least –

i. 30 percent of gross new inflows in the Investment Strategy, or;
ii. 15 percent of the average assets under management (year to date) of the Investment Strategy, whichever is higher:

Provided that if inflows from such cities is less than the higher of sub-clause (i) or subclause (ii), such expenses on daily net assets of the Investment Strategy shall be charged on proportionate basis:
Provided further that expenses charged under this clause shall be utilised for distribution expenses incurred for bringing inflows from such cities.
Provided further that amount incurred as expense on account of inflows from such cities shall be credited back to the Investment Strategy in case the said inflows are redeemed within a period of one year from the date of investment.

The additional TER in terms of Regulation 52(6A)(b) of SEBI (Mutual Funds) Regulations, 1996 shall be charged based on inflows from Retail Investors from beyond top 30 cities (B-30 cities). Accordingly, the inflows of amount upto Rs 2,00,000/- per transaction, by individual investors shall be considered as inflows from “Retail Investors”.
Note: SEBI vide its letter no. SEBI/HO/IMD-SEC-3/P/OW/2023/5823/1 dated February 24, 2023 and AMFI letter dated No. 35P/ MEM-COR/ 85-a/ 2022-23 dated March 02, 2023, has directed AMCs to

keep B-30 incentive structure in abeyance with effect from March 01, 2023 till further notice.

3. In terms of Regulation 52 (6A) (c) of the SEBI (Mutual Fund) Regulations 1996, the Investment Strategy may charge additional expenses incurred towards different heads mentioned under regulations (2) and (4), not exceeding 0.05% of the daily net assets. Pursuant to paragraph 10.1.7 of SEBI Master Circular for mutual funds dated June 27, 2024 additional expenses under regulation 52 (6A) (c) of the SEBI (Mutual Fund) Regulations 1996 shall not be levied if the Investment Strategy doesn't have exit load.
4. The Goods and Service Tax (GST) on investment management and advisory fees would be charged in addition to above limit. Further, GST on expenses other than investment and advisory fees shall be borne by the Investment Strategy within the maximum limit of annual recurring expenses as prescribed in Regulation 52 of the SEBI (Mutual Fund) Regulations 1996.

Direct Plan shall have a lower expense ratio excluding distribution expenses, commission, etc., vis-à-vis the Regular Plan and no commission shall be paid from Direct Plan. Both the plans i.e. Direct & Regular shall have common portfolio. However, Regular Plan and Direct Plan shall have different NAVs.

For investor education and awareness initiative, the AMC or the Investment Strategy of the SIF will annually set apart at least 0.02 percent of daily net asset of the Investment Strategy of the Fund within the maximum limit of the total expense ratio as per the SEBI (Mutual Fund) Regulations 1996.

In terms of paragraph 12.19 of SEBI Master Circular for Mutual Funds dated June 27, 2024, in case Investment Strategy invests in overseas mutual fund units / ETFs, management fees and other expenses charged by mutual fund(s) / ETF(s) in foreign countries along with management fees and other expenses charged to the domestic Investment Strategy of SIF shall not exceed total limit of expenses as prescribed under Regulation 52(6). Where the Investment Strategy is investing only a part of the net assets in the overseas mutual fund(s) / ETF(s), the same principle shall be applicable for that part of the investment.

The SIF would disclose daily Total Expense Ratio (TER) of Investment Strategy on the AMC website and on the website of AMFI. Any change in the base TER (i.e. TER excluding additional expenses provided in Regulation 52(6A)(b), 52(6A)(c) of SEBI (Mutual Funds) Regulations, 1996 and Goods and Services Tax on investment management and advisory fees) in comparison to previous base TER charged to the Investment Strategy will be communicated to investors (except any increase or decrease in TER in an Investment Strategy due to change in AUM and any decrease in TER in an Investment Strategy due to various other regulatory requirements) and the notice of such change in base TER will be updated on the website, at least three working days prior to effecting such change, in the manner specified by SEBI from time to time. Investors can refer https://www.sbimf.com/sif for Total Expense Ratio (TER) details.

All Investment Strategy related expenses including commission paid to distributors, by whatever name it may be called and in whatever manner it may be paid, shall necessarily paid from the Investment Strategy only within the regulatory limits and not from the books of AMC, its associate, sponsor, trustees or any other entity through any route in terms of SEBI circulars, subject to the clarifications provided by SEBI to AMFI vide letter dated February 21 , 2019 on implementation of SEBI Circular on Total Expense Ratio (TER) and performance disclosure for SIF.

Illustration of impact of expense ratio on Investment Strategy's **returns:**

Particulars	Regular Plan	Direct plan
Opening NAV (INR Rs) -> (a)	100	100
Investment Strategy 's Gross return for the year -> (b)	10%	10%
Closing NAV before charging expenses -> (c)	110	110

Total Expense charged in (INR Rs) -> (d)	1.0	0.75
NAV after charging expenses -> (e) = (c) - (d)	109.0	109.25
Net Return to the investor	9.00%	9.25%

1. The above computation assumes no investment/ redemption made during the year. The investment is made in the Growth option of the Investment Strategy.
2. The above computation is simply to illustrate the impact of expenses of the Investment Strategy. The actual expenses charged to the Investment Strategy will not be more than the amount that can be charged to the Investment Strategy as mentioned in this ISID.
3. It is assumed that expenses charged are evenly distributed throughout the year. Tax impact on customers has not been considered due to the individual nature of this impact.
4. Calculations shown in the above table are for illustrative and understanding purposes only and actual returns may differ from those considered above

D. LOAD STRUCTURE

Exit Load is an amount which is paid by the investor to redeem the units from the Investment Strategy. Load amounts are variable and are subject to change from time to time. For the current applicable structure, please refer to our website of https://www.sbimf.com/sif or may call at (toll free no. 1800 209 3333/1800 425 5425.) or your distributor.

Type of Load	Load chargeable (as %age of NAV)
Exit	For Ongoing basis: • Any redemption or switch-out in excess of the limit shall be subject to the following exit load: 0.50 % if the investment is redeemed on or before 15 days from the date of allotment of units. • 0.25 % if the investment is redeemed after 15 days but on or before 1 month from the date of allotment of units. • No Exit Load will be charged if investment is redeemed after 1 month from the date of allotment of units.

The charges stated above are a percentage of the NAV.

Please note that no Exit Load shall be levied for switching between Plans within the said Investment Strategy.
Units issued on Re-investment of Income Distribution cum capital withdrawal shall not be subject to exit load.

The AMC reserves the right to introduce a load structure, levy a different load structure or remove the load structure in the Investment Strategy at any time after giving notice to that effect to the investors. Goods & Service tax on exit load shall be paid out of the exit load proceeds and exit load net of goods & service tax shall be credited to the Investment Strategy.

The upfront commission on investment, if any, shall be paid to the ARN Holder directly by the investor, based on the investor's assessment of various factors including service rendered by the ARN Holder.

The investor is requested to check the prevailing load structure of the Investment Strategy before investing.

Any imposition or enhancement in the load shall be applicable on prospective investments only. At the time of changing the load structure, the mutual fund may consider the following measures to avoid complaints from investors about investment in the Investment Strategy without knowing the loads:

i. The AMC shall be required to issue an addendum and display the same on its website immediately.

ii. The addendum shall be circulated to all the distributors/brokers/Investor Service Centre (ISC) so that the same can be attached to the ISID already in stock till it is updated.

iii. Latest applicable addendum shall be a part of ISID. (E.g. in case of changes in load structure the addendum carrying the latest applicable load structure shall be attached to the ISID already in stock till it is updated).

iv. Further, the account statements shall continue to include applicable load structure

In accordance with SEBI Regulations, the repurchase price will not be lower than 95% of the NAV

The investor is requested to check the prevailing load structure of the Investment Strategy before investing.

Section II

I. Introduction

A. Definitions/interpretation

Please refer the definitions/interpretation as disclosed on our website under: https://www.sbimf.com/sif

B. Risk factors

Investment Strategy Specific Risk Factors:

Magnum Hybrid Long Short Fund will invest in equity and equity related instruments including derivatives for hedging (including index futures, stock futures, index options, & stock options, etc. as part of hedged / arbitrage exposure, derivative strategies like Covered calls, protective Puts etc.)., unhedged (Short derivatives), Debt and Money Market Instruments, including Units of Debt oriented mutual fund schemes, units issued by REITs and InvITs, as permitted by SEBI from time to time.
Trading volumes and settlement periods inherently restrict the liquidity of the Investment Strategy's investments. In the event of a restructuring of the Investment Strategy's investment portfolio, these periods may become significant.

1. **Investment in equity & equity related investments may be subject to the following risks:**

- Equity and Equity related instruments are volatile in nature and are subject to price fluctuations on daily basis. The volatility in the value of the equity and equity related instruments is due to various micro and macro-economic factors affecting the securities markets. This may have adverse impact on individual securities /sector and consequently on the NAV of Investment Strategy.
- The inability of the Investment Strategy to make intended securities purchases due to settlement problems could cause the Investment Strategy to miss certain investment opportunities as in certain cases, settlement periods may be extended significantly by unforeseen circumstances. Similarly, the inability to sell securities held in the Investment Strategy portfolio may result, at times, in potential losses to the Investment Strategy, should there be a subsequent decline in the value of the securities held in the Investment Strategy portfolio.
- Trading volumes, settlement periods and transfer procedures may restrict the liquidity of the investments made by the Investment Strategy. Different segments of the Indian financial markets have different settlement periods and such periods may be extended significantly by unforeseen circumstances leading to delays in receipt of proceeds from sale of securities.

2. **Debt & money market instruments investments under the Investment Strategy may also be subject to the following risks:**

- Credit Risk: Credit risk is risk resulting from uncertainty in counterparty's ability or willingness to meet its contractual obligations. This risk pertains to the risk of default of payment of principal and interest. Government Securities have zero credit risk while other debt instruments are rated according to the issuers' ability to meet the obligations.
- Liquidity Risk : Liquidity Risk pertains to how saleable a security is in the market. If a particular security does not have a market at the time of sale, then the Investment Strategy may have to

bear an impact depending on its exposure to that particular security.

- Interest Rate : Interest Rate risk is associated with movements in interest rate, which depend on various factors such as government borrowing, inflation, economic performance etc. The value of investments will appreciate/depreciate if the interest rates fall/rise. However, if the investments are held on till maturity of the investments, the value of the investments will not be subjected to this risk.
- Reinvestment Risk: This risk arises from uncertainty in the rate at which cash flows from an investment may be reinvested. This is because the bond will pay coupons, which will have to be reinvested. The rate at which the coupons will be reinvested will depend upon prevailing market rates at the time the coupons are received.
- Risk associated with unrated debt instruments: Investments in unrated instruments are subject to the risk associated with investments in any other fixed income securities such as credit risk, interest rate risk etc. However, investments in unrated instruments are subject to greater risk of loss of principal and interest than rated instruments.

3. Securitized debt investments under the Investment Strategy may also be subject to the following risks:

- Liquidity Risk: There is no assurance that a deep secondary market will develop for the instrument. This could limit the ability of the investor to resell them.
- Limited Recourse: The instruments represent an undivided beneficial interest in the underlying receivables and do not represent an obligation of either the Issuer or the Seller or the originator, or the parent or any affiliate of the Seller, Issuer and Originator. No financial recourse is available to the buyer of the security against the Investors' Representative
- Delinquency and Credit Risk: Delinquencies and credit losses may cause depletion of the amount available under the Credit Enhancement and thereby the Monthly investor pay-outs to the Holders may get affected if the amount available in the Credit Enhancement facility is not enough to cover the shortfall. On persistent default of an Obligor to repay his obligation, the Servicer may repossess and sell the Vehicle/ Asset. However, many factors may affect, delay or prevent the repossession of such Vehicle/Asset or the length of time required to realize the sale proceeds on such sales. In addition, the price at which such Vehicle/Asset may be sold may be lower than the amount due from that Obligor.
- Risks due to possible prepayments: Full prepayment of a contract may lead to an event in which investors may be exposed to changes in tenor and yield.
- Bankruptcy of the Originator or Seller: If the service provider becomes subject to bankruptcy proceedings and the court in the bankruptcy proceedings concludes that either the sale from each Originator was not a sale then an Investor could experience losses or delays in the payments due under the instrument.

4. Derivatives under the Investment Strategy may also be subject to the following risks:

- The AMC, on behalf of the Investment Strategy may use various derivative products, from time to time, in an attempt to protect the value of the portfolio and enhance Unit holders' interest. Investors should understand that derivative products are specialized instruments that require investment techniques and risk analysis different from those associated with stocks and bonds. The use of a derivative requires an understanding not only of the underlying instrument but of the derivative itself. Other risks include but are not limited to the risk of mispricing or improper valuation and the inability of derivatives to correlate perfectly with underlying assets, rates and indices. There may be a cost attached to selling or buying futures or other derivative instrument. Further there could be an element of settlement risk, which could be different from the risk in settling physical shares. The possible lack of a liquid secondary market for a futures contract or listed option may result in inability to close futures or listed option positions prior to their maturity date.
- Derivative products are leveraged instruments and can provide disproportionate gains as well as

disproportionate losses to the investor. Execution of such strategies depends upon the ability of the fund manager to identify such opportunities. Identification and execution of the strategies to be pursued by the fund manager involve uncertainty and decision of fund manager may not always be profitable.

- No assurance can be given that the fund manager will be able to identify or execute such strategies. The risks associated with the use of derivatives are different from or possibly greater than, the risks associated with investing directly in securities and other traditional investments.
- Covered call strategies offer limited downside protection and cap upside gains. Risks include poor execution due to low option liquidity, difficulty rolling positions in volatile markets, margin calls if using leverage, and forced stock sale if assigned near expiry.
- Unhedged naked option positions carry unlimited risk and no downside protection.
- The tentative list of derivative strategies to be deployed in short exposure include –

  Shorting futures – Selling futures contracts to gain when prices decline, providing directional short exposure to the market.
  Buying put options – Offers the right to sell at a predetermined price, allowing the fund to benefit during price corrections while limiting the potential loss to the premium paid.
  Put spreads – Combining the purchase and sale of put options at different strike prices to reduce costs and define the range of potential profit or loss.
  Selling calls or call spreads – Generates premium income when prices are expected to remain flat or trend lower, with call spreads helping to cap potential losses compared to outright call selling.
  Additionally, the fund may sell put options alongside short futures (akin to an "inverse covered call") to enhance returns.

  These strategies may entail the potential for theoretically unlimited losses in the case of uncovered short positions. The fund may / may not mitigate some of these unlimited losses through strategies such as buying call options against short futures positions, etc.

5. **Securities lending may be subject to the following risk:**
   Securities Lending is a lending of securities through an approved intermediary to a borrower under an agreement for a specified period with the condition that the borrower will return equivalent securities of the same type or class at the end of the specified period along with the corporate benefits accruing on the securities borrowed. If the Investment Strategy undertakes stock lending under the regulations, it may be exposed to the risks inherent to securities lending, including the risk of failure of the other party, in this case the approved intermediary, to comply with the terms of the agreement entered into between the lender of securities i.e. the Investment Strategy and the approved intermediary. Such failure can result in the possible loss of rights to the collateral put up by the borrower of the securities, the inability of the approved intermediary to return the securities deposited by the lender and the possible loss of any corporate benefits accruing to the lender from the securities deposited with the approved intermediary.

6. **Risks associated with Investing in ADR/GDR/Foreign Securities:**

- Subject to necessary approvals and within the investment objectives of the Investment Strategy, the Investment Strategy may invest in Foreign Securities including foreign equities. Such investments carry risks related to fluctuations in the foreign exchange rates, the nature of the securities market of the country, repatriation of capital due to exchange controls and political circumstances.
- It is the AMC's belief that investment in Foreign Securities offers new investment and portfolio diversification opportunities into multi-market and multi-currency products. However, such investments also entail additional risks. Such investment opportunities may be pursued by the AMC provided they are considered appropriate in terms of the overall investment objectives of the Investment Strategy. Since the Investment Strategy would invest only partially in Foreign Securities, there may not be readily available and widely accepted benchmarks to measure performance of the Investment Strategy.

- Overseas investments will be made subject to any/all approvals, conditions thereof as may be stipulated under the SEBI Regulations or by RBI and provided such investments do not result in expenses to the Investment Strategy (s) in excess of the ceiling on expenses prescribed by and consistent with costs and expenses attendant to international investing. The Mutual Fund may, where necessary, appoint other intermediaries of repute as advisors, custodian/sub-custodians, etc. for managing and administering such investments. The appointment of such intermediaries shall be in accordance with the applicable requirements of SEBI and within the permissible ceilings of expenses.
- To the extent that the assets of the Investment Strategy will be invested in Foreign Securities denominated in foreign currencies, the Indian Rupee equivalent of the net assets, distributions and income may be adversely affected by changes in the value of certain foreign currencies relative to the Indian Rupee. The repatriation of capital to India may also be hampered by changes in regulations concerning exchange controls or political circumstances as well as the application to it of other restrictions on investment.

7. **Risks associated with segregated portfolio:**

Different types of securities in which the Investment Strategy would invest carry different levels and types of risk as given in the Investment Strategy Information Document of the Investment Strategy. In addition to the same, unitholders are requested to also note the following risks with respect to Segregated Portfolio:

1. Investor holding units of segregated portfolio may not able to liquidate their holding till the time there is recovery of money from the issuer.

2. Listing of units of segregated portfolio in recognized stock exchange does not necessarily guarantee their liquidity, as there may not be active trading of units in the stock market. Further trading price of units on the stock market may be at a significant discount compared to the prevailing NAV.

3. Securities which are part of the segregated portfolio may or may not recover any money, either fully or partially.

8. **Risk factors associated with investments in REITs AND InvITS:**

Risk of lower than expected distributions: The distributions by the REIT or InvIT will be based on the net cash flows available for distribution. The amount of cash available for distribution principally depends upon the amount of cash that the REIT/INVIT receives as dividends or the interest and principal payments from portfolio assets. The cash flows generated by portfolio assets from operations may fluctuate primarily based on the below, among other things:

- success and economic viability of tenants and off-takers
- economic cycles and risks inherent in the business which may negatively impact valuations, returns and profitability of portfolio assets
- force majeure events related such as earthquakes, floods etc. rendering the portfolio assets inoperable
- debt service requirements and other liabilities of the portfolio assets
- fluctuations in the working capital needs of the portfolio assets
- ability of portfolio assets to borrow funds and access capital markets
- changes in applicable laws and regulations, which may restrict the payment of dividends by portfolio assets
- amount and timing of capital expenditures on portfolio assets
- insurance policies may not provide adequate protection against various risks associated with operations of the REIT/InvIT such as fire, natural disasters, accidents
- taxation and other regulatory factors

Price-Risk: The valuation of the REIT/InvIT units may fluctuate based on economic conditions, fluctuations in markets (eg. real estate) in which the REIT/InvIT operates and the resulting impact on the value of the portfolio of assets, regulatory changes, force majeure events etc. REITs &

InvITs may have volatile cash flows. As an indirect shareholder of portfolio assets, unit holders rights are subordinated to the rights of creditors, debt holders and other parties specified under Indian law in the event of insolvency or liquidation of any of the portfolio assets.

Interest-Rate Risk: Generally, there would be an inverse relationship between the interest rates and the price of units. Generally, when the interest rates rise, prices of units fall and when interest rates drop, such prices increase.

Liquidity Risk: This refers to the ease with which REIT/InvIT units can be sold. There is no assurance that an active secondary market will develop or be maintained. Hence there would be time when trading in the units could be infrequent. The subsequent valuation of illiquid units may reflect a discount from the market price of comparable securities for which a liquid market exists

9. Risk factors associated with repo transactions in corporate debt securities:

Corporate Bond Repo transactions are currently done on OTC basis and settled on non guaranteed basis. Credit risks could arise if the counterparty does not return the security as contracted on due date. The liquidation of underlying bonds in case of counterparty default would depend on the liquidity of the bond and market conditions at that time. This risk is largely mitigated, as the choice of counterparties is largely restricted and also haircuts are applicable on the underlying bonds depending on credit ratings. Also operational risks are lower as such trades are settled on a DVP basis. In the event of the Investment Strategy being unable to pay back the money to the counterparty as contracted in case of transactions as a borrower, the counter party may dispose of the assets (as they have sufficient margin) and the net proceeds may be refunded to the Mutual Fund. Thus, the Investment Strategy may in remote cases suffer losses. This risk is normally mitigated by better cash flow planning to take care of such repayments.

10. Risk factors associated with imperfect hedge using Interest Rate Futures

- The cost of hedge can be higher than adverse impact of market movements.
- Price / change in price of a security may or may not be the same in spot/cash and futures segment of the market. This may lead to the hedging position not giving the exact desired hedge result.
- Derivatives will entail a counter-party risk to the extent of amount that can become due from the party.
- Efficiency of a derivatives market depends on the development of a liquid and efficient market for underlying securities.

Illustration for Imperfect Hedge on Interest Rate Futures

Security	Market Value (in Cr.)	Weight in the Portfolio	Yield (%)	Modified Duration	Weighted Modified Duration
GOI 7.35% 22.06.2024	50.00	10.64%	7.05	5.00	0.53
GOI 6.79% 15.05.2027	400.00	85.11%	7.03	6.85	5.83
GOI 6.68% 17/09/2031	20.00	4.26%	7.08	8.71	0.37
	470.00				
679GS2027 IRF	100.99				

Consider a hypothetical portfolio or a part of a larger portfolio composed of 3 different securities with a Portfolio Average Modified Duration of 6.74. On account of change in economic factors, it is expected that the interest rates could go up by 1% over the coming days. The portfolio would look to hedge the impact on this portfolio through selling IRF, of which the underlying security is different as given. This would be an example of imperfect hedge where the portfolio that is hedged and the

instrument underlying the futures contract are different. The maximum number of contracts in IRF to sold is given by the following formula = (Market Value portfolio * Modified Duration of portfolio)/ (Market Value of 1 Futures contract* Modified Duration of futures)

The impact on portfolio due to a 1% rise in yields is approximately Rs. 31.65 crs. Since the portfolio has sold IRF contracts, the gain on account of the same is around Rs. 31.65 crs. Accordingly, the loss on the underlying portfolio is hedged through IRF even as the underlying securities are different. The Investment Strategy would pursue imperfect hedging to the extent permitted by extant SEBI guidelines

11. Risks associated with investing in mutual fund units & ETFs:

- ETFs are passively managed and may be affected by a general decline in the Indian markets relating to its Underlying Index. ETFs invests in the securities included in its Underlying Index regardless of their investment merit. The AMC does not attempt to individually select stocks or to take defensive positions in declining markets.
- ETFs are listed on a stock exchange/s, however, there can be no assurance that an active secondary market will develop or be maintained.
- Investment in ETFs is subject to tracking error. Factors such as the fees and expenses of the Investment Strategy, corporate actions, cash balance, changes to the Underlying Index and regulatory policies may affect the AMC"s ability to achieve close correlation with the Underlying Index of the Investment Strategy. The AMC will endeavour to constantly minimize the tracking error and track the index as closely as possible.

12. Risks associated with Investing in Structured Obligation (SO) & Credit Enhancement (CE) rated securities.

- Credit rating agencies assign CE rating to an instrument based on any identifiable credit enhancement for the debt instrument issued by an issuer. The credit enhancement could be in various forms and could include guarantee, shortfall undertaking, letter of comfort, etc. from another entity. This entity could be either related or non-related to the issuer like a bank, financial institution, etc. Credit
- enhancement could include additional security in form of pledge of shares listed on stock exchanges, etc. SO transactions are asset backed/ mortgage backed securities, securitized paper backed by hypothecation of car loan receivables, securities backed by trade receivables, credit card receivables etc. Hence, for CE rated instruments evaluation of the credit enhancement provider, as well as the issuer is undertaken to determine the issuer rating. In case of SO rated issuer, the underlying loan pools or securitization, etc. is assessed to arrive at rating for the issuer.

- **Liquidity Risk:** SO rated securities are often complex structures, with a variety of credit enhancements. Debt securities lack a well-developed secondary market in India, and due to the credit enhanced nature of CE securities as well as structured nature of SO securities, the liquidity in the market for these instruments is adversely affected compared to similar rated debt instruments. Hence, lower liquidity of such instruments, could lead to inability of the Investment Strategy to sell such debt instruments and generate liquidity for the Investment Strategy or higher impact cost when such instruments are sold.

- **Credit Risk:** The credit risk of debt instruments which are CE rated derives rating based on the combined strength of the issuer as well as the structure. Hence, any weakness in either the issuer or the structure could have an adverse credit impact on the debt instrument. The weakness in structure could arise due to inability of the investors to enforce the structure due to issues such as legal risk, inability to sell the underlying collateral or enforce guarantee, etc. In case of SO transactions, comingling risk and risk of servicer increases the overall risk for the securitized debt or assets backed transactions. Therefore apart from issuer level credit risk such debt instruments are also susceptible to structure related credit risk.

13. Risk factors associated with instruments having special features

- The Investment Strategy shall invest in certain debt instruments with special features which may be subordinated to equity and thereby such instruments may absorb losses before equity capital. The instrument is also convertible to equity upon trigger of a pre-specified event for loss absorption as may be decided by the RBI.
- The debt instruments with special features are considered as Non-Convertible Debentures, may be treated as debt instruments until converted to equity.
- The instruments are subject to features that grants issuer a discretion in terms of writing down the principal/coupon, to skip coupon payments, to make an early recall etc. Thus debt instruments with special features are subject to "Coupon discretion", "Loss Absorbency", "Write down on Point of Non-viability trigger (PONV) event" and other events as more particularly described as per the term sheet of the underlying instruments.

The instrument is also subject to Liquidity Risk pertaining to how saleable a security is in the market. The particular security may not have a market at the time of sale due to uncertain/insufficient liquidity in the secondary market, then the Investment Strategy may have to bear an impact depending on its exposure to that particular security.

14. In addition to the risks associated with derivative instruments, listed below are the risks associated with writing covered call options.

- **Market Risk:**
  Appreciation in the underlying equity shares could lead to loss of opportunity in case of writing of covered call option. In case if the appreciation in equity share price is more than the option premium received, the appreciation in the Investment Strategy would be capped
- **Liquidity Risk:**
  This strategy of writing covered call in a Investment Strategy will be used, provided the Investment Strategy has adequate number of underlying equity shares as per regulatory requirement. Subsequently, the Investment Strategy will have to set aside a portion of investment in the underlying equity shares. Further, in case the covered call options are sold to the maximum extent as allowed under the purview of regulations, the Investment Strategy would be unable to sell the shares of the respective stock, to the extent that would be blocked under the covered call. Hence, if the call option contracts which have been written become illiquid, it may lead to a loss of opportunity or can cause exit issues.
  As a result, it may happen that the Investment Strategy is not able to sell the underlying equity shares immediately, which can lead to temporary illiquidity of the underlying equity shares and may result in loss of opportunity.

Covered call strategy

a) The premium received shall be within the requirements prescribed in terms of paragraph 12.25.2 of SEBI Master Circular for Mutual Funds dated June 27, 2024 i.e. the total gross exposure related to option premium paid and received must not exceed 20% of the net assets of the Investment Strategy.
b) The exposure on account of the call option written under the covered call strategy shall not be considered as exposure under Paragraph 12.24.1 of SEBI Master Circular for Mutual Funds dated June 27, 2024.
c) The call option written shall be marked to market daily and the respective gains or losses factored into the daily NAV of the respective Investment Strategy (s) until the position is closed or expired.

Benefits of using Covered Call strategy:

The covered call strategy can help in earning income and hedging risk and subsequently result in better risk adjusted returns for the Investment Strategy. Following are the benefits offered by this

strategy:

a. Hedge against market risk - Since the fund manager sells a call option on a stock already owned by the Investment Strategy, the downside from fall in the stock price would be lower to the extent of the premium earned from the call option.
b. Generating additional returns in the form of option premium in a range bound market. Thus, a covered call strategy involves gains for unit holders in case the strategy plays out in the right direction.

Example of Covered Call

Illustrations:
Buy 100 stocks of Company A at Rs 1000 and write (sell) call options of the company A for the same month, with a strike price of Rs 1050. Assume the said option is trading at Rs 10. Thus, the total premium received for selling the call option is Rs 1000 (Rs 10*100 lot size).

On the day of expiration of options contract:

Scenario 1: markets goes up and the stock price of company A goes upto Rs 1030
a) Gain on stock is Rs 3000.
b) The call option will expire worthless (strike price is Rs 1050 and underlying price is Rs 1030). Thus, as a writer (seller) of call option, we can keep the premium of Rs 1000.
c) Thus, net gain is Rs 4000 (Rs 3000 on underlying stock and Rs 1000 premium collected)

Scenario 2: markets goes up and the stock price of company A goes upto Rs 1100
a) Gain on stock is Rs 10000
b) The call option is in the money by Rs 50 (strike price is Rs 1050 and underlying price is Rs 1100). Thus, as a writer (seller) of call option we must pay Rs 5000 to option buyer (Rs 50) and we would receive option premium of Rs. 1000 (Rs. 10*100), thus, the total loss would be Rs. 4000 (Rs. 5000 – Rs. 1000 received as the option premium).
c) Thus, net gain is Rs 6000 (Rs 10000 on underlying stock and Rs 4000 loss on option position)

Scenario 3: markets goes down and the stock price of company A goes down to Rs 950
a) Loss on stock is Rs 5000
b) The call option will expire worthless (strike price is Rs 1050 and underlying price is Rs 950). Thus, as a writer (seller) of call option, we can keep the premium of Rs 1000.
Thus, net loss is Rs 4000 (Rs 5000 on underlying stock and Rs 1000 premium collected)

C. Risk mitigation strategies

Investments in Equity and equity related instruments including derivatives, debt securities and Money market instruments carry various risks such as inability to sell securities, trading volumes and settlement periods, interest rate risk, liquidity risk, default risk, reinvestment risk etc. Whilst such risks cannot be eliminated, they may be mitigated by diversification and hedging.

In order to mitigate the various risks, the portfolio of the Investment Strategy will be constructed in accordance with the investment restriction specified under the Regulations which would help in mitigating certain risks relating to investments in securities market.

Further, the AMC has necessary framework in place for risk mitigation at an enterprise level. The Risk Management division is an independent division within the organization. Internal limits are defined and judiciously monitored. Risk indicators on various parameters are computed and are monitored on a regular basis. There is a Board level Committee, the Risk Management Committee

of the Board, which enables a dedicated focus on risk factors and the relevant risk mitigants.

For risk control, the following may be noted:

Liquidity risks:

The liquidity of the Investment Strategy's investments may be inherently restricted by trading volumes, transfer procedures and settlement periods. Liquidity Risk can be partly mitigated by diversification, staggering of maturities as well as internal risk controls that lean towards purchase of liquid securities.

Interest Rate Risk:
Changes in interest rates affect the prices of bonds. If interest rates rise the prices of bonds fall and vice versa. A well-diversified portfolio may help to mitigate this risk.

Volatility risks:
There is the risk of volatility in markets due to external factors like liquidity flows, changes in the business environment, economic policy etc. The Investment Strategy will manage volatility risk through diversification. To that extent the Volatility risk will be mitigated in the Investment Strategy.

Credit Risks

Credit risk shall be mitigated by investing in rated papers of the companies having the sound back ground, strong fundamentals, and quality of management and financial strength of the Company.

Further, the Investment Manager endeavours to invest in REITS/InvITs, where adequate due diligence and research has been performed by the Investment Manager. The Investment Manager also relies on its own research as well as third party research. This involves one-to-one meetings with the managements, attending conferences and analyst meets and also tele-conferences. The analysis will focus, amongst others, on the predictability and strength of cash flows, value of assets, capital structure, business prospects, policy environment, strength of management, responsiveness to business conditions, etc

II. Information about the Investment Strategy:

A. Where will the Investment Strategy invest – (Std Obs. 29)

Subject to the Regulations, and the specific asset allocation as mentioned above, Magnum Hybrid Long Short Fund will invest in equity and equity related instruments including derivatives for hedging (including index futures, stock futures, index options, & stock options, etc. as part of hedged / arbitrage exposure, derivative strategies like Covered calls, protective Puts etc.)., unhedged (Short derivatives), Debt and Money Market Instruments, including Units of Debt oriented mutual fund schemes, units issued by REITs and InvITs, as permitted by SEBI from time to time.

Money Market instruments includes commercial papers, commercial bills, treasury bills, Government securities having an unexpired maturity up to one year, call or notice money, certificate of deposit, usance bills, and any other like instruments as specified by the Reserve Bank of India from time to time.

A brief narration of Money Market Instruments is as under:

1. Certificate of Deposits (CDs) is a negotiable money market instrument issued by scheduled commercial banks and select all- India Financial Institutions that have been permitted by the RBI to raise short term resources.
2. Commercial Paper (CPs) is an unsecured negotiable money market instrument issued in the

form of a promissory note, generally issued by the corporates, primary dealers and all India Financial Institutions as an alternative source of short term borrowings. They are issued at a discount to the face value as may be determined by the issuer. CP is traded in secondary market and can be freely bought and sold before maturity.

3. Treasury Bills (T-Bills) are issued by the Government of India to meet their short term borrowing requirements. T-Bills are issued for maturities of 91 days, and 364 days. T-bills are issued at a discount to their face value and redeemed at par.
4. Triparty Repo
5. Securities created and issued by the Central Governments as may be permitted by RBI, securities guaranteed by the Central Governments (including but not limited to coupon bearing bonds, zero coupon bonds and treasury bills). Central Government Securities are sovereign debt obligations of the Government of India with zero-risk of default and issued on its behalf by RBI. They form part of Government's annual borrowing programme and are used to fund the fiscal deficit along with other short term and long term requirements. Such securities could be fixed rate, fixed interest rate with put/call option, zero coupon bond, floating rate bonds, capital indexed bonds, Fixed Interest security with staggered maturity payment etc.

6. **Investment in Foreign Securities:**

In accordance with paragraph 12.19.3.4 of SEBI Master Circular for Mutual Funds dated June 27, 2024, the following conditions shall apply to the Investment Strategy's participation in the overseas investments. Please note that the investment restrictions applicable to the Investment Strategy's participation in overseas investments will be as prescribed or varied by SEBI or by the Trustees (subject to SEBI requirements) from time to time. The regulations pertaining to investment in ADRs/ GDRs/Foreign Securities and Overseas ETFs by mutual funds have now been decided as under:

The aggregate ceiling for overseas investments is US $7 billion as per the above mentioned SEBI Circulars. Within the overall limit of US $ 7 billion, SIFs can make overseas investments subject to a maximum of US $1 billion per mutual fund. Further, SIFs can make investments in Overseas Exchange Traded Fund (ETFs) subject to a maximum of US $300 million per mutual fund, within the overall industry limit of US $ 1 billion.

Pursuant to paragraph 12.19 of SEBI Master Circular for Mutual Funds dated June 27, 2024, the Investment Strategy may invest in overseas securities / overseas ETFs as mentioned below.

Investments in Overseas Securities (in USD mn)	**Investments in Overseas ETFs (in USD mn)**
25	10

The Investment Strategy may invest during the six months period post closure of NFO. Post completion of the six months period, the relevant provisions of para 12.19 of SEBI Master Circular for Mutual Funds dated June 27, 2024, shall be applicable.

The permissible investments SIFs can invest in:

- ADRs / GDRs / IDRs issued by Indian or foreign companies.
- Equity of overseas companies listed on recognized stock exchanges overseas
- Initial and follow on public offerings for listing at recognized stock exchanges overseas
- Foreign debt securities in the countries with fully convertible currencies, short term as well as long term debt instruments with rating not below investment grade by accredited/registered credit rating agencies
- Money market instruments rated not below investment grade
- Repos in the form of investment, where the counterparty is rated not below investment grade;

repos should not however, involve any borrowing of funds by mutual funds

- Government securities where the countries are rated not below investment grade
- Derivatives traded on recognized stock exchanges overseas only for hedging and portfolio balancing with underlying as securities
- Short term deposits with banks overseas where the issuer is rated not below investment grade
- Units/securities issued by overseas mutual funds or unit trusts registered with overseas regulators and investing in (a) aforesaid securities, (b) Real Estate Investment Trusts (REITs) listed in recognized stock exchanges overseas or (c) unlisted overseas securities (not exceeding 10% of their net assets) in line with SEBI circular no. SEBI/HO/IMD/IMD-PoD-1/P/CIR/149 dated November 04, 2024.

The restriction on the investments in mutual fund units upto 5% of net assets and prohibits charging of fees, shall not be applicable to investments in mutual funds in foreign countries made in accordance with SEBI Guidelines. However, the management fees and other expenses charged by the mutual fund in foreign countries along with the management fee and recurring expenses charged to the domestic Investment Strategy shall not exceed the total limits on expenses as prescribed under Regulation 52(6). Where the Investment Strategy is investing only a part of the net assets in the foreign mutual fund(s), the same principle shall be applicable for that part of investment.

The overseas securities markets offer new investment and portfolio diversification opportunities by enabling investments in the overseas markets. However, such investments also entail additional risks. Such investment opportunities may be pursued by the SIF provided they are considered appropriate in terms of the overall investment objectives of the Investment Strategy. The Investment Strategy may then, if necessary, seek applicable permission from SEBI and RBI to invest abroad in accordance with the investment objectives of the Investment Strategy and in accordance with any guidelines issued by SEBI/RBI from time to time. These investments shall be made subject to any/all approvals, conditions thereof as may be stipulated by SEBI/RBI and provided such investments do not result in expenses to the Investment Strategy in excess of the ceiling, if any, on expenses prescribed by SEBI for offshore investment, and if no such ceiling is prescribed by SEBI, the expenses to the Investment Strategy shall be limited to the level which, in the opinion of the Trustee, is reasonable and consistent with costs and expenses attendant to international investing. The Mutual Fund may, where necessary appoint other intermediaries of repute for advising and administering such investments. The appointment of such intermediaries shall be in accordance with the applicable requirements of SEBI and within the permissible ceilings of expenses.

The Fund Manager reserves the right to invest in such instruments and securities as may be permitted from time to time and which are in line with the investment objective of the Investment Strategy.

DEBT MARKET IN INDIA

The Indian debt markets are one of the largest and rapidly developing markets in Asia. Government and Public Sector enterprises are the predominant borrowers in the market. The debt markets have received lot of regulatory and governmental focus off late and are developing fast, with the rapid introduction of new instruments including derivatives. Foreign Portfolio Investors are also allowed to invest in Indian debt markets subject to ceiling levels announced by the government. There has been a considerable increase in the trading volumes in the market. The trading volumes are largely concentrated in the Government of India Securities, which contribute a significant proportion of the daily trades.

The money markets in India essentially consist of the call money market (i.e. market for overnight and term money between banks and institutions), repo transactions (temporary sale with an agreement to buy back the securities at a future date at a specified price), commercial papers (CPs, short term unsecured promissory notes, generally issued by corporates), certificate of deposits

(CDs, issued by banks) , Treasury Bills (issued by RBI) and the Triparty Repo .

Government securities are largely traded on a Negotiated Order Matching system (NDS OM) apart from the OTC market. The settlement of trades both in the Gsec markets and the overnight repo and Triparty Repo are guaranteed and done by a central counterparty, the Clearing corporation of India (CCIL). Money market deals involving CD's and CP's are traded and settled on an OTC basis. The clearing and settlement of corporate bond deals are now routed through a central counterparty established by the exchanges BSE (ICCL) and NSE (NSCCL) which settles deals on a DVP (Delivery versus payment) non guaranteed basis.

The current market yields of various instruments and the factors affecting prices of such securities are given hereunder. The securitized instruments of higher ratings generally offer yields which are 50-75 basis points higher than the comparable normal debt instruments.

Following are the yield matrix of various debt instruments as on August 18, 2025:

Instruments	Indicative yield range (%)
Overnight rates	5.35-5.40
90 day Commercial Paper	5.90-5.95
91-day T-bill	5.42-5.47
1 year G-Sec	5.52-5.57
5 year G – Sec	6.15-6.20
10 year G-Sec	6.42-6.47
1 year AAA Bond	6.45-6.50
5 year AAA Bond	6.85-6.90

The interest rate market conditions are influenced by the Liquidity in the system, Credit growth, GDP growth, Inflows into the Country, Currency movement in the Forex market, demand and supply of issues and change in investors' preference. Generally when there is a rise in interest rates the price of securities fall and vice versa. The extent of change in price shall depend on the rating, tenor to maturity, coupon and the extent of fall or rise in interest rates. The Government securities carry zero credit risk, but they carry interest rate risk like any other Fixed Income Securities. Money market instruments such as CP's and CD's which are fairly liquid are not listed in exchanges. The impact cost of offloading the various asset classes differ depending on market conditions and may impair the value of the securities to that extent. Further, investments in securitized instruments or structured obligation papers carry a higher illiquidity risk. They also carry limited recourse to the originator, delinquency risk out of the defaults on the receivables and prepayment risk which affects the yields on the instruments.

B. What are the investment restrictions?

In terms of Regulation 49(AA) of the SEBI (Mutual Funds) Regulations, 1996, the following investment restrictions are applicable for investments under the SIF:

1. An investment strategy under Specialized Investment Fund shall not invest more than 20 per cent of its NAV in debt instruments comprising money market instruments and non-money market instruments issued by a single issuer which are rated not below investment grade by a credit rating agency authorised to carry out such activity under the Act. Such investment limit may be extended to 25 per cent of the NAV of the investment strategy with the prior approval of the Board of Trustees and Board of Directors of the asset management company:

   Provided that such limit shall not be applicable for investments in Government Securities, treasury bills and triparty repo on Government securities or treasury bills:

Provided further that investments within such limit can be made in mortgaged backed securitised debt which are rated not below investment grade by a credit rating agency registered with the Board:

Provided further that such limit shall not be applicable for investments in case of debt exchange traded funds or such other funds as may be specified by the Board from time to time.

2. No Specialized Investment Fund under all its investment strategies should own more than fifteen per cent of any company's paid up capital carrying voting rights:

   Provided that investment in the asset management company or the trustee company of a mutual fund shall be governed by clause (a) of sub-regulation (1) of regulation 7B:

   Provided further that the limit mentioned in sub-regulation (2) above shall be inclusive of ten per cent limit for mutual fund schemes as specified under clause 2 of Seventh Schedule.

   Explanation: If a mutual fund under all its schemes owns ten per cent of any company's paid up capital carrying voting rights, then the Specialized Investment fund under all its investment strategies shall not own more than five per cent of that company's paid up capital carrying voting rights.

3. No investment strategy of a Specialized Investment Fund shall invest more than 10 per cent of its NAV in the equity shares and equity-related instruments of any company.

4. A Specialized Investment Fund may invest in the units of REITs and InvITs subject to the following:

   a. No Specialized Investment Fund under all its investment strategies shall own more than 20 per cent of units issued by a single issuer of REIT and InvIT:

      Provided that the limit mentioned in clause (a) of sub-regulation 4 above shall be inclusive of 10 per cent limit for mutual fund scheme as specified under clause 13 (a) of Seventh Schedule.

   b. An investment strategy under Specialized Investment Fund shall not invest –

      i. more than 20 per cent of its NAV in the units of REITs and InvITs; and
      ii. more than 10 per cent of its NAV in the units of REIT and InvIT issued by a single issuer:

   Provided that the limits mentioned in sub-clauses (i) and (ii) above shall not be applicable for investments in case of index fund or sector or industry specific scheme pertaining to REIT and InvIT.

5. An investment strategy under SIF shall not invest more than 20% of its NAV in debt and money market securities issued by a single issuer and rated AAA or 16% in securities rated AA or 12% in securities rated A and below. These instrument limits may be extended by up to 5% of the NAV of investment strategy with prior approval of trustees of MF and board of AMC.

6. An investment strategy under the SIF shall not invest more than 25% of its NAV in debt and money market securities of a particular sector.

7. All other investment restrictions applicable for schemes of mutual funds as specified under Seventh Schedule of SEBI (Mutual Funds) Regulations, 1996, shall apply to investment strategies under the Specialized Investment Fund as mentioned below:

8. An Investment Strategy shall not invest in unlisted debt instruments including commercial papers, except Government Securities and other money market instruments:

Provided that Investment Strategy may invest in unlisted non-convertible debentures up to a maximum of 10% of the debt portfolio of the Investment Strategy subject to such conditions as may be specified by SEBI from time to time:

Provided further that Investment Strategy shall comply with the norms under this clause within the time and in the manner as may be specified by the SEBI:

Provided further that the norms for investments by Investment Strategy in unrated debt instruments shall be specified by the SEBI from time to time

9. Transfer of investments from one Investment Strategy to another Investment Strategy of the same SIF, shall be allowed only if :
   a) Such transfers are done at the prevailing market price for quoted securities on spot basis; explanation - "spot basis" shall have the same meaning as specified by the stock exchange for spot transactions, and
   b) The securities so transferred shall be in conformity with the investment objective of the Investment Strategy to which such transfer has been made.

   Transfer of investments from one Investment Strategy to another Investment Strategy in the SIF is permitted provided the same are line with paragraph 12.30 of SEBI Master Circular for Mutual Funds dated June 27, 2024.

10. The Investment Strategy may invest in another Mutual Fund scheme (except commodity based ETFs and FOFs) under the same asset management company or any other Mutual Fund without charging any fees, provided that aggregate inter-scheme investment made by all Investment Strategies under the same management or in Investment Strategy under the management of any other asset management company shall not exceed 5% of the net asset value of the SIF.

11. The SIF shall buy and sell securities on the basis of deliveries and shall in all cases of purchases, take delivery of relevant securities and in all cases of sale, deliver the securities:

    Provided further that a SIF may enter into derivatives transactions in a recognized stock exchange, subject to the framework specified by the SEBI.

    Provided further that sale of government security already contracted for purchase shall be permitted in accordance with the guidelines issued by the Reserve Bank of India in this regard.

12. The SIF/AMC shall make investment out of the NFO proceeds only on or after the closure of the NFO period. The SIF/ AMC can however deploy the NFO proceeds in Triparty Repo before the closure of NFO period. However, AMCs shall not charge any investment management and advisory fees on funds deployed in Triparty Repo during the NFO period. The appreciation received from investment in Triparty Repo shall be passed on to investors. Further, in case the minimum subscription amount is not garnered by the Investment Strategy during the NFO period, the interest earned upon investment of NFO proceeds in Triparty Repo shall be returned to investors, in proportion of their investments, along-with the refund of the subscription amount.

13. The SIF shall get the securities purchased or transferred in the name of the SIF on account of the concerned Investment Strategy, wherever investments are intended to be of long-term nature.

14. Pending deployment of funds of the Investment Strategy, the AMC may invest funds of the Investment Strategy in short-term deposits of scheduled commercial banks, subject to the following conditions issued by SEBI as per the paragraph 12.16 of the SEBI Master Circular for Mutual Funds dated June 27, 2024, as may be amended from time to time:

i. “Short Term” for parking of funds shall be treated as a period not exceeding 91 days.
ii. Such short-term deposits shall be held in the name of the Investment Strategy.
iii. The Investment Strategy shall not park more than 15% of their net assets in the short term deposit(s) of all the scheduled commercial banks put together. However, it may be raised to 20% with the prior approval of the Trustee. Also, parking of funds in short term deposits of associate and sponsor scheduled commercial banks together shall not exceed 20% of total deployment by the SIF in short term deposits.
iv. The Investment Strategy shall not park more than 10% of their net assets in short term deposit(s) with any one scheduled commercial bank including its subsidiaries.
v. The Trustee / AMC shall ensure that the funds of the Investment Strategy are not parked in the short term deposits of a bank which has invested in the Investment Strategy.
vi. AMC will not charge any investment management and advisory fees for parking of funds in short term deposits of scheduled commercial banks.
vii. The Trustee / AMC shall also ensure that the bank in which an Investment Strategy has short term deposits do not invest in the Investment Strategy until the Investment Strategy has short term deposits with such bank.

The above provisions do not apply to term deposits placed as margins for trading in cash and derivative market

15. The Investment Strategy shall not make any investment in;
    a) any unlisted security of an associate or group company of the sponsor; or
    b) any security issued by way of private placement by an associate or group company of the sponsor; or
    c) The listed securities of group companies of the sponsor which is in excess of 25% of the net assets.

16. The Investment Strategy shall not make any investment in any Fund of Funds scheme.

17. All investments by an Investment Strategy in equity shares and equity related instruments shall only be made provided such securities are listed or to be listed

18. The Investment Strategy shall not advance any loan for any purpose.

19. SIF shall enter into transactions relating to Government Securities only in dematerialised form.

20. The investment of the Investment Strategy in the following instruments shall not exceed 10% of the debt portfolio of the Investment Strategy and the group exposure in such instruments shall not exceed 5% of the debt portfolio of the Investment Strategy.

    Unsupported rating of debt instruments (i.e. without factoring-in credit enhancements) is below investment grade and Supported rating of debt instruments (i.e. after factoring-in credit enhancement) is above investment grade.

    For the purpose of this provision, ‘Group’ shall have the same meaning as defined in paragraph 12.9.3.3 of SEBI Master Circular for Mutual Funds dated June 27, 2024.

    However, Investment limits as mentioned above shall not be applicable on investments in securitized debt instruments, as defined in SEBI (Public Offer and Listing of Securitized Debt Instruments) Regulations 2008.

    Investment in debt instruments, having credit enhancements backed by equity shares directly or indirectly, shall have a minimum cover of 4 times considering the market value of such shares.

21. Pursuant to paragraph 12.2 of SEBI Master Circular for Mutual Funds dated June 27, 2024, no SIF under all its Investment Strategies shall own more than 10% of debt instruments with special features issued by a single issuer

22. An Investment Strategy shall not invest –

    a. more than 10% of its NAV of the debt portfolio of the Investment Strategy in such instruments; and

    b. more than 5% of its NAV of the debt portfolio of the Investment Strategy in such instruments issued by a single issuer.

    The above investment limit for an Investment Strategy shall be within the overall limit for debt instruments issued by a single issuer, as specified at clause 1 of the Seventh Schedule of SEBI (Mutual Fund) Regulations, 1996, and other prudential limits with respect to the debt instruments.

23. In case of participation in plain vanilla IRS is through over the counter transactions, the counter party has to be an entity recognized as a market maker by RBI and exposure to a single counterparty in such transactions should not exceed 10% of the net assets of the Investment Strategy. However, if transactions in IRS is through an electronic trading platform offered by the Clearing Corporation of India Ltd. (CCIL) and CCIL is the central counterparty for such transactions guaranteeing settlement, the single counterparty limit of 10% shall not be applicable.

Apart from the investment restrictions prescribed under SEBI (MF) Regulations, the SIF follows internal norms vis-à-vis exposure to a particular scrip or sector. These norms are reviewed on a periodic basis and monitored regularly.

C. Fundamental Attributes

Following are the Fundamental Attributes of the Investment Strategy, in terms of in terms of Clause 1.14 of SEBI Master Circular for Mutual Funds dated June 27, 2024:

a. Type of Investment Strategy
   An Interval investment strategy investing predominantly in equity and debt securities, including limited short exposure in equity and debt through derivatives.

b. Investment Objective -.
   The investment objective of the Investment Strategy is to generate regular income by predominantly investing in Derivatives strategies like covered calls, arbitrage opportunities in the cash and derivatives segments of the equity markets and debt and money market instruments and to generate long-term capital appreciation through unhedged exposure to equity and equity related instruments.
   There is no assurance that the investment objective of the Investment strategy will be achieved.

   - Main Objective - Growth.
   - Investment pattern -
     The indicative portfolio break-up with minimum and maximum asset allocation, while retaining the option to alter the asset allocation for a short term period on defensive considerations as mentioned in the section asset allocation.

c. Terms of Issue

   - **Liquidity provisions such as listing, repurchase, redemption**. – Provisions as mentioned in this ISID.

- **Aggregate fees and expenses charged to the** Investment Strategy**.**

  Would be restricted to the ceilings of recurring expenses stated in Regulation 52(6) of the SEBI (Mutual Funds) Regulations. The fee and expenses proposed to be charged by an Investment Strategy is detailed in section C. ANNUAL RECURRING EXPENSES.

- **Any safety net or guarantee provided.**

  This Investment Strategy does not provide any guaranteed or assured return to its Investors.

In accordance with Regulation 18(15A) of the SEBI (MF) Regulations and Clause 1.14.1.4 of SEBI Master Circular for Mutual Funds dated June 27, 2024 the Trustees shall ensure that no change in the fundamental attributes of the Investment Strategy or the trust or fee and expenses payable or any other change which would modify the Investment Strategy thereunder and affect the interests of Unitholders is carried out unless:

- SEBI has reviewed and provided its comments on the proposal
- A written communication about the proposed change is sent to each Unitholder and an advertisement is given in one English daily newspaper having nationwide circulation as well as in a newspaper published in the language of the region where the Head Office of the Mutual Fund is situated; and
- The Unitholders are given an option for a period of atleast 30 calendar days to exit at the prevailing Net Asset Value without any exit load.

D. Floors and ceiling within a range of 5% of the intended allocation against each sub class of asset, as per clause 13.6.2 of SEBI master circular for mutual funds dated June 27, 2024 (only for close ended debt investment strategies) – Not Applicable

E. Other Investment Strategy Specific Disclosures:

Listing and transfer of units	Listing: The Investment Strategy being offered is an Interval Investment Strategy. The Units under the Investment Strategy are proposed to be listed on NSE and / or BSE. Transferability of units : Pursuant to paragraph 14.4.4 of SEBI Master Circular for Mutual Funds dated June 27, 2024 the Units of an Investment Strategy can be freely transferred in demat form or in such form as may be permitted under SEBI Regulations and guidelines, as amended from time to time. The above provisions in respect of deletion of names will not be applicable in case of death of Unit Holder (in respect of joint holdings) as this will be treated as transmission of Units and not transfer. The Units held in dematerialized form can be transferred and transmitted in accordance with the provisions of SEBI

	(Depositories and Participants) Regulations, 2008, as may be amended from time to time. The delivery instructions for transfer of Units will have to be lodged with the Depository Participant in the prescribed form and transfer will be effected in accordance with such rules/regulations as may be in force governing transfer of securities in dematerialized form. The Units held in demat mode can be pledged and hypothecated as per the provisions of Depositories Act and Rules and Regulations framed by Depositories. Units in SOA may be transferred subject to prevailing AMFI/SEBI guidelines from time to time.
Dematerialization of units	The Unit Holders are given an option to hold the units by way of an Account Statement (Physical form) or in Dematerialized ("Demat") form. Mode of holding shall be clearly specified in the Application Form. Unit Holders opting to hold the Units in Demat form must provide their Demat Account details in the specified section of the Application Form. The Unit Holder intending to hold the units in Demat form is required to have a beneficiary account with the Depository Participant (DP) registered with NSDL/CDSL and will be required to indicate in the Application Form, the DP's name, DP ID Number and the beneficiary account number of the applicant with the DP. In case of Unit Holders who do not provide their Demat Account details, an Account Statement shall be sent to them. In case the Unit holder desires to hold Units in dematerialized mode at a later date, he will be required to have a beneficiary account with a Depository Participant of the NSDL/CDSL and will have to submit the account statement alongwith the prescribed request form to their depository participant for conversion of Units into demat form.
Option to hold unit in demat form	Pursuant to paragraph 14.4.2 of SEBI Master Circular for Mutual Funds dated June 27, 2024; the unit holders of the Investment Strategy shall be provided an option to hold units in demat form in addition to physical form. The Unit holders would have an option to hold the Units in dematerialized form. Accordingly, the Units of the Investment Strategy will be available in dematerialized (electronic) form. The Applicant intending to hold Units in dematerialized form will be required to have a beneficiary account with a Depository Participant (DP) of the NSDL/CDSL and will be required to mention in the application form DP's Name, DP ID No. and Beneficiary Account No. with the DP at the time of purchasing Units during the NFO. Further, investors also have an option to convert their physical holdings into the dematerialised mode at a later date. Each Option held in the dematerialised form shall be identified on the basis of an International Securities Identification Number (ISIN) allotted by National Securities Depositories Limited

	(NSDL) and Central Depository Services Limited (CDSL). The ISIN No. details of the respective option can be obtained from your Depository Participant (DP) or you can access the website link www.nsdl.co.in or www.cdslindia.com. The holding of units in the dematerialised mode would be subject to the guidelines/ procedural requirements as laid by the Depositories viz. NSDL/CDSL from time to time.
Minimum Target amount (This is the minimum amount required to operate the Investment Strategy and if this is not collected during the NFO period, then all the investors would be refunded the amount invested without any return.)	Rs. 10 Crores.
Redemption and subscription frequency of the investment strategy	Investors can subscribe to the Investment Strategy on a daily basis, whereas redemptions are allowed two times in a week (Monday & Thursday) or at any lesser frequency as may be decided by the AMC. Redemption requests received after Thursday 3.00 PM till Monday 3.00 PM would be considered for processing with Monday NAV, and requests received after Monday 3.00 PM till Thursday 3.00 PM would be processed with Thursday NAV. Note: If Monday / Thursday falls on non-business day, then the next business day's NAV would be considered for transaction processing.
Notice period of the investment strategy	Investors can redeem their units under the Investment Strategy two times in a week (Monday & Thursday) or at any lesser frequency as may be decided by the AMC.
Maximum Amount to be raised (if any)	No upper limit.
Dividend Policy (IDCW)	The Trustee reserves the right to declare Income Distribution cum capital withdrawal (IDCW) under the IDCW option of the Investment Strategy depending on the net distributable surplus available under the Investment Strategy. The procedure and manner of payment of ICDW shall be in line with chapter 11 of SEBI Master Circular for Mutual Funds dated June 27, 2024 as amended from time to time. Investors are requested to note that amounts can be distributed out of investors capital (Equalization Reserve), which is part of sale price of the unit that represents realized gains.
Allotment (Detailed procedure)	Allotment will be made to all eligible applicants in the New Fund Offer provided the applications are complete in all respects and are in order and funds are realised. The allotment will be completed within 5 business days after the closure of New Fund Offer by sending allotment confirmation

	by way of email and / or Short Messaging Service (SMS) (if the mobile number is not registered under Do Not Call Registry) specifying the number of units. The said allotment confirmation will be sent to the investors / unit holders registered email address and / or mobile number. The allotment details shall get reflected in the Consolidated Account Statement (CAS) sent by email / mail on or before 15th of the succeeding month. Application for issue of Units will not be binding on the fund and may be rejected on account of failure to fulfill the requirements as specified in the application form. Dispatch of Unit statements of account will be made as soon as possible and in accordance with the SEBI Mutual Fund Regulations.
Refund	If application is rejected, full amount will be refunded within 5 business days from the closure of NFO. If refunded later than 5 business days, interest @ 15% p.a. for delay period will be paid and charged to the AMC
Who can invest This is an indicative list and investors shall consult their financial advisor to ascertain whether the Investment Strategy is suitable to their risk profile.	Prospective investors are advised to satisfy themselves that they are not prohibited by any law governing such entity and any Indian law from investing in the Investment Strategy and are authorized to purchase units of Investment Strategy under the SIF as per their respective constitutions, charter documents, corporate / other authorisations and relevant statutory provisions. The following is an indicative list of persons who are generally eligible and may apply for subscription to the Units of the Investment Strategy under the SIF: • Indian resident adult individuals, either singly or jointly (not exceeding three); • Minor through parent / lawful guardian; (please see the note below) • Companies, bodies corporate, public sector undertakings, association of persons or bodies of individuals and societies registered under the Societies Registration Act, 1860; • Religious and Charitable Trusts, Wakfs or endowments of private trusts (subject to receipt of necessary approvals as required) and Private Trusts authorised to invest in mutual fund schemes under their trust deeds; • Partnership Firms constituted under the Partnership Act, 1932; • A Hindu Undivided Family (HUF) through its Karta; • Banks (including Co-operative Banks and Regional Rural Banks) and Financial Institutions; • Non-Resident Indians (NRIs) / Persons of Indian Origin (PIO) on full repatriation basis or on non-repatriation basis. • Prospective investors are advised to note that the ISID / SAI does not constitute distribution, an offer to buy or sell or solicitation of an offer to buy or sell Units of the SIF in any jurisdiction in which such distribution, sale or offer is not authorized as per applicable law. Any investor by making investment in Magnum SIF confirms that he is an

	eligible investor to make such investment(s) and confirms that such investment(s) has been made in accordance with applicable law; • Foreign Portfolio Investor • Army, Air Force, Navy and other para-military funds and eligible institutions; • Scientific and Industrial Research Organisations; • Provident / Pension / Gratuity and such other Funds as and when permitted to invest; • International Multilateral Agencies approved by the Government of India / RBI; and • The Trustee, AMC or Sponsor or their associates (if eligible and permitted under prevailing laws). • A Mutual Fund through its schemes, including Fund of Funds schemes. • Such other individuals, entities etc. as may be decided by the SIF / Trustees from time to time, so long as wherever applicable they are in conformity with applicable laws / Regulations Note: Following is the process for investments made in the name of a Minor through a Guardian - Payment for investment by means of Cheque or any other mode shall be accepted from the bank account of the minor, parent or legal guardian of the minor, or from a joint account of the minor with parent or legal guardian. - SIF will send an intimation to Unit holders advising the minor (on attaining majority) to submit an application form along with prescribed documents to change the status of the account from 'minor' to 'major'. - All transactions / standing instructions / systematic transactions etc. will be suspended i.e. the Folio will be frozen for operation by the guardian from the date of beneficiary child completing 18 years of age, till the status of the minor is changed to major. Upon the minor attaining the status of major, the minor in whose name the investment was made, shall be required to provide all the KYC details, updated bank account details including cancelled original cheque leaf of the new bank account. - No investments (lumpsum/SIP/ switch in/ STP in etc.) in the Investment Strategy would be allowed once the minor attains majority i.e. 18 years of age. **Notes:** 1. Non Resident Indians and Persons of Indian Origin residing abroad (NRIs) / Foreign Portfolio Investors (FPIs) have been granted a general permission by Reserve Bank of India [Schedule 5 of the Foreign Exchange Management (Transfer or Issue of Security by a Person Resident Outside India) Regulations, 2000 for investing in / redeeming units of the mutual funds subject to conditions set out in the aforesaid regulations. 2. In case of application under a Power of Attorney or by a

	limited company or a corporate body or an eligible institution or a registered society or a trust fund, the original Power of Attorney or a certified true copy duly notarised or the relevant resolution or authority to make the application as the case may be, or duly notarised copy thereof, alongwith a certified copy of the Memorandum and Articles of Association and/or bye-laws and / or trust deed and / or partnership deed and Certificate of Registration should be submitted. The officials should sign the application under their official designation. A list of specimen signatures of the authorised officials, duly certified / attested should also be attached to the Application Form. In case of a Trust / Fund it shall submit a resolution from the Trustee(s) authorizing such purchases. Applications not complying with the above are liable to be rejected. 3. Returned cheques are liable not to be presented again for collection, and the accompanying application forms are liable to be rejected.
Who cannot invest	It should be noted that the following entities cannot invest in the Investment Strategy: 1. Any individual who is a Foreign National, except for Non – Resident Indians and Persons of Indian Origin (who are not residents of United States of America or Canada), provided such Foreign National has procured all the relevant regulatory approvals applicable and has complied with all applicable laws, including but not limited to and pertaining to anti money laundering, know your customer (KYC), income tax, foreign exchange management (the Foreign Exchange Management Act, 1999 and the Rules and Regulations made thereunder) , in the sole discretion and to the sole satisfaction of SBI Funds Management Limited. SBI Funds Management Limited in its capacity as an asset manager to the Magnum SIF reserves the right to amend/terminate this facility at any time, keeping in view business/operational exigencies. 2. Overseas Corporate Bodies (OCBs) shall not be allowed to invest in the Investment Strategy. These would be firms and societies which are held directly or indirectly but ultimately to the extent of at least 60% by NRIs and trusts in which at least 60% of the beneficial interest is similarly held irrevocably by such persons (OCBs) 3. Residents of United States of America and Canada. 4. Such other persons as may be specified by AMC from time to time SBIMFTCPL reserves the right to include / exclude new / existing categories of investors to invest in the Investment Strategy from time to time, subject to SEBI Regulations and other prevailing statutory regulations, if any. Subject to the Regulations, any application for Units may be accepted or rejected in the sole and absolute discretion of the Trustee. For example, the Trustee may reject any application

	for the Purchase of Units if the application is invalid or incomplete or if, in its opinion, increasing the size of any or all of the Investment Strategy 's Unit capital is not in the general interest of the Unit holders, or if the Trustee for any other reason does not believe that it would be in the best interest of the Investment Strategy or its Unit holders to accept such an application. The AMC / Trustee may need to obtain from the investor verification of identity or such other details relating to a subscription for Units as may be required under any applicable law, which may result in delay in processing the application. Applications not complete in any respect are liable to be rejected.
How to Apply and other details	Please refer to the SAI and Application form for the instructions. However, investors are advised to fill up the details of their bank account numbers on the application form in the space provided which is mandatory. In order to protect the interest of the Unit holders from fraudulent encashment of cheques, SEBI has made it mandatory for investors in mutual funds to state their bank account numbers in their application form / requests for redemption. It may be noted that, in case of those unit holders, who hold units in demat form, the bank mandate available with respective Depository Participant will be treated as the valid bank mandate for the purpose of payout at the time of maturity or at the time of any corporate action. SEBI has also made it mandatory for investors to mention their Permanent Account Number (PAN) transacting in the units of SBI Mutual Fund, irrespective of the amount of transaction. Please also note that the KYC is compulsory for making investment in Investment Strategy irrespective of the amount, for details please refer to SAI. Please note that Applications complete in all respects together with necessary remittance may be submitted before the closing of the offer at any OPAT of SBIMF as may be designated by AMC. The application amount in cheque shall be payable to **"MAGNUM HYBRID LONG SHORT FUND".** The Cheques should be payable at the Centre where the application is lodged. No outstation cheques or stock invests will be accepted. Investors are requested to note that application form is available with Investor Service Centres (ISCs)/Official Points of Acceptance (OPAs) of the AMC or can be downloaded from our website https://www.sbimf.com/sif. The list of the Investor Service Centres (ISCs)/Official Points of Acceptance (OPAs) is also available on https://www.sbimf.com/contact-us. No outstation cheques, demand drafts, pay orders will be accepted.
Acceptance of financial	As per AMFI Best Practice Guidelines No. 118/2024-25 dated

transactions through email in respect of non-individual investors	January 31, 2025 regarding the acceptance of financial transactions via email from non-individual investors with effect from May 01, 2025, the following process shall be adhered to: 1. Submission of Transactions via Email: Non-individual investors seeking to utilize this facility must submit a Board Resolution or Authority Letter, listing authorized officials along with their designations and official email IDs. The letter must explicitly confirm that financial instructions sent via email are binding on the entity. 2. Emailing the Transaction Form with Wet Signatures: Scanned copies of transaction request letters, duly signed in wet ink by authorized signatories, may be submitted via email. Such requests shall be accepted only if the sender's email ID belongs to the entity's official domain and is copied (CC) to the authorized officials' registered email IDs. 3. Financial Transactions Submitted by Registered MFDs or Third Parties: Signed Financial transaction form or request letter, bearing wet signatures of authorized signatories, may be submitted via email by a registered Mutual Fund Distributor (MFD) of the entity or a third party. The third party must possess an authorization letter from the non-individual unit holder, permitting the MFD or representative to submit scanned copies of signed transaction forms or requests on their behalf. Additionally, such email submission must be copied to the non-individual investor's registered email ID. Terms and Conditions for Transacting via Electronic Mail: 1. Investors must be aware of the risks involved in transacting through email, including those arising from electronic transmission failures, unauthorized access, or miscommunication. 2. The Asset Management Company (AMC) and Registrar & Transfer Agent (RTA) shall not be liable for any financial transaction that is either not received due to technical or transmission issues or is incomplete, and hence not processed. 3. Entities utilizing this facility must ensure adequate security measures to protect email communications, including encryption, access controls, and authentication mechanisms. 4. The entity availing this facility must maintain records of email-based financial transactions as per applicable laws and regulations. 5. Any addition or deletion of authorized signatories must follow the prescribed procedure and be notified to the AMC through official documentation. 6. The non-individual investor must explicitly authorize the AMC/RTA to accept and process any email transmission from the registered email ID, including emails sent by a registered Mutual Fund Distributor (MFD) or a third party authorized by the investor to submit scanned transaction

	requests on their behalf. 7. Changes in bank details or addition of a bank account, change in registered email ID or contact details of an entity shall only be permitted through the prescribed service request form, duly signed by authorized signatories with wet signatures.
The policy regarding reissue of repurchased units, including the maximum extent, the manner of reissue, the entity (the Investment Strategy or the AMC) involved in the same.	Presently, the AMC does not intend to reissue the repurchased/redeemed Units. The Trustee reserves the right to reissue the repurchased Units at a later date after issuing adequate public notices and taking approvals, if any, from SEBI.
Restrictions, if any, on the right to freely retain or dispose of units being offered.	The provisions in respect of deletion of names in the folio will not be applicable in case of death of Unit Holder (in respect of joint holdings) as this will be treated as transmission of Units and not transfer. The Units held in dematerialized form can be transferred and transmitted in accordance with the provisions of SEBI (Depositories and Participants) Regulations, 2008, as may be amended from time to time. The delivery instructions for transfer of Units will have to be lodged with the Depository Participant in the prescribed form and transfer will be effected in accordance with such rules/regulations as may be in force governing transfer of securities in dematerialized form. The Units held in demat mode can be pledged and hypothecated as per the provisions of Depositories Act and Rules and Regulations framed by Depositories. In case the units of the Investment Strategy issued in demat (electronic) form, the units will be transferred and transmitted in accordance with the provisions of SEBI (Depositories and Participants) Regulations, as may be amended from time to time. **Right to Limit Fresh Subscription & Redemption** In case the size of the Investment Strategy increases to a level which in the opinion of the Trustees is not manageable, the Trustees reserve the right to stop fresh subscription of units and also redeem the units on pro-rata basis to investors in order to reduce the size to a manageable level. The Trustees reserves the right at its sole discretion to withdraw/suspend the allotment/subscription of units in the Investment Strategy temporarily or indefinitely, if it is viewed that increasing the size of the Investment Strategy may prove detrimental to the Unit holders of the Investment Strategy. An order to purchase the Units is not binding on and may be rejected by the AMC unless it has been confirmed in writing by the AMC and payment has been received for the same. **Right to limit Redemption** The Trustee, in the general interest of the Unit holders of the Investment Strategy and keeping in view of the unforeseen circumstances/unusual market conditions, may limit the total number of units, which can be redeemed on any Business Day

	depending on the total 'Saleable Underlying Stock' available with the Fund. In accordance with para 1.12 of the Master Circular for Mutual Funds dated June 27, 2024, the provisions of restriction on redemption (including switch out) in Investment Strategies of Magnum SIF are as under: Restrictions may be imposed when there are circumstances leading to a systemic crisis or event that severely constricts the market liquidity or the efficient functioning of the market such as: **Liquidity Issues:** When markets at large become illiquid affecting almost all securities rather than any issuer specific security. **Market failures, exchange closure**: When markets are affected by unexpected events which impact functioning of exchanges or the regular course of transactions. Such unexpected events could also be related to political, economic, military, monetary or other emergencies. **Operational Issues**: When exceptional circumstances are caused by force majeure, unpredictable operational problems and technical failures (e.g. a black out). Restrictions on redemption may be imposed for a specified period of time not exceeding 10 Business Days in any period of 90 days. When restrictions on redemption is imposed, the following procedure will be applied: i. No redemption requests upto Rs. 2 Lacs shall be subject to such restriction. ii. Where redemption requests are above Rs.2 lakh, AMC shall redeem the first Rs.2 Lacs without such restrictions and remaining part over and above Rs.2 Lacs shall be subject to such restrictions. Any restriction on Redemption of the units shall be made applicable only after specific approval of the Board of Directors of the Asset Management Company and Trustee Company. The approval from the AMC Board and the Trustee giving details of the circumstances and justification shall also be informed to SEBI immediately.
Cut off timing for subscriptions/ redemptions/ switches This is the time before which your application (complete in all respects) should reach the official points of acceptance.	3.00 pm

Where can the applications for purchase/redemption switches be submitted?	Please refer to the SAI and Application form for the instructions. However, investors are advised to fill up the details of their bank account numbers on the application form in the space provided which is mandatory. In order to protect the interest of the Unit holders from fraudulent encashment of cheques, SEBI has made it mandatory for investors in mutual funds to state their bank account numbers in their application form / requests for redemption. It may be noted that, in case of those unit holders, who hold units in demat form, the bank mandate available with respective Depository Participant will be treated as the valid bank mandate for the purpose of payout at the time of maturity or at the time of any corporate action. SEBI has also made it mandatory for investors to mention their Permanent Account Number (PAN) transacting in the units of SBI Mutual Fund, irrespective of the amount of transaction. Please also note that the KYC is compulsory for making investment in mutual funds Investment Strategy irrespective of the amount, for details please refer to SAI. Please note that Applications complete in all respects together with necessary remittance may be submitted before the closing of the offer at any OPAT of SBIMF as may be designated by AMC. The application amount in cheque shall be payable to **"MAGNUM HYBRID LONG SHORT FUND".** The Cheques should be payable at the Centre where the application is lodged. No outstation cheques, demand drafts, pay orders will be accepted. Investors are requested to note that application form is available with Investor Service Centres (ISCs)/Official Points of Acceptance (OPAs) of the AMC or can be downloaded from our website https://www.sbimf.com/sif. The list of the Investor Service Centres (ISCs)/Official Points of Acceptance (OPAs) is also available on https://www.sbimf.com/contact-us.
Minimum amount for purchase/redemption/switches.	Minimum amount for purchase during NFO and on continuous basis – Rs. 10 Lakhs and in multiples of Re.1 thereafter Minimum amount for additional purchase - Rs. 10,000/- and in multiples of Re. 1 thereafter Minimum amount for redemption: Rs. 100,000/- and in multiples of Re. 1 thereafter The redemption will be subject to compliance with provisions mentioned under "Minimum investment threshold" of SEBI circular dated February 27, 2025 as amended from to time. Switches between Investment Strategies of Magnum SIF are

	allowed and the minimum switch amount shall be Rs. 100,000/- and in multiples of Re. 1 thereafter. The Trustees reserves the right to alter the minimum subscription amount under the Investment Strategy. Note – An aggregate investment by an investor across all investment strategies offered by Magnum SIF, at the Permanent Account Number ('PAN') level, should not be less than Rs. 10 lakhs ('Minimum Investment Threshold'). For investments made by designated employees of SBI Funds Management Limited in line with paragraph 6.10 of the SEBI Master Circular for Mutual Funds dated June 27, 2024, requirement for minimum application/ redemption amount will not be applicable.
Minimum Investment Threshold	Pursuant to SEBI circular dated February 27, 205 and July 29, 2025 as amended from to time, an aggregate investment by an investor across all investment strategies offered by Magnum SIF, at the Permanent Account Number ('PAN') level, should not be less than Rs. 10 lakhs ('Minimum Investment Threshold'). The AMC will monitor compliance with the Minimum Investment Threshold on a daily basis and ensure that there are no active breaches. The AMC will ensure that the investor's total investment value does not fall below the Minimum Investment Threshold due to redemption transactions initiated by the investor. Passive breaches (occurrence of instances not arising out of omission and commission by AMC), such as those caused by a decline in Net Asset Value (NAV), shall not be treated as a violation of the Minimum Investment Threshold. However, if the total investment value falls below the threshold due to a passive breach, the investor shall only be permitted to redeem the entire remaining investment amount from the SIF. In case of any active breach of the Minimum Investment Threshold by an investor, including through transactions on stock exchanges or off-market transfers: i. all units of such investor held across investment strategies of the SIF shall be frozen for debit, and ii. a notice of 30 calendar days shall be given to such investor to rebalance the investments in order to comply with the Minimum Investment Threshold. Pursuant to the notice to the investor as mentioned above: • in case investor rebalances his/her investments in SIF within the notice period of 30 calendar days, the units of SIF of such investor shall be unfreezed, and no further

	action shall be taken with regard to compliance with Minimum Investment Threshold. • in case the investor fails to rebalance the investments within the aforesaid 30 calendar day period, the frozen units shall be automatically redeemed by the AMC, at the applicable Net Asset Value of the next immediate business day after the 30th calendar day of the notice period.
Accounts Statements	The AMC shall send an allotment confirmation specifying the units allotted by way of email and/or SMS within 5 working days of receipt of valid application/transaction to the Unit holders registered e-mail address and/ or mobile number. Pursuant to Regulation 36 of the SEBI Regulation, the following shall be applicable with respect to account statement: The asset management company shall ensure that consolidated account statement for each calendar month is issued, on or before fifteenth day of succeeding month, detailing all the transactions and holding at the end of the month including transaction charges paid to the distributor, across all schemes of all mutual funds, to all the investors in whose folios transaction has taken place during that month: Provided that the asset management company shall ensure that a consolidated account statement every half yearly (September/ March) is issued, on or before twenty first day of succeeding month, detailing holding at the end of the six month and commission paid to the distributor, across all schemes of all mutual funds, to all such investors in whose folios no transaction has taken place during that period. • Provided further that the asset management company shall identify common investor across fund houses by their permanent account number for the purposes of sending consolidated account statement. As the Units of the Investment Strategy are in demat, the holding statement issued by the Depository Participant would be deemed to be adequate compliance with requirements of SEBI regarding dispatch of statements of account. In terms of SEBI Circular No. IR/MRD/DP/31/2014 dated November 12, 2014 on Consolidated Account Statement, investors having Demat account has an option to receive consolidated account statement: • Investors having MF investments and holding securities in Demat account shall receive a single Consolidated Account Statement (CAS) from the Depository. • Consolidation of account statement shall be done on the basis of Permanent Account Number (PAN). In case of multiple holding, it shall be PAN of the first holder and pattern

	of holding. The CAS shall be generated on a monthly basis. • If there is any transaction in any of the Demat accounts of the investor or in any of his mutual fund folios, depositories shall send the CAS within twelve (12) days from the month end and to investors that have opted for delivery via physical mode, within fifteen (15) days from the month end w.e.f May 14, 2025 pursuant to SEBI Circular No. SEBI/HO/MRD/PoD1/CIR/P/2025/16 dated February 14, 2025. In case, there is no transaction in any of the mutual fund folios and demat accounts then CAS with holding details shall be sent to the investor on half yearly basis. The depositories shall dispatch the CAS to investors that have opted for e-CAS on or before the eighteenth (18th) day of April and October and to investors that have opted for delivery via physical mode by the twenty first (21st) day of April and October. • In case an investor has multiple accounts across two depositories, the depository with whom the account has been opened earlier will be the default depository. For further details, refer SAI.
Dividend/ IDCW	The payment of IDCW to the unitholders shall be made within seven working days from the record date. The IDCW proceeds will be paid by way of NEFT / RTGS / Direct credits / any other electronic manner by directly crediting the bank account linked to the demat account depending on the mode of receipt of IDCW proceeds chosen by the Unit holder.
Redemption	Under normal circumstances, the transfer of redemption or repurchase proceeds shall be dispatched to the unitholders within 3 working days from the date of redemption or repurchase. Further, in exceptional situations additional timelines in line with AMFI letter no. AMFI/35P/MEM -COR/74/2022-23 dated January 16, 2023 will be applicable for transfer of redemption or repurchase proceeds to the unitholders.
Bank Mandate	As per the directives issued by SEBI it is mandatory for an investor to declare his/her bank account number. To safeguard the interest of Unitholders from loss or theft of their refund orders/redemption cheques, investors are requested to provide their bank details in the Application Form. The Bank Account details as mentioned with the Depository should be mentioned. If depository account details furnished in the application form are invalid or not confirmed in the depository system, the application may be rejected.
Delay in payment of redemption / repurchase proceeds/dividend	The Asset Management Company shall be liable to pay interest to the unitholders at rate as specified vide clause 14.2 of SEBI Master Circular for Mutual Funds dated June 27 2024 by SEBI for the period of such delay (presently @ 15% per annum)

Unclaimed Redemption and Income Distribution cum Capital Withdrawal Amount	In line with SEBI master circular No. SEBI/HO/IMD/IMD-PoD-1/P/CIR/2024/90 dated June 27, 2024, unclaimed redemption and IDCW amounts will be deployed by the SIFs in call money market or money market instruments only and the investors who claim these amounts during a period of three years from the due date shall be paid at the prevailing Net Asset Value. After a period of three years, this amount will be transferred to a pool account and the investors can claim the amount at NAV prevailing at the end of the third year. The income earned on such funds may be used for the purpose of investor education. The AMC would make continuous effort to remind the investors through letters to take their unclaimed amounts. The investment management fee charged by the AMC for managing unclaimed amounts shall not exceed 50 basis points. Further in accordance with SEBI master circular No. SEBI/HO/IMD/IMD-PoD-1/P/CIR/2024/90 dated June 27, 2024, list of Investors in whose folios there are unclaimed IDCW / redemption amount will be disclosed on our website https://www.sbimf.com/sif.
Disclosure w.r.t investment by minors	Following is the process for investments made in the name of a Minor through a Guardian: - Payment for investment by means of Cheque or electronic fund transfer shall be accepted from the bank account of the minor or parent or legal guardian of the minor, or from a joint account of the minor with parent or legal guardian . - Mutual Fund will send an intimation to Unit holders advising the minor (on attaining majority) to submit an application form along with prescribed documents to change the status of the account from 'minor' to 'major'. - All transactions / standing instructions / systematic transactions etc. will be suspended i.e. the Folio will be frozen for operation by the guardian from the date of beneficiary child completing 18 years of age, till the status of the minor is changed to major. Upon the minor attaining the status of major, the minor in whose name the investment was made, shall be required to provide all the KYC details, updated bank account details including cancelled original cheque leaf of the new bank account. - No investments in the Investment Strategy would be allowed once the minor attains majority i.e. 18 years of age unless the tax status is changed to individual by submitting requisite documents.
Plans / Options offered	The Investment Strategy has two plans viz. Regular plan & Direct plan. **Direct Plan:** Direct Plan is only for investors who purchase /subscribe Units in a Investment Strategy directly with the Mutual Fund or through Registered Investment Advisor (RIA) and is not

available for investors who route their investments through a Distributor. All the features of the Direct Plan under Investment Strategy like the investment objective, asset allocation pattern, investment strategy, risk factors, facilities offered, load structure etc. will be the same except for a lower expense ratio as detailed in **Section - Annual Recurring Expenses** of the SID. Brokerage/Commission paid to distributors will not be paid / charged under the Direct Plan. Both the plans shall have a common portfolio.

Eligible investors: All categories of investors as permitted under the Investment Strategy Information Document of the Investment Strategy are eligible to subscribe under Direct Plan

Modes for applying: Investments under Direct Plan can be made through various modes offered by the Mutual Fund for investing directly with the Mutual Fund.

How to apply:

- Investors desirous of subscribing under Direct Plan of a Investment Strategy will have to ensure to indicate "Direct Plan" against the Investment Strategy name in the application form.

- Investors should also indicate "Direct" in the ARN column of the application form.

Regular Plan:

This plan is intended for investors who wish to route their investments through a distributor registered with AMFI. The distributor, including their employees, must have successfully completed the National Institute of Securities Markets (NISM) Series-XIII: Common Derivatives Certification Examination.

In case of Regular and Direct plan the default plan under following scenarios will be:

Scenario	Broker Code mentioned by the investor	Plan mentioned by the investor	Default Plan to be captured
1	Not mentioned	Not mentioned	Direct Plan
2	Not mentioned	Direct	Direct Plan
3	Not mentioned	Regular	Direct Plan
4	Mentioned	Direct	Direct Plan
5	Direct	Not Mentioned	Direct Plan
6	Direct	Regular	Direct Plan
7	Mentioned	Regular	Regular Plan
8	Mentioned	Not Mentioned	Regular Plan

In cases of wrong/ invalid/ incomplete ARN codes mentioned on the application form, the application shall be processed under Direct Plan.

	Both plans provide two options for investment – Growth Option and Income Distribution cum capital withdrawal (IDCW) Option. Under the IDCW option, facility for Payout of Income Distribution cum capital withdrawal option (IDCW Payout), Reinvestment of Income Distribution cum capital withdrawal option (IDCW Re-investment) is available. Between "Growth" or "IDCW " option, the default will be treated as "Growth". In "IDCW" option between "IDCW Payout" or "IDCW Reinvestment" or the default will be treated as "IDCW Reinvestment". Investor can select only one option either IDCW payout or IDCW Reinvestment or in IDCW plan at a Investment Strategy and folio level. Any subsequent request for change in IDCW option viz. IDCW Payout to IDCW Reinvestment or or vice-versa would be processed at the Folio / Investment Strategy level and not at individual transaction level. Accordingly, any change in IDCW option (payout / reinvestment) will reflect for all the units held under the Investment Strategy / folio. Note - If the payable IDCW amount is less than or equal to Rs. 150/-, the same will be compulsorily reinvested in the respective Investment Strategy (s)/Plan(s)/Option(s) irrespective of the IDCW facility selected by investor. If the IDCW amount payable is greater than Rs. 150/- then it will be either reinvested or paid as per the mandate selected by the investor
Special Products during NFO	**The Investment Strategy offers following facilities during NFO:** **Systematic Investment Plan** For investors, the fund offers a Systematic Investment Plan (SIP) at all our Official point of acceptance of SBI MF's locations. Under this Facility, an investor can invest a fixed amount per frequency. This facility will help the investor to average out their cost of investment over a period of six months or one year and thus overcome the short-term fluctuations in the market. During NFO SIP can be registered only along with minimum subscription amount of Rs.10 Lakhs. The Investment Strategy offers Daily, weekly, Monthly, Quarterly, Semi-Annual & Annual Systematic Investment Plan. **a) <u>Terms and conditions for Daily SIP are as follows:</u>** • Minimum Investment Amount: INR 10,000 and multiples of INR 1 thereafter. Minimum number of instalments would be 12. • Investors enrolling for Daily SIP should select "As & when presented" as payment frequency in the OTM.

	b) Terms & conditions for Monthly, Quarterly , Semi-Annual and Annual Systematic investment plan are as follows: • Monthly – Minimum Rs. 10000 & in multiples of Re. 1 thereafter for minimum 12 instalments • Quarterly - Minimum Rs. 10,000 & in multiples of Re. 1 thereafter for minimum 1 year • Semi-annual and Annual Systematic Investment Plan - Minimum amount of investment will be Rs. 60,000 and in multiples of Re.1 Minimum number of installments will be 2. **c) Weekly Systematic Investment Plan** The terms & conditions for the weekly SIP are as follows: 1. Minimum amount for weekly SIP : 2. Rs. 10000 and in multiples of Re.1 thereafter with minimum number of 12 installments. 3. Date based feature - Weekly SIP will be done on 1st, 8th, 15th & 22nd of the month 4. In case the date of SIP falls on a Non-Business Day, then the immediate following Business Day will be considered for the purpose of transfer. 5. In Day based feature, investors may select any Day of the Week viz. Monday/ Tuesday/ Wednesday/ Thursday/ Friday on which Weekly SIP/STP/SWP instalment shall be processed and in case any of these days is a non-business day then the immediate next business day will be considered for processing. 6. In case investor selects Weekly frequency and also selects both Day based and Date -based Weekly SIP, default will be considered as 'Day based Weekly SIP. 7. In case investor selects Weekly frequency and does not select Day based or Date -based Weekly SIP, default will be considered as 'Day based Weekly SIP. 8. If investor selects Day based Weekly SIP but does not mention 'Day' on which the Weekly SIP instalment to be processed, then 'Wednesday' will be considered as the default Day. 9. In case start date is mentioned but end date is not mentioned, the application will be registered for perpetual period. Default option between Daily, weekly, monthly, quarterly, semi-annual and annual SIP will be Monthly. The Trustees / AMC reserve the right to modify or discontinue this facility at any time in future on prospective basis. **d) Any Day SIP' Facility** Under 'Any Day SIP facility', investor can register SIP for any

	day for the frequencies i.e. Monthly, Quarterly, Semi-Annual and Annual through electronic mode like OTM / Debit Mandate. Accordingly, under 'Any Day SIP facility', investors can select any date from 1st to 30th of a month as SIP date (for February, the last business day would be considered if SIP date selected is 29th & 30th of a month). Default SIP date will be 10th. In case the SIP due date is a Non Business Day, then the immediate following Business Day will be considered for SIP processing. The AMC provides SIP debit facility through NACH participating banks and select direct debit banks Completed application form, SIP debit mandate form and the first cheque should be submitted at least 20 days before the transaction date. Investors should mandatorily give a cheque for the first transaction drawn on the same bank account. The application form, mandate form along with the cancelled cheque / photocopy of the cheque should be sent to Official point of acceptance of SBI MF. Existing investors are required to submit only the SIP Debit mandate form indicating the existing folio number and the investment details as in the SIP debit form along with the first cheque and the Cancelled cheque / Photocopy of the cheque.
Special Products on an ongoing basis	**The Investment Strategy offers following facilities on an ongoing basis:** **1. Systematic Investment Plan** For investors, the fund offers a Systematic Investment Plan (SIP) at all our Official point of acceptance of SBI MF's locations. Under this Facility, an investor can invest a fixed amount per frequency. This facility will help the investor to average out their cost of investment over a period of six months or one year and thus overcome the short-term fluctuations in the market. SIP can be registered by the existing investor who has 'Minimum Investment Threshold' of Rs.10 Lakhs. The Investment Strategy offers Daily, weekly, Monthly, Quarterly, Semi-Annual & Annual Systematic Investment Plan. **a) <u>Terms and conditions for Daily SIP are as follows:</u>** a. Minimum Investment Amount: INR 10000 and multiples of INR 1 thereafter. Minimum number of instalments would be 12. b. Investors enrolling for Daily SIP should select "As & when presented" as payment frequency in the OTM.

b) Terms & conditions for Monthly, Quarterly , Semi-Annual and Annual Systematic investment plan are as follows:

a. Monthly – Minimum Rs. 10000 & in multiples of Re. 1 thereafter for minimum 12 months
b. Quarterly - Minimum Rs. 10000 & in multiples of Re. 1 thereafter for minimum 1 year
c. Semi-annual and Annual Systematic Investment Plan - Minimum amount of investment will be Rs. 60,000 and in multiples of Re.1 Minimum number of installments will be 2

c) Weekly Systematic Investment Plan

The terms & conditions for the weekly SIP are as follows:

a. Minimum amount for weekly SIP :
   - Rs. 10000 and in multiples of Re.1 thereafter with minimum number of 12 installments.
b. Date based feature - Weekly SIP will be done on 1st, 8th, 15th & 22nd of the month
c. In case the date of SIP falls on a Non-Business Day, then the immediate following Business Day will be considered for the purpose of transfer.
d. In Day based feature, investors may select any Day of the Week viz. Monday/ Tuesday/ Wednesday/ Thursday/ Friday on which Weekly SIP/STP/SWP instalment shall be processed and in case any of these days is a non-business day then the immediate next business day will be considered for processing.
e. In case investor selects Weekly frequency and also selects both Day based and Date -based Weekly SIP, default will be considered as 'Day based Weekly SIP.
f. In case investor selects Weekly frequency and does not select Day based or Date -based Weekly SIP, default will be considered as 'Day based Weekly SIP.
g. If investor selects Day based Weekly SIP but does not mention 'Day' on which the Weekly SIP instalment to be processed, then 'Wednesday' will be considered as the default Day.
h. In case start date is mentioned but end date is not mentioned, the application will be registered for perpetual period.

Default option between Daily, weekly, monthly, quarterly, semi-annual and annual SIP will be Monthly.
The Trustees / AMC reserve the right to modify or discontinue this facility at any time in future on prospective basis.

d) Any Day SIP' Facility
Under 'Any Day SIP facility', investor can register SIP for any

	day for the frequencies i.e. Monthly, Quarterly, Semi-Annual and Annual through electronic mode like OTM / Debit Mandate. Accordingly, under 'Any Day SIP facility', investors can select any date from 1st to 30th of a month as SIP date (for February, the last business day would be considered if SIP date selected is 29th & 30th of a month). Default SIP date will be 10th. In case the SIP due date is a Non Business Day, then the immediate following Business Day will be considered for SIP processing. The AMC provides SIP debit facility through NACH participating banks and select direct debit banks Completed application form, SIP debit mandate form and the first cheque should be submitted at least 20 days before the transaction date. Investors should mandatorily give a cheque for the first transaction drawn on the same bank account. The application form, mandate form along with the cancelled cheque / photocopy of the cheque should be sent to Official point of acceptance of SBI MF. Existing investors are required to submit only the SIP Debit mandate form indicating the existing folio number and the investment details as in the SIP debit form along with the first cheque and the Cancelled cheque / Photocopy of the cheque. **2. Systematic Withdrawal Plan** Under SWP, a minimum amount of Rs.1,00,000/- can be withdrawn every month or quarter or weekly or half yearly or on an annual basis by indicating in the application form or by issuing advance instructions to the Registrar at any time. Investors may indicate the month and year from which SWP should commence along with the frequency. SWP can be processed on any day of the month in case of all the other frequencies other than weekly SWP and 1st / 8th / 15th / 22nd of every month in case of Weekly SWP (date based feature) and payment would be credited to the registered bank mandate account of the investor through Direct Credit or cheques would be issued. In case any of these days is a nonbusiness day then the immediately next business day will be considered. If no date is mentioned, 10th will be considered as the default date. In Day based feature, investors may select Monday/ Thursday on which Weekly SWP instalment shall be processed. In case investor selects Weekly frequency and also selects both Day based and Date -based Weekly SWP, default will be considered as 'Day based Weekly SWP'. In case investor selects Weekly frequency and does not select

	Day based or Date -based Weekly SWP, default will be considered as 'Day based Weekly SWP'. If investor selects Day based Weekly SWP but does not mention 'Day' on which the Weekly SWP instalment to be processed, then 'Monday will be considered as the default Day. If no frequency mentioned, 'Monthly' will be considered as the default frequency. If 'End date' not mentioned, the same will be considered as 'Perpetual'. SWP entails redemption of certain number of Unit that represents the amount withdrawn. Thus it will be treated as capital gains for tax purposes. The complete application form for enrolment / termination for SWP should be submitted, at least 10 days prior to the desired commencement/ termination date. SWP transaction will be processed on the following Monday or Thursday of the SWP date opted by the investor, as the redemption is allowed only on Monday and Thursday. Note: If Monday / Thursday falls on non-business day, then the next business day's NAV would be considered for transaction processing. **Any Day SWP' Facility** - Under 'Any Day SWP facility', investor can register SWP for any day for the frequencies i.e. Monthly, Quarterly, Semi-Annual and Annual. Accordingly, under 'Any Day SWP facility', investors can select any date from 1st to 30th of a month as SWP date (for February, the last business day would be considered if SWP date selected is 29th & 30th of a month). In case the SWP due date is a Non Business Day, then the immediate following Business Day will be considered for SWP processing. For weekly frequency, SWP will continue to remain available only on 1st / 8th / 15th / 22nd of every month. **Switchover facility** Unit holders under the Investment Strategy will have the facility of switchover between the two Options in the Investment Strategy at NAV. Switchovers would be at par with redemption from the outgoing option/Plan/scheme and would attract the applicable tax provisions and load at the time of switchover. Switch requests received after Thursday 3.00 PM till Monday 3.00 PM would be considered for processing with Monday NAV, and switch requests received after Monday 3.00 PM till Thursday 3.00 PM would be processed with Thursday NAV. Note: If Monday / Thursday falls on non-business day, then the next business day's NAV would be considered for transaction processing.
SIP Pause facility	Under SIP pause facility, the investor shall have option to discontinue their SIP temporarily for specific number of

	instalments. The terms and conditions of SIP Pause facility shall be as follows: 1. Investors can pause their SIP at any time by filling SIP pause form and submitting the same at any branch of SBIMF/CAMS. Pause request should be received 15 days prior to the subsequent SIP date. 2. SIP Pause facility is available for SIP registration with Weekly, Monthly, Quarterly, Semi-Annual, and Annual frequency. 3. SIP shall restart immediately after the completion of Pause period. 4. SIP Pause facility will allow investor to 'Pause' their existing SIP during the tenure of SIP across all frequencies for a period upto one year. The actual number of instalments that will get paused will be as per the SIP frequency. 5. Investors can avail this facility multiple times in the tenure of the existing SIP. 6. SIP Pause facility will not be available for the SIPs sourced/registered through MFU, Exchange & Channel platforms as the mandate is registered by them. 7. In case of multiple SIPs registered in a Investment Strategy, SIP Pause facility will be made applicable only for those SIP instalments whose SIP date, frequency, amount and Investment Strategy /Plan is specified in the form. Further for different or multiple SIP mandate in the same Investment Strategy, separate SIP Pause Forms are required to be submitted for each SIP mandate. 8. The AMC reserves the right to terminate this facility or modify the conditions of the SIP Pause facility at its discretion. 9. In case of discrepancies in the information provided in the SIP Pause Form and the details registered with the AMC, the details registered with the AMC shall be considered for processing or in case of ambiguity in the SIP Pause Form, the AMC reserves the right to reject the SIP Pause Form. 11. Investor cannot cancel the SIP Pause once registered.
Facilitating transactions through Stock Exchange Mechanism	In terms of paragraph 16.2.2 of SEBI Master Circular for Mutual Funds dated June 27, 2024, units of the Investment Strategy can be transacted through all the registered stock brokers of the National Stock Exchange of India Limited and / or BSE Limited who are also registered with AMFI and are empanelled as distributors with SBI Mutual Fund. Accordingly, such stock brokers shall be eligible to be considered as 'official points of acceptance' of the AMC. Further in line with paragraph 16.2.12 of SEBI Master Circular for Mutual Funds dated June 27, 2024, it has been decided to allow investors to directly access infrastructure of the recognised stock exchanges to purchase SIF units directly from SIF/ Asset Management Companies. SEBI circular has advised recognised stock exchanges, clearing corporations and depositories to make necessary amendment to their existing byelaws, rules and/or regulations, wherever required.

III. Other Details

A. Periodic Disclosures such as Half yearly disclosures, half yearly results, annual report

a. Half Yearly disclosure of Un-Audited Financials:

Before expiry of one month from the close of each half year i.e. on March 31 or September 30, the Fund shall host a soft copy of half – yearly unaudited financial results on the website of the Fund i.e. https://www.sbimf.com/sif and that of AMFI www.amfiindia.com. A notice advertisement communicating the investors that the financial results shall be hosted on the website shall be published in one national English daily newspaper and in a newspaper in the language of the region where the Head Office of the fund is situated.

b. Portfolio disclosures:

The SIF shall disclose portfolio (along with ISIN), including derivative instruments, as on the last day of every alternate month (i.e. as on the end of May, July, September, November, January and March) for all its investment strategies (including debt based investment strategies) on the AMC website and on the website of AMFI within 10 days from the close of such month in a user friendly and downloadable spreadsheet format.

Further, the Statement of Investment Strategy portfolio shall be emailed to those unitholders whose email addresses are registered with the SIF within the above prescribed timeline. Further, the AMC shall provide physical copy of the statement of Investment Strategy portfolio, without charging any cost, on receipt of a specific request from the unitholder.

c. Half Yearly disclosure of Portfolio of Investment Strategy:

In terms of 5.1.1 of SEBI circular dated June 27, 2024 on half year basis (i.e March 31 and September 30), the portfolio of the Investment Strategies shall be disclosed as under:

1. The SIF shall disclose the portfolio (alongwith the ISIN) including derivative instruments, in the prescribed format as on the last day of the half year for all its investment strategies on the AMC website and on the AMFI's website i.e. www.amfiindia.com within 10 days from the close of the half-year.
2. A Statement of Investment Strategy portfolio shall be emailed to those unitholders whose email addresses are registered with the SIF within 10 days from the close of each half year.
3. The AMC shall publish an advertisement every half year, in the all India edition of at least two daily newspapers, one each in English and Hindi; disclosing the hosting of the half yearly Investment Strategy portfolio statement on its website viz. https://www.sbimf.com/sif and on the website of AMFI i.e. www.amfiindia.com and the modes through which a written request can be submitted by the unitholder for obtaining a physical or electronic copy of the statement of Investment Strategy portfolio.
4. The AMC shall provide physical copy of the statement of Investment Strategy portfolio, without charging any cost, on receipt of a specific request from the unitholder.

d. Annual Report:

Investment Strategy wise Annual Report or an abridged summary thereof shall be

provided to all unitholders within four months from the date of closure of the relevant accounts year i.e. 31st March each year as follows:

1. The Investment Strategy wise annual report / abridged summary thereof shall be hosted on website of the Fund i.e., https://www.sbimf.com/sif . The physical copy of the Investment Strategy -wise annual report or abridged summary shall be made available to the unitholders at the registered office of the AMC at all times.

2. The Investment Strategy annual report or an abridged summary thereof shall be emailed to those unitholders whose email addresses are registered with the Fund.

3. The AMC shall publish an advertisement on annual basis, in the all India edition of at least two daily newspapers, one each in English and Hindi; disclosing the hosting of the Investment Strategy wise annual report on its website viz. https://www.sbimf.com/sif and on the website of AMFI i.e. www.amfiindia.com and the modes through which a written request can be submitted by the unitholder for obtaining a physical or electronic copy of the Investment Strategy -wise annual report or abridged summary.

4. The AMC shall provide physical copy of the abridged summary of the Annual report, without charging any cost, on receipt of a specific request from the unitholder.

e. Product Labelling

The Risk-band shall have following five levels of risks for investment strategies of SIF:

i. Risk band level 1 (Lowest risk)
ii. Risk band level 2
iii. Risk band level 3
iv. Risk band level 4
v. Risk band level 5 (Highest risk)

The evaluation and calculation of risk levels of the Risk-band of an Investment Strategy shall be done in accordance with SEBI circular no. SEBI/HO/IMD/IMD-PoD-1/P/CIR/2025/26 dated February 27, 2025 and as per detailed standards regarding Risk-Band specified by AMFI.

Any change in Risk-band shall be communicated by way of Notice cum Addendum and by way of an e-mail or SMS to unitholders. The Risk-band shall be evaluated on a monthly basis and shall be disclosed on the AMC website as well as AMFI website within 10 days from the close of each month. The risk level of the Investment Strategy as on March 31 of every year, along with number of times the risk level has changed over the year shall be disclosed on the our website and AMFI website.

f. Investment Strategy Summary Document

The AMC will provide on its website a standalone Investment Strategy document for all the Investment Strategies which contains all the details viz. Investment Strategy features, Fund Manager details, investment details, investment objective, expense ratios, portfolio details, etc.

Investment Strategy Summary Documents shall be disclosed on https://www.sbimf.com/sif, www.amfiindia.com and stock exchange website in 3 data formats i.e. PDF, Spreadsheet and a machine readable format (either JSON or XML). on a monthly basis or whenever there is changes in any of the specified field, whichever is earlier.

g. Benchmark Risk-band

Pursuant to extant SEBI regulations, AMCs shall disclose the following in all disclosures in which the unit holders are invested as on the date , including promotional material or that stipulated by SEBI:
a. Risk-band of the Investment Strategy wherever the performance of the Investment Strategy is disclosed
b. Risk-band of the Investment Strategy and benchmark wherever the performance of the Investment Strategy vis-à-vis that of the benchmark is disclosed.

B. Scenario Analysis for Derivatives Positions (As specified by AMFI)

Hybrid Investment Strategies

The following table shows the performance of Nifty50 index and individual performance of other indices:

Nifty50	**10.00%**
IT Sector	**-15.00%**
Banking Sector	**8.50%**

The following table shows the interest rate change for various sectors:

Government Bonds	**1.00%**
Auto Sector	**-1.25%**
Pharma Sector	**0.50%**

The following table shows the performances of various asset classes:

REITs/INVITs	**2.50%**

Total AUM of Investment Strategy	**₹ 100,000,000**

Scenario 1: Without any unhedged short derivative exposure

Portfolio		**Modified Duration**	**Weight (NAV/Total NAV)**	**Net Asset Value(NAV)**	**PnL (Market up, interest rate down)**	**PnL (Market down, interest rate up)**
Equity	Nifty50		35.0%	₹ 35,000,000	₹ 3,500,000	₹ - 3,500,000
Debt instruments	Government Bonds	5	35.0%	₹ 35,000,000	₹ 1,750,000	₹ - 1,750,000
REITs/INVITs			20.0%	₹ 20,000,000	₹ 500,000	₹ - 500,000
Cash	-		10.00%	₹ 10,000,000	₹ -	₹ -
Total			**100.0%**	**₹ 100,000,000**	**₹ 5,750,000**	**₹ - 5,750,000**
					5.75%	**-5.75%**

Scenario 2: 10% short exposure in Equity IT Sector and 15% short exposure in bonds of Auto Sector

Portfolio		Modified Duration	Weight (NAV/Total NAV)	Net Asset Value(NAV)	PnL (Nifty up by 10%)	PnL (Nifty down by 10%)
Equity	Nifty50		35.0%	₹ 35,000,000	₹ 3,500,000	₹ - 3,500,000
Debt instruments	Government Bonds	5	20.0%	₹ 20,000,000	₹ 1,000,000	₹ - 1,000,000
REITs/INVITs			15.0%	₹ 15,000,000	₹ 500,000	₹ - 500,000
Unhedged Equity Futures Short	IT Sector		10.0%	₹ 10,000,000	₹ 1,500,000	₹ - 1,500,000
Unhedged Debt Futures Short	Auto Sector	-4.5	15.0%	₹ 15,000,000	₹ 843,750	₹ - 843,750
Cash			5.0%	₹ 5,000,000	₹ -	₹ -
Total			**100.000 %**	**₹ 100,000,000**	**₹ 7,343,750**	**₹ - 7,343,750**
					7.34%	**-7.34%**

Scenario 3: 10% short exposure in Equity Banking Sector and 15% short exposure in bonds of Pharma Sector

Portfolio		Beta/Modified Duration	Weight (NAV/Total NAV)	Net Asset Value(NAV)	PnL (Nifty up by 10%)	PnL (Nifty down by 10%)
Equity	Nifty50		25.0%	₹ 25,000,000	₹ 2,500,000	₹ - 2,500,000
Debt instruments	Government Bonds	5	25.0%	₹ 25,000,000	₹ 1,250,000	₹ - 1,250,000
REITs/INVITs			15.0%	₹ 15,000,000	₹ 500,000	₹ - 500,000
Unhedged Equity Futures Short	Banking Sector		10.0%	₹ 10,000,000	₹ -850,000	₹ 850,000
Unhedged Debt Futures Short	Pharma Sector	-4.5	15.0%	₹ 15,000,000	₹ -337,500	₹ 337,500
Cash			10.0%	₹ 10,000,000	₹ -	₹ -
Total			**100.000 %**	**₹ 100,000,000**	**₹ 3,062,500**	**₹ - 3,062,500**
					3.06%	**-3.06%**

Note:

1	Equity Derivatives may include exchange traded Futures and Options on equity securities
2	NAV is representative of the market value at the asset level and aggregates to 100% at the fund level
3	Bond Price change is computed as : (- Modified Duration * Interest Rate Shift)
4	Bond Derivatives may include IRS, IRF,CDS etc
5	NAV is representative of the market value at the asset level and aggregates to 100% at the fund level

C. Liquidity risk management tools and its applicability

Liquidity risk management is an inherent part of the asset management process. The complexity of the liquidity risk increases with exposure to various types of derivative instruments which in turn may depend on the liquidity of the underlier. The fund may face liquidity risk primarily through investor redemptions and market volatility which in turn can affect valuations of the instruments. In stressed scenarios, exiting illiquid instruments can be difficult. Liquidity risk management practices and tools aligned within regulatory framework help in managing liquidity risk.

D. Transparency/NAV Disclosure

The AMC will calculate and disclose the first Net Asset Value not later than 5 business days from the date of allotment. Subsequently, NAV of the Investment Strategy would be computed and declared on all business day. NAV will be disclosed in the manner as may be specified under SEBI (Mutual Funds) Regulations, 1996. NAV can also be viewed on https://www.sbimf.com/sif and www.amfiindia.com. Further, the AMC shall send the latest available NAVs to the unitholders through SMS, upon receiving a specific request in this regard.

The AMC shall update the NAVs on the website of Association of Mutual Funds in India - AMFI (www.amfiindia.com) and on website of the (https://www.sbimf.com/sif) by 11.00 p.m.

However, whenever the Investment Strategy also invests in foreign securities, the NAVs of Investment Strategy shall be updated on daily basis on the webpage of the SIF and on the website of AMFI by 10:00 a.m. of the following business day in line with Paragraph 8.2 of Master Circular for mutual funds.

In case of non-availability of price/valuation for the underlying overseas investments before aforementioned timeline, consequent to which there would be inability in capturing same day price/valuation for such underlying investments, then NAV of the Investment Strategy will be declared as and when the price/valuation for such underlying securities/ Funds is available.

In case of any delay, the reasons for such delay would be explained to AMFI and SEBI by the next day. If the NAVs are not available before commencement of business hours on the following day due to any reason, the Fund shall issue a press release providing reasons and explaining when the Fund would be able to publish the NAVs.

E. Transaction charges and stamp duty-

Transaction charges – Not Applicable.

Stamp Duty
Pursuant to Notification issued by Department of Revenue, Ministry of Finance, Government of India, a stamp duty of 0.005% would be levied on applicable mutual fund transactions. Accordingly, pursuant to levy of stamp duty, the number of units allotted on applicable transactions (Purchase, Switch-in, IDCW Reinvestment & Systematic transactions viz. SIP / STP-in etc.) to the unit holders would be reduced to that extent.

For more details, please refer SAI.

F. Associate Transactions-

Please refer to Statement of Additional Information (SAI).

G. Taxation-

For details on taxation, please refer to the clause on Taxation in the SAI apart from the following:

Tax	Resident Investors	Non-Resident Investors	Mutual Fund / SIF
Tax on Income Distribution under IDCW Option [2]	Taxable at normal tax rates applicable to investor [3 5]	20% [3 5]	Nil [1]
Capital Gains [4] a) Long Term *(period of holding: more than 12 months)*	12.50% [3] on gains exceeding Rs.1,25,000 in a year (without indexation benefit)	12.50% [3 5] on gains exceeding Rs.1,25,000 in a year (without indexation & foreign exchange fluctuation benefit)	
b) Short Term *(period of holding: up to 12 months)*	20% [3]	20% [3 5]	

1. SBI Mutual Fund is registered with Securities and Exchange Board of India (SEBI) and is as such eligible for benefits u/s. 10(23D) of the Income-tax Act, 1961. Accordingly, the entire income of SBI Mutual Fund is exempt from income-tax. SBI Mutual Fund will receive all its income without deduction of tax at source as per provisions of Section 196 of the said Act.

2. With effect from April 1, 2020, income distributed by a SIF in respect of units of SIF is taxable in the hands of the unitholders at normal tax rates (plus applicable surcharge and cess).

3. Basic Tax shall be increased by surcharge as per applicable rate and Health & Education Cess at the rate of 4% on aggregate of basic tax & surcharge.

4. Securities Transaction Tax (STT) @ 0.001% is applicable on redemption of units of equity-oriented SIF.

5. The Mutual Fund will pay/deduct taxes as per the applicable tax laws on the relevant date considering the provisions of the Income-tax Act, 1961 read with the Income-tax Rules, 1962 and any circulars or notifications or directives or instructions issued thereunder. Please note that grant of DTAA benefit, if any, is subject to fulfilment of stipulated conditions under the provisions of the Income-tax Act, 1961 and the relevant DTAA as well as interpretation of relevant Article of such DTAA.

In case of Resident Investors: TDS is applicable at the rate of 10% on income distributed in excess of Rs.10,000 by a mutual fund.

In case of Non-Resident Investors: TDS is applicable on any income in respect of units of a SIF at lower of 20% (plus applicable surcharge and cess) or rate of income-tax provided in the relevant DTAA (read with CBDT Circular no. 3/2022 dated 3rd February 2022), provided such investor furnishes valid Tax Residency Certificate (TRC) for concerned FY. Tax will be deducted on Short-term/Long-term capital gains at the tax rates (plus applicable Surcharge and Health and Education Cess) specified in the Finance Act 2025 at the time of redemption of units in case of Non-Resident investors (other than FIIs) only.

TDS at higher rates: In case PAN is not furnished or PAN is inoperative, then TDS as per Section 206AA of the Income-tax Act, 1961 would apply (higher of specified rate or rates in force or 20%), subject to Rule 37BC of the Income-tax Rules, 1962.

The above income-tax/TDS rates are in accordance with the provisions of the Income-tax Act, 1961 as amended by Finance Act 2025. The above rates are based on the assumption that the SIF units are held

by the investors as capital assets and not as stock in trade.

Investors are requested to note that the tax position prevailing at the time of investment may change in future due to statutory amendment(s). The Mutual Fund will pay/deduct taxes as per the applicable tax laws on the relevant date considering the provisions of the Income-tax Act, 1961. Additional tax liability, if any, imposed on investors due to such changes in the tax structure, shall be borne solely by the investors and not by the AMC or Trustee.

The above information is provided for only general information purposes and does not constitute tax or legal advice. In view of the individual nature of tax benefits, each investor is advised to consult with his/ her tax consultant with respect to the specific direct tax implications arising out of their transactions.

H. Rights of Unitholders-

Please refer to SAI for details.

I. List of official points of acceptance: Please refer to our website https://www.sbimf.com/contact-us for list of Official Points of Acceptance of SBIMF.

J. Penalties, Pending Litigation or Proceedings, Findings of Inspections or Investigations For Which Action May Have Been Taken Or Is In The Process Of Being Taken By Any Regulatory Authority.

Please refer to our website https://www.sbimf.com/sif for details.

Notwithstanding anything contained in this Investment Strategy Information Document (ISID), the provisions of the SEBI (Mutual Funds) Regulations, 1996 and the guidelines there under shall be applicable.

Date of Approval of the Investment Strategy by SBI Mutual Fund Trustee Company Private Limited on July 23, 2025. The Trustees have ensured that MAGNUM HYBRID LONG SHORT FUND approved by them is a new product offered by Magnum SIF and is not a minor modification of the existing Investment Strategy.

For and on behalf of the Board of Directors,
SBI Funds Management Limited

Sd/-

Place: Mumbai
Date:

Name : **Nand Kishore**
Designation : **Managing Director & CEO**

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Coimbatore – 641002, Tel: 0422-2434355/53. **COOCHBEHAR:** N. N. Road, Power House Choupathi, Coochbehar – 736101, West Bengal, Tel. no.: 9378451365.**CUTTACK:** Near Indian Overseas Bank, Cantonment Road, Mata Math, Cuttack-753001. **DARBHANGA:** Ground Floor, Shyam Kunj, 2- Girindra Mohan Road, Near Radio Station, Darbhanga-846004 Bihar,**Tel:** 06272245004, **Email ID:** CS.Darbhanga@sbimf.com, **DAVENEGERE:** 13, Ist Floor, AkkamahadeviSamaj Complex, Church Road, P.J.Extension, Devengere-577002, Tel: 08192-326226. **DEHRADUN:** 204/121 NariShilpMandirMarg, Old Connaught Place, Dehradun-248001, Tel: 0135-325 8460. **DEOGHAR:** S S M Jalan Road, Ground floor, Opp. Hotel Ashoke, Caster Town, Deoghar-814112, Tel: 6432-320227. **DEWAS:** 11 Ram Nagar - 1st Floor, A. B. Road, Near Indian-Allahabad Bank, Dewas –455001, Madhya Pradesh. **Phone No**: 07272 – 403382 **Email Id**: camsdew@camsonline.com**DHANBAD:** Urmila Towers, Room No: 111(1st Floor), Bank More, Dhanbad-826001, Tel: 0326-2304675. **DHARMAPURI :**16A/63A, Pidamaneri Road, Near Indoor Stadium, Dharmapuri, Dharmapuri -636 701,_Tel: 4342-310304. **DHULE:** House No. 3140, Opp Liberty Furniture, Jamnalal Bajaj Road, Near Tower Garden, Dhule – 424001, Tel No: 02562 – 640272. **DIBRUGARH:** Amba Complex,Ground Floor,H S Road,Dibrugarh-786001. **DIMAPUR**: MM Apartment,House No; 436 (Ground Floor), Dr. Hokeshe Sema Road, Near Bharat Petroleum, Lumthi Colony, Opposite T.K Complex, Dimapur – 797112, Nagaland Email: camsdmv@camsonline.com.**DURGAPUR:** Plot No. 3601, Nazrul Sarani, City Centre, Durgapur-713 216, Tel: 0343-2545420/30. **DWARKA**: SBI Funds Management Limited, Plot No. 447, 2nd Floor, Sector - 19, Dwarka – 110075, Delhi. **Phone no:** 9999379462 **Landline:** 011- 42670074 **Email id:** cs.dwarka@sbimf.com **ELURU:** 22B-3-9, Karl Marx Street, Powerpet, Eluru, Andhra Pradesh - 534002. Tel: 08812 – 231381 **ERODE:** 197, Seshaiyer Complex, Agraharam Street, Erode-638001, Tel: 0424-320 7730. **FAIZABAD:** 9/1/51, Rishi Tola, Fatehganj, Ayodhya, Faizabad Uttar Pradesh– 22400, **Email Id**: camsfzd@camsonline.com **FARIDHABAD:** LG3, SCO 12 Sector 16, Behind Canara Bank, Faridabad – 121002 **Phone No**: 0129-4320372 **Email id:** camsfdb@camsonline.com **FIROZABAD:** First Floor, Adjacent to Saraswati Shishu Mandir School, Gaushala, Near UPPCL Sub Station,(Gandhi Park), Company Bagh, Chauraha, Firozabad – 283203,**Email Id:** camsfrz@camsonline.com **GANDHIDHAM:** Shyam Sadan, First Floor, Plot No 120,Sector 1/A, Gandhidham - 370201 **Phone No**: 02836 233220 **Email Id**: camsgdm@camsonline.com. **GANDHINAGAR:** M-12 Mezzanine Floor, Suman Tower, Sector 11, Gandhinagar – 382011. Tel: 079-23240170. **GANGTOK**: House No: GTK /006/D/20(3), Near Janata Bhawan, Diesel Power House Road (D.P.H. Road), Gangtok - 737101, Sikkim. **Phone No:** 03592-202562 Email: camsgtka@camsonline.com **GAYA:** C/O Sri Vishwanath Kunj, Ground Floor, Tilha Mahavir Asthan, Gaya – 823001.**Phone No**: 9472179424 **Email Id:** camsgaya@camsonline.com **GHAZIABAD:** First Floor C - 10 RDC Rajnagar, Opposite Kacheri Gate No.2 Ghaziabad – 201002.**Phone No**: 0120 – 6510540 **Email Id**: camsgha@camsonline.com**GOA:** Lawande Sarmalkar Bhavan, 1st Floor, Office No. 2 Next to Mahalaxmi Temple, Panaji, Goa - 403 001, Tel: 0832- 6450439. **GODHRA: 1st** Floor, Prem Praksh Tower, B/H B.N.Chambers, Ankleshwar Mahadev Road, Godhra – 389001, Gujarat Email: camsgdh@camsonline.com Phone no: 08000724711**GONDAL (PARENT RAJKOT):** A/177, Kailash Complex, Opp. Khedut Decor, GONDAL-360 311, Tel: 0281-329 8158. **GORAKHPUR:** Shop No. 3, Second Floor, The Mall, Cross Road, A.D. Chowk, Bank Road, Gorakhpur-273001, Tel: 0551-329 4771. **GORAKHPUR :** CAMS SERVICE CENTRE UNIT NO-115, FIRST FLOOR, VIPUL AGORA BUILDING, SECTOR-28, MEHRAULI GURGAON ROAD, CHAKKAR PUR GURGAON - 122001 **EMAIL ID:** CAMSGUR@CAMSONLINE.COM **PHONE NO:** 0124-4048022 **GREATER NOIDA:** SBI Funds Management Limited, Tradex Tower No.1, Ground Floor, Shop No. G11 & G12, Plot No. 3B, Alpha Commercial Belt, Sector Alpha- 1, Greater Noida – 201308, Uttar Pradesh **Phone no:** 9717728766 **Email id:** cs.greaternoida@sbimf.com **GULBARGA:** Pal Complex, Ist Floor, Opp. City Bus Stop, Super Market, Gulbarga, Gulbarga-585 101, Tel: 8472-310119. **GUNTUR:** Door No 5-38-44, 5/1 BRODIPET, Near Ravi Sankar Hotel, Guntur-522002, Tel: 0863-325 2671. **GURGAON:** UNIT NO-115, First Floor, Vipul Agora Building, Sector-28, Mehrauli Gurgaon Road, Chakkar Pur Gurgaon – 122001 **Email Id:**camsgur@camsonline.com **Phone No**.0124-4048022. **GUWAHATI:** Piyali Phukan Road, K. C. Path, House No – 1, Rehabari, Guwahati – 781008, Phone No.: 07896035933. **GWALIOR:** G-6 Global Apartment, KailashVihar Colony, Opp. Income Tax Office, City Centre, Gwalior-474002, Tel: 0751-320 2311. **HALDIA:** 2nd Floor, New Market Complex, 2nd Floor, New Market Complex, Durgachak Post Office,PurbaMedinipur District, Haldia, Haldia-721 602, Tel: 3224-320273. **HALDWANI:** Durga City Centre, Nainital Road, Haldwani, Haldwani -263139, Tel: 5946-

220526/222925 Emai: cs.haldwani@sbimf.com. **HARIDWAR:** F – 3, Hotel Shaurya, New Model Colony, Haridwar, Uttarkhand – 249408, Email id: camshwr@camsonline.com. **HASSAN:** Vidya Bhavan Building, 1st Floor, Old Bus Stand Road. Hassan-573201Karnataka. Email: camshas@camsonline.com Phone no: 08172-456301**HAZARIBAG:** Municipal Market, AnnandaChowk, Hazaribagh, Hazaribagh-825301, Tel: 6546-320250. **HIMMATNAGAR:** Unit No. 326, Third Floor, One World-1,Block-A,Himmatnagar-383001,Gujarat,**Phone No:** 02772244332,**Email id:**camshim@camsonline.com **HISAR:** 12, Opp. Bank of Baroda, Red Square Market, Hisar, Hisar-125001, Tel: 1662-329580. **HOSHIARPUR :**NearArchies Gallery, Shimla PahariChowk, Hoshiarpur, Hoshiarpur-146 001, Tel: 1882-321082. **HOSUR:**No.9/2, 1st Floor,Attibele Road, HCF Post,Behind RTO Office, Mathigiri, Hosur – 635110,Tel: 04344-645010. **HUBLI:** No.204 - 205, 1st Floor, ' B ' Block, Kundagol Complex, Opp. Court, Club Road, Hubli-580029, Tel: 0836-329 3374. **HYDERABAD:** 208, II Floor, Jade Arcade, Paradise Circle, Secunderabad-500 003, Tel: 040-3918 2471, 3918 2473, 3918 2468, 3918 2469. **INDORE:** 101, Shalimar Corporate Centre, 8-B, South tukogunj, Opp.Greenpark, Indore-452 001, Tel: 0731-325 3692, 325 3646. **Ichalkaranji** ; 12/179, Bairagdar Building, Behind Congress Committee Office, Ichalkaranji. – 416115, Maharashtra. Phone No. 8830989955 Email Id: camsich@camsonline.com **JABALPUR:** 8, Ground Floor, Datt Towers, Behind Commercial Automobiles, Napier Town, Jabalpur-482001, Tel: 0761-329 1921. **JAIPUR:** R-7, YudhisthirMarg, C-Scheme, Behind Ashok Nagar Police Station, Jaipur-302 001, Tel: 0141-326 9126, 326 9128, 5104373, 5104372. **JALANDHAR:** 144, Vijay Nagar, Near Capital Small Finance Bank,Football Chowk, Jalandhar City – 144001 **Phone No**: 0181 – 2452336 **Email Id**: camsjal@camsonline.com **JALGAON:** RustomjiInfotech Services, 70, Navipeth, Opp. Old Bus Stand, Jalgaon-425001, Tel: 0257-3207118. **JALNA :** Shop No 6, Ground Floor, Anand Plaza Complex, Bharat Nagar,ShivajiPutla Road, Jalna, Jalna-431 203, Tel: - **JALPAIGURI :** Babu Para, Beside Meenaar Apartment, Ward No VIII, Kotwali Police Station, Post Office & District : Jalpaigur – 735101, West Bengal. **JAMMU:** JRDS Heights, Lane Opp. S&S Computers, Near RBI Building, Sector 14, Nanak Nagar, Jammu-180004, Tel: 09205432061, 2432601. **JAMNAGAR:** 217/218, Manek Centre, P.N. Marg, Jamnagar-361008, Tel: 0288-3206200. **JAMSHEDPUR:** Tee Kay Corporate Towers, Third Floor, S B Shop Area, Main Road, Bistupur, Jamshedpur-831001, Jharkhand, Tel: 0657-2320015, Email id: camsjpr@camsonline.com **JAUNPUR :**248, FORT ROAD, Near AMBER HOTEL, Jaunpur -222001, Tel: 5452-321630. **JHANSI:** 372/18 D, 1st Floor, Above IDBI Bank, Beside V-Mart, Near "RASKHAN", Gwalior Road, Jhansi – 284001, Tel: 9235402124/ 7850883325. **JODHPUR:** 1/5, Nirmal Tower, IstChopasani Road, Jodhpur-342003, Tel: 0291-325 1357. **JORHAT:** Jail road, Dholasatra,Near Jonaki Shangha Vidyalaya,Post Office – Dholasatra, Jorhat – 785001, Assam, Tel : 0376-2932558**. JORHAT:** Singh building, Ground Floor, C/o-Prabhdeep Singh, Punjabi Gali, Opposite V-mart, Gar Ali, PO & PS, Jorhat – 785 001, Assam. **Phone No:** 7086113787, **Email id:** camsjor@camsonline.com **JUNAGADH:** "AASTHA PLUS", 202-A, 2nd floor, Sardarbag road, Near Alkapuri, Opp. Zansi Rani Statue, Junagadh – 362001, Gujarat, Tel: 0285-6540002. **KALYAN: CAMS Service Centre.** Office No 413, 414, 415, 4th Floor, Seasons Business Centre, Opposite KDMC (Kalyan Dombivli Municipal Corporation), Shivaji Chowk, Kalyan West – 421 301. Email id: camskyn@camsonline.com **KADAPA:** D.No: 3/2151/2152, Shop No: 4, Near Food Nation, Raja Reddy Street, Kadapa – 516 001, Andhra Pradesh , Tel: **:** 08562-248695 **Email**: camskdp@camsonline.com . **KANGRA:** Collage Road, Kangra, District Kangra-176001, Himachal Pradesh.Email: camskan@camsonline.com Phone no:01892-260089 **KAKINADA:** D No-25-4-29,1st floor, Kommireddy Vari Street, Beside Warf Road, Opposite Swathi Medicals, Kakinada - 533001, Andhra Pradesh, Phone No.: 0884-6560102. **KANNUR:** Room No.14/435, Casa Marina Shopping Centre, Talap, Kannur, Kannur-670004, Tel: 497-324 9382. **KANPUR:** I Floor 106 to 108, CITY CENTRE Phase II, 63/ 2, THE MALL, Kanpur-208 001, Tel: 0512-3918003, 3918000, 3918001, 3918002. **KARIMNAGAR:** HNo.7-1-257, Upstairs S B H, Mangammathota, Karimnagar, Karimnagar -505 001, Tel: 878-3205752, 3208004. **KARNAL** 29, Avtar Colony,Behind Vishal Mega Mart, Karnal – 132001, **KARUR:** No. A5 75/1, Vaiyapuri Nagar, 2nd Cross, Karur -639 002, Tamil Nadu., Tel: 4324-311329, E-mail – camskar@camsonline.com . **KASARAGOD :** KMC XXV/88, I, 2nd Floor, Stylo Complex, Above Canara Bank, Bank Road, Kasaragod – 671121. Tel: 04994-224326 **KASHIPUR**: Dev Bazar, Bazpur Road, Kashipur-244713 Email:camskpv@camsonline.com **KATNI:** 1st FLOOR, GURUNANAK DHARMAKANTA, Jabalpur Road, BARGAWAN, KATNI-483 501, Tel: 7622-322104. **KATIHAR**: C/o, Rice Education and IT Centre, Near Wireless Gali, Amla Tola Road, Katihar, Bihar – 854105. E-mail - camskir@camsonline.com **KESTOPUR:** S.D. Tower, Sreeparna Apartment, AA-101,

Prafulla Kannan (West), Shop No. 1M, Block –C (Ground Floor), Kestopur – 700101, Kolkata. **KHAMMAM :** Shop No: 11 - 2 - 31/3, 1st floor, Philips Complex, Balajinagar, Wyra Road, Near Baburao Petrol Bunk, KHAMMAM-507 001, Tel: 8742-323973. **KHARAGPUR:** Silver Palace, OT Road, Inda-Kharagpur, G.P-Barakola, P.S- Kharagpur Local – 721305, District West Midnapore, Phone No.: 9800456034. **KOLHAPUR:** 2 B, 3rd Floor, Ayodhya Towers, Station Road, Kolhapur-416001, Tel: 0231-3209 356. **KOLKATA:**CAMS COLLECTION CENTER 3/1, R.N. Mukherjee Road, 3rd Floor, Office space -3C, "Shreeram Chambers" Kolkata -700 001. **KORBA:** KH. No. 183/2G, Opposite Blue Diamond The Hotel, T.P. Nagar, Korba, 495677 Chhattisgarh. **Phone No:** 7759 356037 **Email id:** camskrba@camsonline.com **KOTA:** B-33 'KalyanBhawan, Triangle Part, Vallabh Nagar, Kota-324007, Tel: 0744-329 3202. **KOTTAYAM:** Thamarapallil Building, Door No - XIII/658, M L Road, Near KSRTC Bus Stand Road, Kottayam – 686001, Phone No.: 9207760018. **KRISHNANAGAR:** R.N Tagore Road,In front of Kotwali P. S.,Krishnanagar, Nadia.Pin-741101 **KUMBAKONAM:** No. 28/8, 1st Floor, Balakrishna Colony, Pachaiappa Street, Near VPV Lodge, Kumbakonam, Tamil Nadu - 612001. **Email ID:** camskum@camsonline.com **Phone No.:** 0435-2403747 **KURNOOL:** Shop Nos. 26 and 27, Door No. 39/265A and 39/265B, Second Floor, Skanda Shopping Mall, Old Chad Talkies, Vaddageri,39th Ward, Kurnool - 518001, Andhra Pradesh. Tel: 08518-650391. **KUKATPALLY:** No. 15-31-2M-1/4, 1st Floor, 14-A, MIG, KPHB Colony, Kukatpally, Hyderabad – 500072**. LATUR**: Shop No. 5 & 6 B2B Elite, Ground Floor, Near Deshikendra School, Signal Camp, Latur, 413512, Maharashtra. Phone no. 7798557446 Email ID: camslur@camsonline.com. **LUCKNOW:** Office no,107,1st floor, Vaishali Arcade Building, Plot no 11, 6 Park Road, Lucknow – 226001, Uttar Pradesh. **Phone No**: 0522 – 4007938 **Email Id**: camsluc@camsonline.com**LUDHIANA:** U/ GF, Prince Market, Green Field, Near Traffic Lights, Sarabha Nagar Pulli, Pakhowal Road, Ludhiana-141 002, Tel: 0161-301 8000, 301 8001. **MADURAI:** Shop No 3, 2nd Floor, Suriya Towers, 272/273 - Goodshed Street, Madurai - 625001. **Phone No.:** 0452- 4983515 **Email ID:** camsmdu@camsonline.com **MANDI:** 328/12, Ram Nagar, 1st Floor, Above Ram Traders, Mandi - 175001. Email: camsmdi@camsonline.com **MANDI GOBINDGARH:** Opp State Bank Of India ,Harchand Mill Road,Motia Khan, Mandi Gobindgarh -147301, Punjab**. Email:** camsmgg@camsonline.com **Phone no:** 01765-506175 **MAHABUBNAGAR:** H.No: 14-3-178/1B/A/1,Near Hanuman Temple, Balaji Nagar, Boothpur Road, Mahabubnagar- 509001, Telengana, Tel : 08542-222529, **Email:** camsmbnr@camsonline.com Tel : 09440033182 **MALAPPURAM**: Kadakkadan Complex,Opp central school,Malappuram-676505, Kerala.Email: camsmalp@camsonline.com Phone no: 483-2737101 **MALDA:** Daxhinapan Abasan, Opp Lane of Hotel Kalinga, SM Pally, Malda, Malda-732 101, Tel: 351- 2269071 / 03512 -214335. **MANDI GOBINDGARH:** Opp State Bank Of India ,Harchand Mill Road,Motia Khan, Mandi Gobindgarh - 147301, Punjab **Email:** camsmgg@camsonline.com **Phone no:** 01765-506175 **MANGALORE: 14-6-674/15(1), shop no -UG11-2, Maximus complex, light house hill road, Mangalore- 575 001, Karnataka, Tel:** 0824-4627561, **Email Id: camsman@camsonline.comMANIPAL:** Shop No. A2, Basement Floor, Academy Tower, Opp. Corporation Bank,Manipal – 576104. Email id: camsmpl@camsonline.com Phone No: 9243689046 **MAPUSA (PARENT ISC : GOA):** Office No 503, Buildmore Business Park, New Canca By Pass Road, Ximer, Mapusa – 403 507, Goa.. **MARGAO:** F4 - Classic Heritage, Near Axis Bank, Opposite BPS Club, Pajifond, Margao, Goa - 403 601. Tel no.: 0832-6480250, **MATHURA:** 159/160 Vikas Bazar, Mathura-281001, Tel: 0565-3207007. **MEERUT:** 108 Ist Floor Shivam Plaza, Opposite Eves Cinema, Hapur Road, Meerut -250002, Tel: 0121-325 7278. **MEHSANA:** 1st Floor, Subhadra Complex, Urban Bank Road, Mehsana, Mehsana-384 002, Tel: 2762-323985, 323117. **MIRZAPUR:** Ground Floor, Canara Bank Building, Dhundhi Katra, Mirzapur – 231001, Uttar Pradesh. **Phone No:** 05442 – 220282 **Email Id:** camsmpr@camsonline.com **MIRAZAPUR:** First Floor, Canara Bank Building, Dhundhi Katra, Mirzapur – 231001, Uttar Pradesh. **Email:** camsmpr@camsonline.com **Phone no:** 5442 – 220282 **MOGA:** Gandhi Road, Opp Union Bank of India, Moga, Moga-142001, Tel: 1636-310088. **MOGA: Street No 8-9 Center, Aarya Samaj Road, Near Ice Factory. Moga -142 001, Punjab, Phone no:**01636 – 513234, **Email: camsmo**g@camsonline.com **MORADABAD:** H 21-22, Ist Floor,Ram Ganga Vihar Shopping Complex, Opposite Sale Tax Office, Moradabad - 244 001,Tel: 0591-6450125. **MUMBAI:** Rajabahdur Compound, Ground Floor, Opp Allahabad Bank, Behind ICICI Bank, 30, Mumbai SamacharMarg, Fort, Mumbai-400 023, Tel: 022-30282468, 30282469, 30282471, 65257932. **MUZZAFARPUR:** Brahman toli, Durgasthan, Gola Road, Muzaffarpur-842001, Tel: 9386350002. **MUZAFFARNAGAR:** 235, Patel Nagar, Near Ramlila Ground, New Mandi,

Muzaffarnagar-251001 Email: camsmrn@camsonline.com Phone no:131 - 2442233/ 09027985915 **MYSORE:** No.1, 1st Floor, CH.26 7th Main, 5th Cross, (Above Trishakthi Medicals), SaraswatiPuram, Mysore-570009, Tel: 0821-3294503. **MANCHERIAL** 3 – 407 / 40 – 4, Basement Floor, Royal Enfield Show Room Building, Bellampally Road, Mancherial – 504302, Telangana. **Phone** No - 08736-356325 **E-mail** - camsmci@camsonline.com. **NADIAD (PARENT TP: ANAND TP):** F-134, First Floor, Ghantakarna Complex, Gunj Bazar, Nadiad - 387001, Gujrat. **NAGERCOIL:** 47,Court Road, Nagercoil-629 001, Tel: 4652-229549. **NAGPUR:** 145 Lendra, New Ramdaspeth, Nagpur-440 010, Tel: 0712-325 8275, 3258272, 2432447. **NAGAON :** Amulapathy, V.B.Road, House No.315 ,Nagaon-782003, Assam.Email: camsnag@camsonline.comPhone no: 03672-250111 **NAMAKKAL:** 156A / 1, First Floor, Lakshmi Vilas Building, Opp. To District Registrar Office, Trichy Road, Namakkal, Namakkal-637001, Tel: 4286-322540. **NALBARI:** Ground Floor, Allahabad Bank Building, Dhamdhama Road, Nalbari – 781335, Phone No.: 09854093901/09864033980. **NALGONDA:** 6-4-80,1st Floor, Above Allahabad Bank, Opposite To Police Auditorium, VT Road, Nalgonda – 508001. **E-mail**- camsnlg@camsonline.com **NASIK:** 1st Floor, " Shraddha Niketan ", Tilak Wadi, Opp. Hotel City Pride, Sharanpur Road, Nashik - 422 002, Phone No.: 0253 – 6450102. **NANDED:** Shop No.8,9 Cellar "Raj Mohammed Complex", Main Road, Sree Nagar, Nanded-431605, Phone No.: 9579444034. **NAVSARI: 214-215, 2nd floor, Shivani Park, Opposite Shankheswar Complex, Kaliawadi, Navsari – 396445, Gujarat**, Tel: **02637 – 236164 Email**: camsnvs@camsonline.com. **NELLORE:** Shop No. 2, 1st Floor, NSR Complex, James Garden, Near Flower Market,Nellore-524001, Tel: 0861-2302398, **Email** camsnel@camsonline.com. **NEW DELHI :** 7-E, 4th Floor, DeenDayaal Research Institute Building, Swami Ram Tirath Nagar, Near Videocon Tower Jhandewalan Extension, New Delhi -110 055, Tel: 011-30482468, 30588103, 30482468. **New Delhi:** Office Number 112, 1st Floor, Mahatta Tower, B Block Community Centre, Janakpuri, New Delhi - 110058. Email: camsjdel@camsonline.com **Nizamabad:** 5-6-208, Saraswathi Nagar, Opposite Dr. Bharathi Rani Nursing Home, Nizamabad – 503001, Telangana. Tel: 08462 – 250018 **NOIDA:** Commercial Shop No.GF 10 & GF 38, Ground Floor, Ansal Fortune Arcade, Plot No. K-82, Sector - 18, Noida – 201301 Uttar Pradesh, **Phone No:** 0120-4562490, **Email id:** camsnoi@camsonline.com **ONGOLE:** Shop No:1128, First Floor, **3rd Line, Sri Bapuji Market Complex,** Ongole – 523001, Andhra Pradesh. Tel: 08592 – 281514 Email ID : camsoge@camsonline.com **PALAKKAD:** 10 / 688, Sreedevi Residency, Mettupalayam Street, Palakkad, Palakkad-678 001, Tel: 491-3261114. **PALANPUR:** Gopal Trade Center, Shop No. 13-14, 3rd Floor, Near BK Mercantile Bank, Opposite Old Gunj, Palanpur - 385001., Tel: 9228000472 Email: camspal@camsonline.com. **PANIPAT:** 83, Devi Lal Shopping Complex, Opp ABN Amro Bank, G.T.Road, Panipat-132103, Tel: 0180-325 0525, 400 9802. **PATHANKOT:** Ground Floor, Saili Road, Adjoining Toys World, Pathankot – 145001, Punjab . **Contact no-** 9781118415 **Email ID:** cs.pathankot@sbimf.com . **PATIALA:** 35, New LalBagh Colony, Patiala-147001, Tel: 0175-329 8926, 222 9633. **PATNA:** 301B, Third Floor, Patna One Plaza, Near Dak bungalow Chowk, Patna- 800001, Bihar, **Phone No: 0612-2999153, Email id:**camspat@camsonline.com **PONDICHERRY:** S-8, 100, Jawaharlal Nehru Street, (New Complex, Opp. Indian Coffee House), Pondicherry-605001, Tel: 0413-421 0030, 329 2468. **PORT BLAIR** C-101/2, 1st Floor, Near Cottage Industries, Middle Point (Phoenix Bay), Port Blair - 744101**,** South Andaman, Andaman and Nicobar Islands**.**.Phone No**:** 03192-230306/230506 . **Email Id**: camsptb@camsonline.com **PUNE:** Vartak Pride , 1st floor, Survay No 46, City Survay No 1477, Hingne Budruk D. P Road, Behind Dinanath Mangeshkar Hospital, Karvenagar, Pune – 411052. Email id: camspun@camsonline.com **PRATAPGARH:** Opp Dutta Traders, Near Durga Mandir, Balipur, Pratapgarh -230001, Uttar Pradesh. Email: camspra@camsonline.comPhone no: 5342-221941 **PITAMPURA:** Aggarwal Cyber Plaza-Ii, Commercial Unit No 371, 3rd Floor, Plot No C-7, Netaji Subhash Place, Pitampura, New Delhi-110034**. PURULIA-** Anand Plaza, Shop No. 06, 2nd Floor, Sarbananda Sarkar Street, Munsifdanga, Purulia – 723101, West Bengal, E-mail Id-Camsprr@Camsonline.Com **PURI:** Darji Pokhari Chakka, above OM Jewellers, Hospital Square, Puri Town, Puri – 752001, Odisha. Email Id: camspuri@camsonline.com Phone No. 06752- 459442 **RAE BARELI:** 17, Anand Nagar Complex, Rae Bareli, Rae Bareli -229001, Tel: 535-3203360. **RAIGANJ:** Rabindra Pally, Beside Gitanjali Cinema Hall, P O & P S Raiganj, Dist - North Dijajpur, Raiganj – 733134, West Bengal**. RAIPUR:** HIG,C-23, Sector - 1, Devendra Nagar, Raipur-492004, Tel: 0771-3296 404, 3290830.**RAIGAD**: CAMS Service Centre 1st Floor, MIG - 25, Blessed Villa, Lochan Nagar, Raigarh - 496001 , Chhattisgarh E-mail Id- camsrig@camsonline.com **RAJAHMUNDRY:** Door No: 6-2-12, 1st Floor,RajeswariNilayam, Near Vamsikrishna Hospital, NyapathiVari Street, T Nagar,

Rajahmundry-533 101, Tel: 0883-325 1357. **RAJAPALAYAM:** No 59 A/1, Railway Feeder Road, Near Railway Station, Rajapalayam, Rajapalayam-626117, Tel: 4563-327520. **RAJKOT:** Office 207 - 210, Everest Building, HariharChowk, OppShastriMaidan, LimdaChowk, Rajkot-360001, Tel: 0281-329 8158. **RANCHI:** 4, HB Road, No: 206, 2nd Floor ShriLok Complex, H B Road Near Firayalal, Ranchi-834001, Tel: 0651-329 8058. **RATLAM:** Dafria& Co, 18, Ram Bagh, Near Scholar's School, Ratlam-457001, Tel: 07412-324817. **RATNAGIRI:** Kohinoor Complex, Near Natya Theatre, Nachane Road, Ratnagiri, Ratnagiri-415 639, Tel: 2352-322950. **ROHTAK:** SCO – 34, Ground Floor, Ashoka Plaza, Delhi Road, Rohtak – 124001, Haryana, Phone No.: 09254303802. **ROORKEE:** 22 CIVIL LINES GROUND FLOOR, HOTEL KRISH RESIDENCY, Roorkee, Roorkee-247667, Tel: 1332-312386. **ROURKELA:** J B S Market Complex, 2nd Floor, Udit Nagar, Rourkela – 769012., **Email**: camsrou@camsonline.com. **REWA**: Shop no. 112 First Floor, Anant Vaibhav, University Road, Rewa, 486001, Madhya Pradesh. **Email Id**: camsrewa@camsonline.com **Phone No.** 07662-452095 **SAGAR:** Opp. Somani Automobiles, Bhagwanganj, Sagar, Sagar-470 002, Tel: 7582-326894. **SAHARANPUR:** I Floor, Krishna Complex, Opp. Hathi Gate, Court Road, Saharanpur, Saharanpur-247001, Tel: 132-2712507. **SALEM:** No.2, I Floor Vivekananda Street, New Fairlands, Salem-636016, Tel: 0427-325 2271. **SAMBALPUR:** C/o Raj Tibrewal& Associates, Opp. Town High School, Sansarak, Sambalpur-768001, Tel: 0663-329 0591. **SANGLI :**Jiveshwar Krupa Bldg,Shop. No.2, Ground Floor, Tilak Chowk, Harbhat Road, Sangli – 416416, Tel: - 0233 – 6600510. **SATARA:** 117 / A / 3 / 22, ShukrawarPeth, Sargam Apartment, Satara-415002, Tel: 2162-320989. **SATNA:** 1st Floor, Shri Ram Market, Beside Hotel Pankaj, Birla Road, Satna – 485 001, Madhya Pradesh, Tel .07672 – 406996 **SATNA: 1st Floor,Shri Ram Market,Beside Hotel Pankaj,Satna-485001, Madhya Pradesh. Email:** camssna@camsonline.com **Phone no:** 0**7879036133 SHAHJAHANPUR:** Bijlipura, Near Old Distt Hospital, Near Old Distt Hospital, Shahjahanpur-242001, Tel: 5842-327901. SHAHJAHANPUR: SBI Funds Management Limited, Krishna Complex, Townhall Road, Sadar Bazar, Shahjahanpur -242001, Uttar Pradesh **Phone no:** 8400061251 **Email id:** Cs.Shahjahanpur@sbimf.com **SHILLONG:** D'Mar Shopping Complex, Lakari Building, 2nd Floor, Police Bazar, Shillong-793001, Tel. no. : 0364-2502511. **SILCHAR:** Usha Complex, Ground Floor, Punjab Bank Building, Hospital Road, Silchar-788005 **,** Phone No.: 03842-230407. **SHIMLA:** I Floor, Opp. PanchayatBhawan Main gate, Bus stand, Shimla, Shimla -171001, Tel: 177-3204944. **SHIMOGA:** No.65 1st Floor, Kishnappa Compound, 1st Cross, HosmaneExtn, Shimoga - 577 201, Karnataka, Phone : 9243689049. **SIKAR:** C/O Gopal Sharma & Company, Third Floor, Sukhshine Complex, Near Geetanjali Book depot, Tapadia Bagichi, Sikar – 332001, Rajasthan**. Email:** camssik@camsonline.com **Phone no: 01572-240990 SILCHAR:** House No. 18B, 1st Floor, C/o. Lt. Satyabrata Purkayastha, Opposite Shiv Mandir, Landmark: Sanjay Karate Building, Near Isckon Mandir, Ambicapatty, Silchar - 788004, Assam. **Phone No**: 03842-221228 **Email Id**: camsslc@camsonline.com**SILIGURI:** 78, Haren Mukherjee Road, 1st floor, Besides SBI Hakimpara, Siliguri – 734001, Phone: 9735316555 , Tel: 9735316555. **SIRSA:** Beside Overbridge, Next to Nissan car showroom, Hissar Road, Sirsa, Sirsa -125055, Tel: 1666-327248. **SITAPUR:** Arya Nagar, Near AryaKanya School, Sitapur, Sitapur-261001, Tel: 5862-324356. **SOLAN :** 1st Floor, Above Sharma General Store, Near Sanki Rest house, The Mall, Solan, Solan -173 212, Tel: 1792-321075. **SOLAPUR:** Flat No 109, 1st Floor, A Wing, saran Tower, 126 SiddheshwarPeth, Near Pangal High School, Solapur-413001, Tel: 0217-3204200. **SONEPAT:** SCO-11-12,1st Floor, Pawan Plaza, Atlas Road, Subhash Chowk, Sonepat – 131001, Email id: camssnp@camsonline.com. **SEERAMPORE**: 47/5/1, Raja Rammohan Roy Sarani, PO. Mallickpara, Dist. Hoogly, Seerampore-712203, Tel No: 033 - 26628176. **SRIGANGANAGAR:** 18 L Block, Sri Ganganagar, Sri Ganganagar -335001, Tel: 154-3206580. **SRIKAKULAM:** Door No 10-5-65, 1st Floor, Dhanwanthri Complex, Kalinga Road, Opp. Chandramouli, Departmental Store, Near Seven Roads Junction, Srikakulam-532001,Andhra Pradesh **Tel:** 08942-228288, **Email Id**:- camssrk@camsonline.com**SULTANPUR:** 967, Civil Lines, Near Pant Stadium, Sultanpur -228 001, Tel: 09389 403149. **SURAT:** Shop No – G - 5, International Commerce Center, Near Kadiwala School, Majura Gate, Ring Road, Surat - 395002 **Email**: camssur@camsonline.com **SURENDRANAGAR:** Shop No. 12, M. D. Residency, Swastik Cross Road, Surendranagar - 363001. **Phone No**: 02752-232599 **Email Id**: camssgnr@camsonline.com **SURI:** Police Line, Ramakrishnapally, Near Suri Bus Stand, Suri, West Bengal – 731101, **Tel. no**. 09333749633. **TAMLUK**: Behind Mass ClinicVill Padumbasan, Tamluk – 721636, **Phone No.:** 09800224303. **TAMLUK:** Holding No - 58, 1st Floor, Padumbasan, Ward No 10, Tamluk Maniktala More, Beside HDFC Bank, Tamluk, Purba Medinipur,Tamluk- 721636, West Bengal **E-mail Id -**

camstmz@camsonline.com **THANE:** Dev Corpora, A Wing, 3rd floor, Office no.301, Cadbury Junction, Eastern Express way, Thane (West) - 400 601, Maharashtra **Phone No.:** 022-62791000 **Email id:** camsthn@camsonline.com **THIRUPPUR:** 1(1), Binny Compound, II Street, Kumaran Road, Thiruppur-641601, Tel: 0421-3201271. **THIRUVALLA:** 24/590-14, C.V.P Parliament Square Building,Cross Junction, Thiruvalla – 689 101,Kerala, Tel no: 0469 – 6061004. **TINSUKIA:** Bangiya Vidyalaya Road, Near Old Post Office Durgabari, Tinsukia, Assam - 786 125 Tel: 7896502265 email id: : camstin@camsonline.com. **TIRUNELVELI:** No. F4, Magnem Suraksaa Apartments, Thiruvananthapuram Road, Tirunelveli - 627002**.Email** : camstrv@camsonline.com. **TIRUPATHI:** Door No : 18-1-597, Near Chandana Ramesh Showroom, Bhavani Nagar, Tirumala Byepass Road, Tirupathi-517 501, Tel: 0877-3206887. **TRICHUR:** Room No. 26 & 27, DEE PEE PLAZA, Kokkalai, Trichur-680001, Tel: 0487-325 1564. **TRICHY:** No 8, I Floor, 8th Cross West Extn, Thillainagar, Trichy-620018, Tel: 0431-329 6909. **TRIVANDRUM:** TC NO: 22/902, 1st - Floor "BLOSSOM". Building, opposite. NSS Karayogam, Sasthamangalam Village post office, Trivandrum, Kerala **Phone No**: 0471-4617690 **E-mail Id-** camstvm@camsonline.com**TUMKUR:** C695010, Co., Renuka Rashmi Nilaya, 1st Floor, Opposite Sridevi Diagnostics, 1st Cross, M G Road, Tumkur – 572101.Email: camstkr@camsonline.com **TUTICORIN:** Ground Floor, Mani Nagar, Tuticorin, Tuticorin, Tuticorin-628 008, Tel: 461-3209960. **TEZPUR:** Kanak Tower-1st Floor, Opposite IDBI Bank/ICICI Bank, C. K. Das Road, Tezpur Sonitpur, Assam – 784001, Phone No.: 3712 – 225252. **Tamluk**: Holding No - 58, 1st Floor, Padumbasan, Ward No 10, Tamluk Maniktala More, Beside HDFC Bank, Tamluk, Purba Medinipur, Tamluk- 721636, West Bengal. **E-mail Id-** camstmz@camsonline.com **Udaipur** 32, Ahinsapuri, Fatehpura circle,Udaipur – 313001 Email: camsudp@camsonline.com.**Udhampur:** Guru Nanak Institute, NH-1A, Udhampur - 182101, Jammu, Tel no: 191-2432601, **UJJAIN :**109, 1st Floor, Siddhi Vinanyaka Trade Centre, Saheed Park, Ujjain -456 010, Tel: 734-3206291. **UNJHA (PARENT: MEHSANA):** 10/11, Maruti Complex, Opp. B R Marbles, Highway Road, Unjha, Unjha -384 170, Tel: -. **VADODARA:** 103 Aries Complex, BPC Road, Off R.C. Dutt Road, Alkapuri, Vadodara -390 007, Tel: 0265-301 8032, 301 8031. **VALSAD:** 3rd floor, Gita Nivas, opp Head Post Office, Halar Cross Lane, Valsad-396001, Tel: 02632-324623. **VAPI:**208, 2nd Floor, Heena Arcade, Opp. Tirupati Tower, Near G.I.D.C, Char Rasta, Vapi, Vapi-396195, Tel: 0260 - 6540104. **VARANASI:** Varanasi- Office no. 1, Second floor, Bhawani Market, Building No. D-58/2-A1, Rathyatra, Beside Kuber Complex, Varanasi-221010, Uttar Pradesh, **VASCO(PARENT GOA):** No DU 8, Upper Ground Floor, Behind Techoclean Clinic, Suvidha Complex, Near ICICI Bank, Vasco da gama -403802, **VASHI:** BSEL Tech Park, B-505, Plot no 39/5 & 39/5A, Sector 30A, Opp. Vashi Railway Station, Vashi, Navi Mumbai – 400705, Email id: camsvsh@camsonline.com. **VELLORE:** No.1, Officer's Line, 2nd Floor, MNR Arcade, Opp. ICICI Bank, Krishna Nagar, Vellore-632 001, Tel: 0416-3209017. **VELLORE:** Door No. 86, BA Complex, 1st Floor, Shop No. 3, Anna Salai (Officer Line), Vellore – 632 001, Phone No.:0416 2900062,Email: camsvel@camsonline.com **VIJAYNAGARAM**: Portion 3, First Floor No:3-16, Behind NRI Hospital,NCS Road, Srinivasa Nagar, Vijaynagaram-535003. Email: camsvzm@camsonline.com **VIJAYAWADA:** 40-1-68, Rao &Ratnam Complex, Near Chennupati Petrol Pump, M.G Road, Labbipet, Vijayawada-520 010, Tel: 0866-329 9181, 329 5202. **VISAKHAPATNAM:** CAMS Service Centre, Door No 48-3-2,Flat No 2, 1st Floor, Sidhi Plaza, Near Visakha Library, Srinagar, Visakhapatnam - 530 016 , Phone No.: 0891 6502010**.VIZAG: Flat No.GF2, Door No.47-3-2/2, Vigneswara Plaza, 5th Lane, Dwarakanagar, Visakhapatnam - 530 016, Andhra Pradesh.Phone No: 0891 – 2791940 Email id:** camsviz@camsonline.com **WARANGAL:** A.B.K Mall, Near Old Bus Depot Road, F-7, Ist Floor, Ramnagar, Hanamkonda, Warangal – 506001, Tel. no. 0870 - 6560141. **WARDHA:** Opp. Raman Cycle Industries, Krishna Nagar, Wardha – 442001, Maharashtra. Email: camswar@camsonline.com Phone no: 7152-242724 **WARDHA:** 1st floor. Manorama complex. R.V.Naka, Wardha – 442001, Maharashtra. Phone No. 8600029305 Email. ID: cs.wardha@sbimf.com **WAYANAD:** 2nd Floor, AFFAS Building, Kalpetta, Wayanad – 673121. Phone no: 04936-204248 Email: camswyd@camsonline.com **YAMUNA NAGAR:** 124-B/R Model Town, Yamunanagar, Yamuna Nagar-135 001, Tel: 1732-316770. **YAVATMAL:** Pushpam, Tilakwadi, Opp. Dr. Shrotri Hospital, Yavatma, Yavatmal-445 001, Tel: 7232-322780**.**